C O N T E N T S

Sixteenth Series, Vol.VI, Third Session, 2014/1936 (Saka)
No.21, Monday, December 22, 2014/Pausa 1, 1936 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCE	2
ORAL ANSWERS TO QUESTIONS	
*Starred Question No.401 to 405	4-44
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.406 to 420	45-98
Unstarred Question Nos.4601to 4830	99-495

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 496-508

MESSAGE FROM RAJYA SABHA 509

BUSINESS ADVISORY COMMITTEE 509
10th Report

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES 509
Study Tour Report

COMMITTEE ON PAPERS LAID ON THE TABLE 510
1st and 2nd Reports

STANDING COMMITTEE ON AGRICULTURE 510
5th Report

STANDING COMMITTEE ON INFORMATION TECHNOLOGY 510-511
1st to 4th Reports

STANDING COMMITTEE ON DEFENCE 511
2nd to 5th Reports

STANDING COMMITTEE ON ENERGY 511-512
1st to 3rd Reports

STANDING COMMITTEE ON EXTERNAL AFFAIRS 512
3rd and 4th Reports

STANDING COMMITTEE ON FINANCE 512
4th, 8th, and 9th Reports

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION 513
1st and 2nd Reports

STANDING COMMITTEE ON LABOUR 513
3rd Report

STANDING COMMITTEE ON COAL AND STEEL 513-514
1st to 6th Reports

STANDING COMMITTEE ON COMMERCE 514
115th and 116th Reports

STANDING COMMITTEE ON HOME AFFAIRS 515
182nd and 183rd Reports

STATEMENTS BY MINISTERS

(i)Status of implementation of the recommendations contained in the 251st Report of the Standing Committee on Industry on 'functioning of Prime Minister's Employment Generation Programme (PMEGP)', pertaining to the Ministry of Micro, Small and Medium Enterprises.
Shri Kalraj Mishra 516

(ii)Important decisions arrived at in the Conference of Parties held from Ist to 14th December 2014 at Lima (Peru) under the United Nations Framework Conventions on Climate Change
Shri Prakash Javadekar 517

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE 522-542

Situation arising out of spread of Encephalitis in Uttar Pradesh and other parts of the Country and steps taken by the Government in this regard

Yogi Adityanath 522
528-534

Shri Jagat Prakash Nadda 522-527

Shri Jagdambika Pal 534-535

Shri Ashwani Kumar Choubey 535-538

SUBMISSIONS BY MEMBERS

(i) Re : Waiving of loans of farmers in the country, bringing back black money from abroad and reported intrusion by China and Pakistan in Indian territory 12-13

(ii) Re : Reported large scale conversion in the country 543-547

(iii) Re: Demanding a statement to be made by the Prime Minister on conversion in the country 576-580

MATTERS UNDER RULE 377 549-563

(i) Need to resolve the contentious issue of rented commercial property in Delhi

Shri Maheish Girri 549

(ii) Need to provide stoppage to Patalkot Express at Bordehi Railway Station in Betul Parliamentary Constituency, Madhya Pradesh

Shrimati Jyoti Dhurve 550

(iii) Need to provide a special package for providing drinking water under the National Rural Drinking Water Project in Nagaur Parliamentary Constituency, Rajasthan.

Shri C.R. Choudhary 552

(iv) Need to improve the BSNL Mobile telephone service in the country particularly in Dharbhanga Parliamentary Constituency, Bihar.

Shri Kirti Azad 553

(v) Need to set up a bench of Allahabad High Court at Saharanpur or Meerut in Uttar Pradesh.

Shri Raghav Lakhanpal 553

(vi) Need to undertake repair and maintenance of National Highway Nos. 75 and 7 in Madhya Pradesh.

Shri Ganesh Singh 554

(vii) Need to construct a bypass railway line at Mariani railway junction in Jorhat district of Assam.

Shri Kamakhya Prasad Tasa 555

(viii) Need to set up a check post of Customs Department at Chhauradano in East Champaran District, Bihar

Dr. Sanjay Jaiswal 556

(ix) Need to implement the final verdict of Supreme Court on Mullaiperiyar Dam issue

Shri A. Anwhar Raajhaa 557

(x) Need to increase the upper age limit for recruitment in Central Government jobs and also increase the age of retirement from 60 to 62

Shri Tapas Paul 558

(xi) Need to construct a bypass road on National Highway No.26 in Bhawani-Patna town in Kalahandi District of Odisha

Shri Arka Keshari Deo 559

(xii) Need to include Belgaum district which is having a majority of Marathi speaking people in Maharashtra

Shri Chandrakant Khaire 560

(xiii) Need to make railway stoppages at Mangalagiri and Pedakakni in Guntur Parliamentary Constituency, Andhra Pradesh as permanent stoppages.

Shri Jayadev Galla 561

(xiv) Need to revamp and re-open Ramagundam Fertilizer Plant in Karimnagar district, Telangana.

Shri Balka Suman 562-563

LOKPAL AND LOKAYUKTAS AND OTHER RELATED LAW (AMENDMENT) BILL, 2014 566

Motion to Consider 566

Dr. Jitendra Singh 566-568

Maj. Gen. (Retd.) B.C. Khanduri, AVSM 568

Shri B. Senguttuvan 582-587

Shri Rabindra Kumar Jena 588-590

Dr. Ravindra Babu 590

REGIONAL RURAL BANKS (AMENDMENT) BILL, 2014 592-640

Motion to Consider 592

Shri Jayant Sinha 592-593
630-635

Shri T. G. Venkatesh Babu 594-595
597-600

Shri Nishikant Dubey 601-611

Shri Bhartruhari Mahtab 612-619

Shrimati Kavitha Kalvakuntla 620-623

Shri Anandrao Adsul 624-625

Shri Varaprasad Rao Velagapalli 626

Shri Jayadev Galla 626-629

Clauses 2 to 7 and 1 636-639

Motion to pass 639-640

ANNEXURE – I

Member-wise Index to Starred Questions 671

Member-wise Index to Unstarred Questions 672-676

ANNEXURE – II

Ministry-wise Index to Starred Questions 677

Ministry-wise Index to Unstarred Questions 678

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Monday, December 22, 2014/Pausa 1, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBITUARY REFERENCE

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को श्री एच.ए.डोरा के दुःखद निधन के बारे में सूचित करना है। वे आठवीं लोक सभा के सदस्य थे। उन्होंने आन्ध्र प्रदेश के श्रीकाकुलम निर्वाचन क्षेत्र का प्रतिनिधित्व किया। श्री डोरा आठवीं लोक सभा के दौरान विशेषाधिकार समिति; याचिका समिति; अधीनस्थ विधान संबंधी समिति और लाभ के पदों संबंधी संयुक्त समिति के सदस्य रहे। श्री डोरा ने गरीब लोगों और समाज के वंचित वर्गों के कल्याण के लिए निरंतर कार्य किया। श्री एच.ए. डोरा का निधन 5 सितम्बर, 2014 को श्रीकाकुलम, आंध्र प्रदेश में 79 वर्ष की आयु में हुआ। हम श्री एच.ए. डोरा के निधन पर गहरा शोक व्यक्त करते हैं और शोक संतप्त परिवार के प्रति अपनी संवेदना व्यक्त करते हैं। अब सभा दिवंगत आत्मा के सम्मान में थोड़ी देर मौन खड़ी रहेगी।

11.01 hrs.

The Members then stood in silence for short while.

HON. SPEAKER: Now, the Question Hour.

… (*Interruptions*)

11.02 hrs

At this stage, Shri Dharmendra Yadav, Shri Kalyan Banerjee, Shri Jai Prakash Narayan Yadav and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : सस्पेंशन ऑफ क्वेश्चन ऑवर नहीं होता है। जो एडजरनमेंट मोशन मुझे मिला है, उसे आप जीरो ऑवर में उठाइएगा।

…(व्यवधान)

HON. SPEAKER: You can raise your matters in 'Zero Hour'.

… (*Interruptions*)

11.04 hrs.

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question 401 – Dr. Anbumani Ramdoss.

… (*Interruptions*)

(Q. 401)

DR. ANBUMANI RAMADOSS : Madam Speaker, we all know that the total tribal population of India is about 8.4 per cent of the total population and in numbers it is approximately about 8.5 crore.… (*Interruptions*) This population of 8.5 crore is sometimes more than the population of certain countries like Germany, Iran, Egypt, etc.… (*Interruptions*) But the pace of development for the tribal population is sickeningly very low. We have had numerous programmes in the last 60 or 70 decades. We have had numerous Articles in our Constitution like 342, 164, 244 – the 5th Schedule, 275, 330, 332 and so on.… (*Interruptions*)

We have spent thousands of crores of rupees on the tribal population but today the results are not there. There is a very slow pace of development. I will specifically ask the Minister whether the Government have on a mission mode any time-bound programme for increasing the literacy rate of the tribal population from 47 per cent today to above 60 per cent in five years and also for bringing down the infant mortality rate from 82 today to about 60 per 1,000 live births in five years. … (*Interruptions*)

I would like the Minister to answer my specific question whether the Government is on a mission mode and also whether the Government shows any urgency to sort out the developmental programmes of the tribes which are very important for the development of India. … (*Interruptions*)

श्री जुएल ओराम : अध्यक्ष महोदया, भारत सरकार को ट्राइबल्स की गंभीर चिंता है, इसलिए इनके लिए अलग से एक मंत्रालय बनाया गया है। इंटीग्रिटेड ट्राइबल डेवलपमैंट प्रोजैक्ट/एजैंसी के क्रू में हम बहुत सारे

काम करते हैं, खासकर महिलाओं में शिक्षा का विकास आदि। महिलाओं में लो लिट्रैसी होने के कारण हम अलग से स्पेशल योजना बनाते हैं। इसके कारण दसवर्षीय ग्रोथ में काफी राहत आयी है।

मैं माननीय सदस्य की चिंता से सहमत हूं कि हम इसका जितना वांछित विकास चाहते हैं, उतना नहीं हुआ है, लेकिन सरकार इस बारे में निरन्तर काम कर रही है। हम शिक्षा और स्वास्थ्य के लिए मिशन मोड में काम कर रहे हैं। उनकी आजीविका के लिए भी हम काम कर रहे हैं। इसके लिए हम स्वतंत्र योजना चला रहे हैं।

DR. ANBUMANI RAMADOSS : Madam, the hon. Minister has not answered my specific question whether the Government shows urgency in having any mission mode programmes. Nevertheless, Madam, we need to learn a lot from the north eastern part of the country, for example, their love and compassion, their love for women and children. … (*Interruptions*)

Madam, the statistics shows that in the entire country, the female sex ratio is very low. In Punjab, the female sex ratio is about appropriately 850 females/ 1,000 males. In South Delhi, we have a very dismal female sex ratio. In Rajasthan, Madhya Pradesh and Haryana, the female sex ratio is very low. But in the North Eastern States, the female sex ratio is more than the male sex ratio. So, we have to learn on that from the North Eastern States.

Nevertheless, Madam, I would like to ask the Minister whether the Ministry proposes to have any nodal agency in his Ministry to coordinate with the programmes of other Ministries. For example, my constituency has 60,000 tribal population. In the areas like Chitling, Chitheri, Palamalai, Vattalmalai, we have people living there without any basic infrastructure such as electricity and roads. When I asked the officials, they said that the problem is in the forest area. … (*Interruptions*) Madam, we have to have a finer balance between the forests and the habitations. But then, I would like to ask the Minister a specific question whether he is prepared to have a nodal agency in his Ministry to coordinate with other Ministries like the Ministry of Forest and Environment, Ministry of Drinking Water so that all these problems could be sorted out at a quick level. …

श्री जुएल ओराम : अध्यक्ष महोदया, भारत सरकार ने वनबन्धु कल्याण योजना को मिशन मोड में लिया है, जिसके लिए सौ करोड़ रुपये की राशि आबंटित है। पी.एस.पी. एरिया में, फिफ्थ शैडयूल एरिया के दस प्रदेशों के दस ब्लाक्स को हमने इस बार लिया है। सभी का विकास हो सके, इसके लिए हम कन्वर्ज करने की कोशिश कर रहे हैं।...(व्यवधान)

जहां तक सैक्स रेश्यो की बात है, माननीय सदस्य ने ठीक कहा है कि नार्थ-ईस्ट में सैक्स रेश्यो अच्छा है लेकिन हरियाणा, पंजाब राज्यों में कम है। ये राज्य ट्राइबल नहीं हैं। कोआर्डिनेशन कमेटी हैडेड बाए सैक्रेट्री है, जिसमें हम पैसा आबंटित करते हैं। नोडल मिनिस्ट्री स्वयं मिनिस्ट्री है, इसलिए अलग से नोडल मिनिस्ट्री एपाइंट करने की आवश्यकता नहीं है। हम इस काम को हर मंत्रालय के साथ समन्वय करके करते हैं।...(व्यवधान)

माननीय अध्यक्ष : आपके भी हित की बात चल रही है। आदिवासियों के बारे में प्रश्न चल रहा है।

...(व्यवधान)

माननीय अध्यक्ष : सिर्फ आकर हल्ला नहीं किया जाता है।

...(व्यवधान)

माननीय अध्यक्ष : ऐसे चिल्लाने से काम नहीं होता है।

...(व्यवधान)

HON. SPEAKER: I am requesting you. Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: This will not do.

... (*Interruptions*)

माननीय अध्यक्ष : मुलायम सिंह जी, मैं क्वैश्चन आवर के बाद आपको बोलने का मौका दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : अभी नहीं होता है। ऐसे रोज़-रोज़ बिना विषय के बात नहीं होती है।

...(व्यवधान)

माननीय अध्यक्ष : कोई पर्टीकुलर विषय नहीं दिया है। ऐसे नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : आप अपनी सीट पर जाइए।

...(व्यवधान)

HON. SPEAKER: Mulayam Singhji, after Question Hour, I would call you.

… (*Interruptions*)

HON. SPEAKER: Hon. Members, please go back to your seats.

… (*Interruptions*)

HON. SPEAKER: I am sorry, this is not good.

… (*Interruptions*)

माननीय अध्यक्ष : मैं बाद में आपको बोलने का मौका दूंगी। ऐसे नहीं होता है।

…(व्यवधान)

माननीय अध्यक्ष : कृपया ऐसा मत कीजिए।

…(व्यवधान)

श्री चिन्तामन नावाशा वांगा : माननीय अध्यक्ष जी, स्वतंत्रता के बाद भी आदिवासियों में एजुकेशन का प्रतिशत 50 से ऊपर नहीं गया है। आज भी आदिवासियों में पढ़ने वाले बच्चे 10वीं तक पढ़ते हैं। 10वीं के बाद एजुकेशन का परसेंटेज बहुत कम है। केंद्र सरकार के माध्यम से आश्रम स्कूल चलाए जाते हैं, लेकिन वे 10वीं तक हैं। मेरा आपके माध्यम से माननीय मंत्री जी से प्रश्न है कि आश्रम स्कूल 10वीं तक हैं, क्या इन्हें 12वीं के बाद कॉलेज तक आप शुरु कर सकते हैं?...(व्यवधान)

श्री जुएल ओराम: माननीय अध्यक्ष जी, अभी तक एकलव्य मॉडल रेजीडेंशियल स्कूल नवोदय की तरह का स्कूल है, इसे हम चला रहे हैं और यह प्लस टू तक है। 10वीं तक आश्रम स्कूल और बाकी स्कूल हैं। भारत सरकार ने अभी तक प्लस थ्री यानी ग्रेजुएशन के लिए विचार नहीं किया है।...(व्यवधान)

श्री गोडम नगेश : माननीय अध्यक्ष जी, मैं आपके माध्यम से मंत्री महोदय से कहना चाहता हूं कि आर्टिकल 275(1) में राज्यों की जनसंख्या के आधार पर ग्रांट्स का एलोकेशन होता है। 2013-14 में यूनाइटेड आंध्र प्रदेश में केवल 3.50 करोड़ रुपये का एलोकेशन हुआ है, रिलीज़ हुआ है। मैं माननीय मंत्री जी से पूछना चाहता हूं कि वर्ष 2014-15 में आर्टिकल 275(1) में कितना आबंटन तेलंगाना राज्य के लिए किया गया है, क्या इसके बारे में जानकारी देंगे?...(व्यवधान)

श्री जुएल ओराम : माननीय अध्यक्ष जी, तेलंगाना राज्य अभी बना है। हमने पहले जो आबंटन किया था, वह आंध्र प्रदेश के लिए था। अभी तक इस साल के आबंटन का आंकड़ा नहीं है, क्योंकि, यह रिलीज़ स्टेज में है। मैं माननीय सदस्य को पूरा रिलीज़ होने के बाद अलग से जानकारी दे दूंगा।...(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, आप क्या कहना चाहते हैं?

…(व्यवधान)

माननीय अध्यक्ष : आप सब अपनी सीट पर जाइए। तब मैं उन्हें बोलने का मौका दूंगी।

…(व्यवधान)

HON. SPEAKER: Hon. Members, please go back to your seats. Then, I would hear Mulayam Singhji.

… (*Interruptions*)

11.15 hrs

At this stage, Shri Jai Prakash Narayan Yadav, Shri Dharmendra Yadav, Shri Rajesh Ranjan, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

11.15 ½ hrs.

SUBMISSIONS BY MEMBERS

(i) Re : Waiving of loans of farmers in the country, bringing back black money from abroad and reported intrusion by China and Pakistan in Indian territory

श्री मुलायम सिंह यादव (आज़मगढ़) : माननीय अध्यक्ष महोदया, कहने को तो बहुत सारी बातें हैं। ...(व्यवधान) प्रधानमंत्री जी ने चुनाव में जनता के सामने यह वायदा किया था कि 15 हजार रुपए तक का कर्जा सारे किसानों का माफ कर देंगे। ...(व्यवधान) दूसरी बात उन्होंने कही कि जो जमीनें चीन और पाकिस्तान ने दबा रखी हैं, उसे वापस लेंगे। इसके अलावा कई ऐसी बातें हैं, जिनके बारे में उन्होंने कहा था, लेकिन एक भी वायदा पूरा नहीं किया। ...(व्यवधान) मुझे खुशी है कि प्रधानमंत्री यहाँ पर आ गये हैं। ...(व्यवधान) फिर उन्होंने कहा कि नौज़वानों को रोज़गार देंगे और नौकरी देंगे। ...(व्यवधान) उन्हें भड़काकर, सारे लोगों से वोट लिया और आप प्रधानमंत्री बन गये। ...(व्यवधान) अब कोई एक काम तो करके दिखाइए। ...(व्यवधान) चीन और पाकिस्तान का कब्जा हमारी जमीनों पर से हटाइए। ...(व्यवधान)

माननीय अध्यक्ष : श्री मुलायम सिंह जी अभी एडजर्नमेंट मोशन के लिए नहीं हो सकता है।

…(व्यवधान)

श्री मुलायम सिंह यादव : आपने एक भी काम नहीं किया है। ...(व्यवधान) प्रधानमंत्री जी आ गये, मुझे खुशी है। प्रधानमंत्री जी इसका जवाब दे दें। ...(व्यवधान)

माननीय अध्यक्ष : नहीं ऐसे नहीं होता है। I am sorry.

...(व्यवधान)

श्री मुलायम सिंह यादव : आप जवाब दे दें और अच्छी तरह से सदन चलाइए। ...(व्यवधान) प्रधानमंत्री जी इसे बतायें। ...(व्यवधान)

माननीय अध्यक्ष : इस प्रकार से सवाल-जवाब नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी आपने अपनी बात कह दी। अब बैठिए।

श्री मुलायम सिंह यादव : प्रधानमंत्री जी ने वायदा किया है, ...(व्यवधान) तो प्रधानमंत्री ले जाएंगे। आज लाखों लोग सड़कों पर हैं, ...(व्यवधान) ये जिलों-जिलों में और गांव-गांव में होंगे। ...(व्यवधान) इसलिए हम चाहते हैं कि प्रधानमंत्री जी का कोई संतोषजनक जवाब आ जाए। ...(व्यवधान) हम प्रधानमंत्री जी से जवाब सुनना चाहेंगे। ...(व्यवधान)

माननीय अध्यक्ष : नहीं, ऐसा नहीं होता है।

...(व्यवधान)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : माननीय अध्यक्ष जी, श्री मुलायम सिंह यादव जी बहुत अनुभवी हैं।...(व्यवधान) उन्होंने मुख्यमंत्री के रूप में काम किया है। हमने जो वायदे किये हैं, ...(व्यवधान) उनमें से मैक्सिमम वायदे निभाये हैं। ...(व्यवधान) यदि नहीं निभाया है, तो हम जनता के पास जाकर बताएंगे। ...(व्यवधान) यह कोई तरीका नहीं है। ...(व्यवधान) यह आम सभा नहीं है। जब वक्त आएगा, तो हम जवाब देंगे। ...(व्यवधान) हम अच्छा काम कर रहे हैं, जिससे देशवासी खुश हैं। ...(व्यवधान) आप झारखण्ड में भी देखेंगे, जम्मू-कश्मीर में भी देखेंगे और दिल्ली में भी देखेंगे।...(व्यवधान)

11.18 hrs.

ORAL ANSWERS TO QUESTIONS….Contd.

HON. SPEAKER: Q. No.402, Shri Gajendra Singh Shekhawat – Not present.

(Q. 402)

COL. SONARAM CHOUDHARY : Hon. Speaker, a few years back, rich oil fields had been discovered in Barmer and Jaisalmer.… (*Interruptions*) As of today, about 25-30 per cent oil is made from my constituency.… (*Interruptions*) Those oil fields are in my Parliamentary Constituency. Both ONGC and Cairn India are operating there. Cairn India has got 70 per cent share and ONGC has got 30 per cent share.… (*Interruptions*) As you know, to reduce the shortage of oil and to save foreign currency, still a lot of blocks, which are left there, are to be explored. So, my question is this. Is the Government planning to allot the remaining blocks to the ONGC and Cairn India?… (*Interruptions*) But I think 30 per cent share for the ONGC is less. My point is that out of the remaining whatever blocks they want to allot, the share of the ONGC should be increased.… (*Interruptions*) Will the Minister say that he will increase it? After finishing, suppose they are not giving it to Cairn India and ONGC, will the Government go for auction or give it to the private parties? There are two questions, (a) and (b).

श्री धर्मेन्द्र प्रधान : माननीय अध्यक्ष महोदया, मूलतः यह प्रश्न मुम्बई हाई के रिडेवलपमेंट के बारे में है, यह एक अलग प्रश्न है। ...(व्यवधान) मैं माननीय सदस्य को इस प्रश्न में बारे में मिलकर जानकारी दे दूंगा। ...(व्यवधान)

श्री निशिकान्त दुबे : माननीय अध्यक्ष महोदया, वर्ष 1990 में मुम्बई हाई में जितना प्रोडक्शन हो रहा था, आज उसका 85 प्रतिशत प्रोडक्शन हो रहा है। ...(व्यवधान) मंत्री जी ने अपने जवाब में जो उत्तर दिया है, उसमें उन्होंने कहा है कि कोई लॉस नहीं हो रहा है ...(व्यवधान) और किसी भी केस की इन्क्वायरी पेंडिंग नहीं है ...(व्यवधान) जबकि मुम्बई हाई में आग लग गयी थी और उसके कारण भारी नुकसान हो गया था। ...(व्यवधान) मंत्री महोदय का जवाब नम्बर एक, जो एम.एच.एस.आर.डी. फेज-वन से संबंधित है, उसमें उन्होंने कहा है कि ...(व्यवधान) यह स्कीम ऑरिजनली वर्ष 2001 में अप्रूव्ड हुई।...(व्यवधान)इसकी फिजीबिल्टी रिपोर्ट जनवरी, 2006 में आई, इस तरह इसमें छः साल का डिले हुआ। दूसरा, उन्होंने

एम.एच.एस.आर.डी. फेज-I के बारे में कहा है कि अक्टूबर, 2001 में एप्रूव हुआ और यह एप्रूव वर्ष 2005 में हुआ। तीसरे जवाब में उन्होंने कहा कि स्कीम वर्ष 2009 में एप्रूव हुई और वर्ष 2014 में पूरी हुई। यह उन्हीं का जवाब है। उन्होंने कहा कि एमएचएसआरडी फेज-II स्कीम अक्टूबर, 2007 में एप्रूव हुई और रिवाइज वर्ष 2009 में हुई। मैं आपके माध्यम से मंत्री महोदय से यह पूछना चाहता हूं कि जब पांच-पांच साल, छः-छः साल प्रोजेक्ट्स डिले चल रहे हैं, उसके बाद भी आपको लगता है कि कोई घाटा नहीं हो रहा है तो क्या आपने प्रिपोन करके इन प्रोजेक्ट्स को एप्रूव किया था या उसकी कोई टाइम-लाइन बनाई थी, जिसके आधार पर आप बताएंगे कि घाटा हो रहा है या नहीं?

श्री धर्मेन्द्र प्रधान: अध्यक्ष जी, बॉम्बे रिडेवलपमेंट प्लान का तीसरा फेज अभी होने वाला है। फेज-I वर्ष 2000 से शुरू हुआ, फेज-II वर्ष 2007 से शुरू हुआ। माननीय सदस्य ने फेज-I के बारे में जो प्रश्न पूछा है, उसकी हम निगरानी करके देखेंगे। रिवाइज्ड फिजीबिल्टी रिपोर्ट के बारे में इसमें लिखा है। कुल मिलाकर, जो रिडेवलपमेंट प्लान हुआ, उसमें कोई आर्थिक हानि नहीं हुई है। उसका विवरण मैं सदन के पटल पर रखकर उनको अवगत कर सकता हूं। प्रोजेक्टवाइज कुल मिलाकर जो आकलन किया गया था, जो टेंडर वैल्यू हुई, उससे कम खर्च पर लगभग 100 प्रतिशत परफार्मेंस पिछले चौदह सालों में मुंबई रिडेवलपमेंट फेज-I और फेज-II की रही है और फेज-III की प्रक्रिया अभी जारी है।

(Q.403)

डॉ. किरीट सोमैया: अध्यक्ष महोदया, मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि गत तीन-चार वर्षों में, विशेषकर वर्ष 2009 के पश्चात् स्टील इंडस्ट्री में काफी गिरावट आई है, अनेक कंपनियां बंद होने लगी हैं, कोल सप्लाई के लिए जो कैप्टिव कोल ब्लॉक्स दिए गए थे, कोल सप्लाई कम होने के कारण हिन्दुस्तान में स्टील प्रोडक्शन कम होने के कारण आज चाइना से स्टील इम्पोर्ट करना पड़ रहा है।

11.22 hrs.

At this stage Shri Rajesh Ranjan, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया, मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि इसके कारण इंप्लायमेंट में भी गिरावट आ रही है। क्या मंत्री महोदय इस विषय पर ध्यान देंगे कि हिन्दुस्तान की प्राइवेट और गवर्नमेंट सेक्टर की स्टील इंडस्ट्रीज में एन.पी.ए. बढ़ रहा है? उनकी कोल सप्लाई थोड़ा बढ़े, कोल मिनिस्ट्री से इस संबंध में बात करके, इस विषय में ध्यान देने के लिए मंत्री महोदय क्या करेंगे?

श्री नरेन्द्र सिंह तोमर: अध्यक्ष महोदया, माननीय सदस्य ने जो चिन्ता व्यक्त की है, सरकार उनकी चिन्ता से अवगत है और निश्चित रूप से सरकार इस दिशा में प्रयत्नशील है। यह सच है कि पिछले दिनों स्टील के उत्पादन में संकट खड़ा हुआ है, उसके कुछ कारण हैं। मुख्य रूप से देश में अवैध उत्खनन की बात बड़ी तेजी से आई थी, उसकी वजह से शाह कमीशन द्वारा इनक्वायरी हुई, सुप्रीम कोर्ट ने उसका संज्ञान लिया और बहुत सारी माइन्स के बारे में निर्णय आए। निर्णय के कारण उत्खनन की प्रक्रिया अवरूद्ध हुई। आज निश्चित रूप से आयरन ओर की जो पर्याप्त उपलब्धता होनी चाहिए, उसके उत्पादन में भी कमी है और कोयले के उत्पादन क्षेत्र में भी निश्चित रूप से कमी है। आप सभी के ध्यान में है कि पिछले दिनों माननीय न्यायालय ने 24.09.2014 को निर्णय दिया, उस निर्णय के अनुसार 204 कोल ब्लॉक्स के आवंटन निरस्त कर दिए गए। मुझे इस बात की बहुत प्रसन्नता है कि भारत सरकार ने तत्काल इस बात का संज्ञान लिया और बहुत ही कम समय में 21.10.2014 को स्पेशल प्रॉविजन आर्डिनेंस जारी किया। उसके आधार पर कोकिंग कोल और गैस-कोकिंग कोल की आपूर्ति ठीक ढंग से हो सके, पारदर्शी प्रक्रिया बन सके और हर सेक्टर में कोयले का आवंटन ठीक प्रकार से किया जा सके और इस दिशा में सरकार ने प्रयत्न प्रारम्भ कर दिया है, जल्दी ही उसके परिणाम सामने आने वाले हैं।

डॉ. किरीट सोमैया : माननीय अध्यक्ष महोदया, मैं मानता हूं कि गत् कुछ महीनों में, मोदी सरकार, कोल मिनिस्ट्री और स्टील मिनिस्ट्री ने कुछ अच्छे कदम उठाए हैं, इसके लिए मैं उन्हें धन्यवाद देता हूं। लेकिन साथ ही मैं उनका ध्यान इस बात की ओर आकर्षित कराना चाहूंगा कि जिस प्रकार से चाइना, इंडिया में स्टील डम्पिंग कर रहा है, उसके कारण यहां की स्टील इंडस्ट्रीज बंद होने लगी हैं। हमारे माननीय प्रधान मंत्री जी आह्वान कर रहे हैं कि ''मेक इन इंडिया'' का अभियान शुरु करें। इस '' मेक इन इंडिया'' अभियान को प्रोटैक्ट करने के लिए, जो स्टील इंडस्ट्री बीमार हो रही है, तो जिस प्रकार से आप पावर इंडस्ट्री का ध्यान रख रहे हैं, उसे बैलेंस कर रहे हैं, उसी प्रकार से स्टील इंडस्ट्री को भी प्रोटैक्शन मिले। इसके लिए क्या कोल मिनिस्ट्री, स्टील प्रोड्यूसर एसोसिएशन और स्टील मंत्रालय जॉइंट-मीटिंग करेगी और चाइना के डम्पिंग से इंडिया की इंडस्ट्री को बचाएगी?

श्री नरेन्द्र सिंह तोमर : माननीय अध्यक्ष महोदया, माननीय सदस्य की चिंता निश्चित रूप से वाजिब है। चाइना के पास स्टील का सरप्लस उत्पादन है, वह बाजार ढूंढ रहा है और बाजार हिंदुस्तान में उपलब्ध है। इस कारण चाइना से स्टील इम्पोर्ट हो रहा है। लेकिन भारत सरकार और स्टील मंत्रालय इस दिशा में पूरी तरह सजग हैं। किसी भी प्रकार से स्टील इंडस्ट्री को नुकसान न हो, इस दृष्टि से हम लोग वित्त मंत्रालय से चर्चा कर रहे हैं और उस विषय को उठा रहे हैं। जहां तक कोकिंग-कोल और बाकी पावर इंडस्ट्री को प्रोटैक्ट करने का सवाल है, तो देश के विकास में और आम-जनता की उपयोगिता की दृष्टि से, पावर की बहुत महत्वपूर्ण भूमिका है। कोयला मंत्रालय भी, इस दृष्टि से, जो नीति बना रहा है, उसमें वह पावर इंडस्ट्री को प्रोटैक्शन दे रहा है। स्टील इंडस्ट्री और सीमेंट इंडस्ट्री तथा बाकी जो इंडस्ट्रीज हैं, उन्हें जो सहूलियतें देनी चाहिए, उस दृष्टि से कोयला मंत्रालय कार्रवाई कर रहा है।

11.27 hrs.

Shri Mulayam Singh Yadav, Shri Rajesh Ranjan and some other hon. Members then left the House.

SHRI BHARTRUHARI MAHTAB : Madam Speaker, I have gone through the answer that has been laid by the Minister and also the answer that has been stated towards the last part of it.

Over the past one decade, Odisha has been able to attract considerable investment in the steel industry and a number of steel plants, along with associated captive power plants, have been established in Odisha. These plants have brought

employment to lakhs of people of Odisha, directly and indirectly. As per an order of 18th December this year, 65 coal blocks have been earmarked for auction and out of these, nine are in Odisha. Only one block has been earmarked for according to the non-regulated sector, that is, steel, cement and other plants. The remaining eight are with power plants and only one block has been earmarked for steel, cement and other industries. I would ask the Minister, through you Madam, whether coal blocks, which were earlier allocated for steel and other non-registered industries, will be retained and whether the Minister will impress upon the Coal Minister to retain coal blocks for steel sector, especially in Odisha, and what other steps have been taken to earmark coal blocks for steel plants and captive power plants which are in operation and which are doing value addition in Odisha.

श्री नरेन्द्र सिंह तोमर : माननीय अध्यक्ष महोदया, माननीय सदस्य ने 18 तारीख के परिपत्र का जो उल्लेख किया है, वह सही है। कोयला मंत्रालय ने इस प्रक्रिया को दो भागों में विभक्त किया है, एक रैगुलेटरी और दूसरी डी-रैगुलेटरी। पीएसयूज में उन्होंने आबंटन करने की स्थिति बनाए रखी है तथा यह बात भी सही है कि स्टील के एक सार्वजनिक उपक्रम सेल को उन्होंने एक ब्लॉक आबंटन करने की बात कही है। हम लोगों ने उसका संज्ञान लिया है और कोयला मंत्रालय से उस दृष्टि से चर्चा कर रहे हैं। लेकिन डिरेगुलेटिड सेक्टर्स में जो माइन्स हैं, उसमें स्टील उद्योग और सीमेंट भी शामिल है। उस सैक्टर में जब ऑक्शन होगा तो स्टील उद्योग को निश्चित रूप से कोई परेशानी नहीं आएगी, ऐसा कोयला मंत्रालय का मानना है। लेकिन स्टील उद्योग के संरक्षण की दृष्टि से स्टील मंत्रालय पूरी तरह से चिंतित है और हम कोयला मंत्रालय से लगातार उस विषय में बात कर रहे हैं।

SHRI K.N. RAMACHANDRAN : Thank you, hon. Speaker, Madam. There is really so much of growth in our steel sector though belated. What policy has been formulated by the Government of India to generate more employment opportunities in the steel sector in the future?

श्री नरेन्द्र सिंह तोमर : अध्यक्ष महोदया, स्टील उद्योग देश का एक बहुत ही महत्वपूर्ण उद्योग है। देश की ग्रोथ बढ़ाने में और रोजगार सृजन में भी इसका बहुत योगदान है। स्टील उद्योग को बढ़ावा मिले, इसके लिए सरकार पूरी तरह से प्रयत्नशील है। सरकार का जो उपक्रम है, उसमें सेल ने एक्सपेंशन का निर्णय

लिया है। इसके लिए 61 हजार करोड़ रुपये का निवेश किया है। दो प्लांटों का काम पूरा होने की स्थिति में है और बाकी का काम वर्ष 2015 तक पूरा हो जाएगा। इससे स्टील का उत्पादन बढ़ेगा और रोजगार का सृजन भी होगा।

SHRI KALYAN BANERJEE : Thank you, Madam. For decades together, the Steel Authority of India Limited (SAIL) and all other Public Sector Undertakings (PSUs) in the steel industry have emerged as front-runners of steel industry in our country by competing with the private organizations. We should really appreciate this performance of SAIL and other PSUs that they have done well in our country itself.

Madam, very recently, a new Bill has come and this Bill has been passed from this House too. The SAIL, for a few years, have been importing coal for their purpose and for steel industry from Australia. Madam, through you, I have to ask a question and also make a simultaneous / corresponding request. Has the hon. Minister taken any steps to ensure supply of coal and iron ore to SAIL and other PSUs despite the fact that auction system is there? Further, even if they cannot give it under the auction system, then what are the steps that have been formulated by the hon. Minister to run the steel industry for the purpose of getting coal and iron ore?

श्री नरेन्द्र सिंह तोमर : अध्यक्षा जी, मैं माननीय सदस्य को धन्यवाद देना चाहता हूं कि वे स्टील के प्रति काफी चिन्तित हैं। उन्होंने अच्छे काम को सराहा भी है। जब हम कोयले की उपलब्धता को देखते हैं तो स्टील सैक्टर, पावर सैक्टर और सभी सैक्टर्स के लिए देश में कोयले की उपलब्धता की काफी कमी है। हमारे देश में झरिया कोल फील्ड में प्रचुर मात्रा में कोयला उपलब्ध है। उसके लिए भी कोल मंत्रालय लगातार प्रयत्न कर रहा है। पिछले दिनों में काफी प्रयत्न किए गए हैं और अभी मुझे लगता है कि झारखण्ड के चुनावों के बाद भारत सरकार उस दिशा में कदम बढ़ाएगी, लेकिन अभी कुल मिलाकर स्टील सैक्टर में जितने कोयले की आवश्यकता है, उसका 70 प्रतिशत हम आयात करते हैं। अभी सेल, आर.आई.एन.एल. और एम.एन.डी.सी. ने मिलकर एक कम्पनी बनायी है, जिसके द्वारा हम इस काम को आगे बढ़ाना चाहते हैं। विदेश में जहां भी कोल की उपलब्धता है, जैसे कि मोजाम्बिक में भी अभी माइन्स का अधिग्रहण किया

गया है। वहां से उत्पादन शुरू हो गया है और कुछ दिन में वहां से कोयला आना शुरू हो जाएगा। इस दिशा में हम लोग चिंतित हैं और कोशिश कर रहे हैं कि कोयले की उपलब्धता बढ़े।

DR. SHASHI THAROOR : Thank you, Madam, Speaker. There is a troubling complacency emerging in the pattern of answers by the Ministry. Today, we are assured by the hon. Minister that coal supply has not been disrupted due to cancellation of coal blocks by the Supreme Court.

In an Unstarred Question No. 2,375 dated 8 December of this month, the Government claimed that in 2013-2014 the total production of iron ore was 152.43 million tonnes. In contrast, the estimated consumption is only 110.5 million tonnes. In other words, they are assuring us that there is no shortage of iron ore, and major steel plants are doing fine, etc. In that case, there is a fundamental issue that comes up: why is it that we find according to the Government's own figures that India's iron ore imports have risen to a record 6.76 million tonnes in the first seven months of this fiscal year? What is more, Tata Steel in 100 years has never imported iron ore; this time, for the first time in 100 years, they had to import iron ore. Similar is the case with major producers of steel like JSW and others. It is clear that the steel industry is not able to get adequate iron ore supplies from domestic mines, despite India being one of the world's leading producers and suppliers of iron ore.

So, my question to the hon. Minister is, has the Government of India taken any steps to identify the reasons for this anomaly along with corrective measures to increase the production of quality iron ore. We cannot become a country that exports raw material to countries like China and imports iron ore from outside. I think we are failing our nation, Madam. I would appreciate a clarification from the Minister.

श्री नरेन्द्र सिंह तोमर: माननीय अध्यक्षा जी, मैंने पूर्व में भी यह बात कही कि स्टील उद्योग अगर संकट में है तो उसका सबसे बड़ा कारण आयरन ओर की अनउपलब्धता है और उसके कारण पिछले दिनों जो भी परिस्थितियां बनीं, उसके कारण बहुत सारी माइन्स बंद हुई। उसके कारण निश्चित रूप से उपलब्धता में

कमी आई है और इसके कारण स्टील उद्योग संकट में है। लेकिन लगातार हम लोग इस दिशा में प्रयत्नशील हैं कि माइनिंग ज्यादा से ज्यादा हो, आयरन ओर की उपलब्धता बढ़े और इसके लिए हम लोगों ने नयी गाइडलाइन्स भी जारी है जिसके कारण काफी कुछ हुआ है। सरकार के जो उपकरण एनएऩडीसी हैं, उसके साथ भी हम लोग बैठे हैं और उसका उत्पादन बढ़े, वह बाजार में आए, इस दृष्टि से भी हम प्रयास कर रहे हैं। इसके अलावा अन्य कुछ कदम भी स्टील मंत्रालय और माइनिंग मंत्रालय ने इस दिशा में उठाए हैं।

(Q. 404)

SHRI MULLAPPALLY RAMCHANDRAN : Madam Speaker, the Employees' State Insurance Act, 1948 is the first major social security legislation for the workers in independent India. Around three crore employees are directly benefited by the ESI scheme. The previous UPA Government had assured EPF pensioners a minimum pension of Rs. 1,000, as also the income ceiling for employees for ESI coverage was decided to be increased from Rs. 15,000 to Rs. 25,000.

I would like to know from the hon. Minister whether these assurances or decisions of the previous Government are being honoured by this Government and, if so, whether the assurances will have retrospective effect.

SHRI BANDARU DATTATREYA: Madam Speaker, I have already laid the statement on the Table of the House. Recently, in the 162nd meeting of ESIC, we have made some decisions. One of them is about increasing the ceiling from Rs. 1,500 per insured person per annum to Rs. 2,000 per annum. The second decision is to further increase it by Rs. 150 per insured person per annum during the next five years, that is, with effect from 2015-16. For effectively monitoring the ESI scheme, we have authorized the State Governments; following the approvals, we have formed a State Committee consisting of the Principal Secretary and the Commissioner so that more decentralization can take place, and whenever any local problems arise, including bed occupancy, the authorization to resolve those problems has been given to it. The State Executive Committee will have powers of up to Rs. 3 crore for special repair of 200 bedded ESI hospitals and up to Rs. 5 crore for special repair of ESI hospitals with more than 200 beds. That is why, for the effective monitoring of the ESIC Scheme, we have made several stages in the Committee.

SHRI MULLAPPALLY RAMCHANDRAN : My second question is that a good number of ESIC hospitals are established across the length and breadth of our country and lakhs of employees and their families are benefiting from these hospitals. It was also decided by the UPA Government to establish 50 new ESIC

medical colleges in various parts of the country. I wish to know whether any of the ESIC medical colleges are proposed to be set up by this Government also. I would also like to know whether any of these medical colleges declared by the Labour Department including one at Paripally have started admissions in these medical colleges or when it is likely to start.

SHRI BANDARU DATTATREYA: I have already mentioned the initiatives which we have taken. Apart from that, there are two or three more initiatives which we have taken. To improve the quality of medicines and drug testing policy, that has also been changed and all the batches of drugs supplied by each vendor are subjected to the lab test. … (*Interruptions*)

I am coming to that point. Actually, I want to mention one important point. Our services are meant for those who come under the working class. Our main core subject is not to see the medical education. I will separately discuss this with the hon. Member. I do not want to explain much of the things because at certain point of time, there was a surplus of Rs. 20,000 crore. At that time, the then Government decided to go for medical education. There is a Tripartite Committee. Many hon. Members are also members of that tripartite Committee. In that Committee, workers felt as to why their contribution be spent on medical education which is not our core subject. In view of that, we have asked the State Governments to take up the project.

We are separately discussing that with the Kerala Government.

श्री रवनीत सिंह : मैडम, सेहत एक ऐसा विषय है, जो क्वान्टिटी से नहीं बल्कि क्वालिटी से जोड़ा जाता है। ई.एस.आई. सहूलियतें हमारा गरीब मजदूर, जो एक सुई से जहाज तक बनाता है, वह इन सहूलियतों को ज्यादा यूज करता है। इसके लिए मजदूर अपनी तनख्वाह में से 1.75 परसैन्ट कटवाता है और 4.75 परसैन्ट इंडस्ट्रीज या कारखाने का मालिक अपनी जेब से देता है। अगर मैं ई.एस.आई. हास्पिटल्स और डिस्पेन्सरीज की बात करूं तो ये लुधियाना में 12 हैं और एक हास्पीटल है। उसमें मजदूरों के लिए न तो डाक्टर्स हैं और न दवाइयां हैं। हम सब चाहे पैसे वाले लोग हों या बाकी लोग हों, वे सब अपनी मर्जी से अपोलो जा सकते हैं, मैक्स हास्पिटल जा सकते हैं और बड़े-बड़े हास्पिटल्स में जा सकते हैं। लेकिन जो

मजदूर देश की तरक्की का चक्का चला रहा है, उसके लिए क्या हो रहा है। मैं समझता हूं कि मजदूर के लिए भी खास तौर पर मल्टीपल हैल्थ केयर कार्ड बनाया जाए, जिससे कि वह अपनी मर्जी से अपने परिवार का और अपना इलाज करा सके। हमने उसे सिर्फ ई.एस.आई. में क्यों बांध कर रखा है, जहां दवाई और डाक्टर्स उपलब्ध नहीं हैं, जबकि सारे काम मजदूर ही करने वाला है। फिर भी उसका अच्छा हास्पिटल्स में इलाज नहीं हो रहा है। इसके बारे में मंत्री जी एश्योर करें कि वह अपना और अपने परिवार का इलाज किसी भी अच्छे अस्पताल में करा सके। आप कहेंगे कि वह ई.एस.आई.सी. हॉस्पिटल से रैफर करता है, लेकिन कोई भी उसे रैफर नहीं कर रहा है। मैं ग्राउंड लैवल की सच्चाई आपको बता रहा हूँ।

HON. SPEAKER: It is about the multiple card.

SHRI BANDARU DATTATREYA: Madam, there are a large number of empanelled hospitals. Super specialty treatment also is to be provided by those empanelled hospitals. We are sending the patients to the empanelled hospitals. We are taking utmost care particularly in some of our own hospitals, like in my constituency Sanatnagar, there is a super specialty hospital and there are referral hospitals in which we are taking care of the patients.

डॉ. किरिट पी. सोलंकी : महोदया, जहां तक ई.एस.आई.सी. स्कीम की बात है, यह मज़दूरों के लिए काफी अच्छा कार्यक्रम है। एक जमाने में अहमदाबाद was a textile city. It was known as the Manchester of India. वहां काफी मज़दूर थे, वहां लाखों की संख्या में आईपीज़ थे। जब मिलें बंद हुई, उसके बाद गुजरात सरकार के विकास के कार्यों से कई नई प्रोडक्शन की ईकाइयां शुरू हुईं। जहां तक अहमदाबाद का सवाल है, यह मेरा संसदीय क्षेत्र है, वहां ई.एस.आई.सी. का मॉडल हॉस्पिटल कार्यरत है। अभी-अभी एक नया हॉस्पिटल बना है, वह बहुत अच्छा बना है, मगर वहां कोई सुविधा नहीं है। वे एक प्लेन एक्स-रे के लिए किसी अन्य हॉस्पिटल में भेजते हैं, कार्डियोग्राम के लिए अन्य हॉस्पिटल में भेजते हैं, सुपर-स्पेशियलिटी के लिए भेजते हैं। जहां तक स्टाफ का सवाल है, कर्मचारियों का सवाल है, वहां के कर्मचारियों के लिए गुजरात के वापी में एक नया हॉस्पिटल बनाया गया है। अहमदाबाद के हॉस्पिटल से वहां कर्मचारियों को भेजा जाता है, चाहे नर्सिंग स्टाफ हो, पैरामैडिकल स्टाफ हो या डॉक्टर्स हों, उनको वहां भेजते हैं। इस वजह से उनको बहुत तकलीफ होती है। मंत्री जी से मेरा आग्रह है कि क्या आप ई.एस.आई.सी. के मॉडल हास्पिटल को सुविधायुक्त बनाएंगे? जो आपकी ट्रांसफर नीति है, वापी में एक नया हॉस्पिटल एस्टैबलिश करते हैं तो वहां नया स्टाफ रिक्रूट करना चाहिए, न कि अहमदाबाद के लोगों को वहां ट्रांस्फर करना चाहिए।...(व्यवधान) क्या आप वहां नया स्टाफ रिक्रूट करेंगे?

श्री बंडारू दत्तात्रेय : महोदया, माननीय सदस्य ने गुजरात के हॉस्पिटल्स के बारे में पूछा है। उनमें से कुछ में रेनोवेशन हो रहा है और कुछ में सर्विसेज़ भी दे रहे हैं। जहां पर डॉक्टर्स की कमी है, उसके लिए भी हमने प्रावधान किए हैं। आने वाले समय में हम दस साल की एक योजना बना कर पहले से ही डॉक्टर्स का भी एपॉइंटमेंट करने की नीति बनाएंगे। हमें सुपर-स्पेशियलिटी डॉक्टर्स मिलने में थोड़ी मुश्किल हो रही है, उनको रिक्रूट करने के लिए भी हम प्रयास कर रहे हैं। लेकिन जहां-जहां डॉक्टर्स की वैकेंसी है, वहां दो बातें ध्यान में आयी हैं। एक है कि सुपरस्पेशियलिटी में डॉक्टर्स कम मिल रह हैं और डॉक्टर्स प्राईवेट हॉस्पिटल्स में जा रहे हैं। उसके लिए हम डॉक्टर्स की सुविधाएं बढ़ाने पर भी विचार कर रहे हैं।

SHRIMATI BUTTA RENUKA : Madam, I would like to ask, through you, the Minister whether the critical and severe diseases like cancer are also covered under the ESI scheme because most of the poor people cannot afford it. Treatment of these diseases is very expensive. I would like to know whether these diseases are covered under the ESI scheme.

SHRI BANDARU DATTATREYA: Madam, wherever new areas are there, we are taking up the survey. Once the IMP numbers are covered, the survey will be given to the State Government. In turn, the State Government will recommend these things.

Secondly, even in the ESI hospitals, cancer is also covered in our scheme. Special hospitals are also provided. Further, I am expanding the coverage of IMPs.

(Q.405)

डॉ. सुनील बलीराम गायकवाड़ : महोदया, माननीय रेल मंत्री जी के जवाब से यह स्पष्ट है कि वर्ष-प्रतिवर्ष रेलवे लाइन पर होने वाली मौतों का आँकड़ा बढ़ता ही जा रहा है। प्रतिवर्ष करीब 15 हजार लोग रेलवे लाइन पर हादसों का शिकार होते हैं। रेलवे लाइन पर अनाधिकृत रूप से प्रवेश की कई वजहें हैं। जैसे कि पर्याप्त मात्रा में पैदल पार पुलों की उपलब्धता न होना, सही मात्रा में प्लेटफार्म न होना, स्वचालित लिफ्ट का अभाव इत्यादि।

सरकार ने डॉ0 अनिल काकोडकर जी की अध्यक्षता में यात्रियों की सुरक्षा के संबंध में समिति बनाई थी। इस समिति ने सरकार को सारे रेल रोड़ क्रासिंग को पुलों में परिवर्तित करने का सुझाव दिया था। मैं सरकार से जानना चाहता हूँ कि इन सुझावों पर अमल कर अब तक कितना काम किया गया है और यदि इन सुझावों पर अमल नहीं किया गया तो क्यों नहीं किया गया?

श्री सुरेश प्रभु : महोदया, यह बिल्कुल सही है कि सरकार ने डॉ. अनिल काकोडकर की अध्यक्षता में सुरक्षितता के लिए एक समिति बनाई थी, उस समिति की रिपोर्ट भी आ चुकी है। उनके बहुत सारे सुझावों के ऊपर चर्चा तो चल रही है, लेकिन जो ठोस कदम उठाने की जरूरत थी, वे ठोस कदम उठाने के लिए मैंने मंत्री बनने के बाद एक मीटिंग बुलाई है। उनके बहुत अच्छे सुझाव हैं, जल्द से जल्द जहाँ भी सम्भव होगा, हम उन सुझावों के ऊपर पालन करेंगे।

यह सही है कि सुरक्षितता रेल की प्रायोरिटी में होनी चाहिए। उसी प्राथमिकता को ध्यान में रखते हुए कि सुरक्षितता किस तरह से की जाए, हमने इसके लिए इसरो और नेशनल रिमोट सेंसिंग सेन्टर (एन.आर.एस.सी.) जो है, उनको बुलाकर यह कहा है कि स्पेशल टेक्नॉलाजी यूज करते हुए, जो 11 हजार अनमैंड लेवल क्रासिंग्स हैं, उन्हें हम किस तरह से ज्यादा से ज्यादा सुरक्षित कर सकते हैं। हमने यह भी तय किया है कि पूरे देश में जितने भी डायरेक्टर जनरल ऑफ पुलिस हैं, क्योंकि आपको पता है कि सुरक्षितता देखने के लिए एक तो रेलवे प्रोटेक्शन फोर्स है और एक जनरल रेलवे पुलिस है, जो स्टेट गवर्नमेंट के अंडर आती है, उनके डायरेक्टर जनरल ऑफ पुलिस की कभी मीटिंग नहीं बुलायी गई थी। एक खास मीटिंग के लिए मैं गृह मंत्री जी से विनती करूँगा और एक मीटिंग हम बुलाने वाले हैं, जहाँ पर हम इस पूरी भावना के ऊपर ध्यान देंगे।

इसके साथ-साथ जो ज्यादातर मौतें होती हैं, उसका एक बहुत अहम कारण है कि आज हमारे यहाँ इल्लीगल ट्रेसपासिंग होती है, लोगों की तरफ से काफी इनक्रोचमेंट रेल लाइन के ऊपर हो गयी है, उसकी वजह से भी काफी मौतें होती हैं और आबादी बढ़ने के कारण भी ऐसा होता है। इन सभी चीजों को ध्यान में

रखते हुए इस संख्या को किस तरह से कम किया जाए, इसके लिए जो वलनरेबल स्पॉट्स हैं, जैसे यहाँ से जाते हुए मुरादाबाद में काफी डेथ्स होती हैं। जो 18,725 डेथ्स हुई हैं, उनमें से 5,527 डेथ्स सिर्फ नॉदर्न इन्डिया के रेल क्षेत्र में हुई हैं। उसी क्षेत्र को ध्यान में रखते हुए, टारगेट करते हुए ज्यादा से ज्यादा फोकस करते हुए, हम वहाँ भी कदम उठाने जा रहे हैं।

डॉ. सुनील बलीराम गायकवाड़ : महोदया, मैं आपके माध्यम से सरकार से जानना चाहता हूँ कि प्रतिवर्ष इतनी बड़ी संख्या में हो रही मौतों को ध्यान में रखते हुए क्या सरकार प्रत्येक रेलवे स्टेशन पर आई.सी.यू. से लैस एक क्लीनिक खोलने का विचार कर रही है, ताकि रेलवे लाइन पर घायल व्यक्तियों को प्राथमिक उपचार दिया जा सके और उनकी जान बचायी जा सके? यदि हाँ, तो उसका ब्यौरा दें और यदि नहीं तो क्यों नहीं?

श्री सुरेश प्रभु : महोदया, यह सुझाव तो बहुत अच्छा है, लेकिन रेल की आर्थिक स्थिति को ध्यान में रखते हुए हमें कदम उठाने होंगे। वैलफेयर स्टेट बनना हमारा अल्टीमेट ऑब्जेक्टिव है, लेकिन इससे पहले यह भी सोचना चाहिए कि हम कहाँ से शुरूआत कर रहे हैं। यह बहुत ही अच्छा सुझाव है कि हर स्टेशन के ऊपर एक अस्पताल खोला जा सके, लेकिन मैं नहीं मानता हूँ कि आज की आर्थिक स्थिति को ध्यान में रखते हुए यह सम्भव है। हमने ये आदेश दे दिए हैं कि यदि कोई भी आदमी घायल हो जाता है तो उसे सबसे पहले निकटवर्ती अस्पताल में पहुँचाया जाए। जो पुलिए प्रोसेस है, उसको बाद में किया जाए, लेकिन ज्यादा से ज्यादा प्राथमिकता देकर उसकी जान बचाने के लिए जो भी कदम उठाने की आवश्यकता होगी, वे कदम उठाने के लिए हमने कह दिया है। मैं मानता हूँ कि माननीय सदस्य का सुझाव बहुत अच्छा है, उसे ध्यान में रखा जाएगा, लेकिन मुझे नहीं लगता कि निकट भविष्य में हम उसे अमल में ला सकेंगे। यह बहुत अच्छा सुझाव है, यह मैं जरूर मानता हूँ।

श्री राम चरित्र निषाद : अध्यक्ष महोदया, आपका हृदय से धन्यवाद। मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि अभी इसी महीने में उत्तर प्रदेश में मऊ जिले में पाँच बच्चों की मानवरहित रेल क्रासिंग पर दुर्घटना हुई। आज पूरे भारतवर्ष में यह बहुत गंभीर विषय है। आये दिन ये घटनाएँ बढ़ रही हैं। आज हिन्दुस्तान भर में 11563 मानवरहित रेल क्रासिंग हैं और अभी मेरे ही मछलीशहर लोक सभा क्षेत्र में तीन महीने पहले लाईन बाज़ार में उत्तर प्रदेश के एक पूर्व मंत्री और उनके दो गनर्स की मानवरहित रेल क्रासिंग पर दुर्घटना में मृत्यु हो गई। मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि जितने भी मानवरहित रेल क्रासिंग हैं, उनको मानवसहित फाटक बनाने के लिए क्या सरकार का कोई फंड है या ऐसी कोई योजना है जो जल्दी से जल्दी पूरी हो?

श्री सुरेश प्रभु : मैडम, वैसे मैंने पहले ही जवाब में कहा था कि हमारे यहाँ करीब 11 हज़ार मानवरहित रेल क्रासिंग हैं और वह भी एक कारण है जिससे लोगों की मौत होती है। माननीय सदस्य ने मऊ की बात की। माननीय सदस्य को इस बात का भी पता होगा कि आपने मुझे परमीशन दी और मैंने यहाँ सुओ-मोटो स्टेटमैंट किया। उसके फौरन बाद अपने राज्य मंत्री और चेयरमैन रेलवे बोर्ड को लेकर मैं वहाँ पहुँचा। वहाँ जाने के लिए यातायात के कोई साधन भी नहीं थे। हम अपने रक्षा मंत्री को विनती करके उनका चौपर लेकर वहाँ पहुँच गए। वहाँ से बच्चों की जान बचाने के लिए शायद पहले ऐसा नहीं हुआ होगा, हम खास एंबुलैन्स का प्रावधान करके एयरलिफ्ट भी करना चाहते थे, लेकिन उस समय स्थिति ठीक नहीं थी। इसलिए हम एंबुलैन्स में बैठाकर उन बच्चों को लाए और उसके कारण कुछ बच्चों की जान बच भी गई। यह बिल्कुल सही है। यह एक अनप्रिसिडैन्टेड कदम हमने उठाया, क्योंकि उस समय ज़रूरत थी कि हर बच्चे की जान बचे चाहे कोई भी कारण हो, क्योंकि यह हमारा फर्ज़ बनता है।

जो 11 हज़ार मानव रहित रेल क्रासिंग हैं, उनको मानव सहित फाटक बनाने के लिए जो धन की आवश्यकता है, वह किस प्रकार से जुटाया जाए, इस पर विचार किया जा रहा है। शायद बजट में भी हम इस पर कुछ कह पाएँगे, लेकिन उसके बनते हुए भी जैसे हमने कहा कि जियो स्पेशल टैक्नोलाजी से हमें सूचित हो सकता है कि किस तरह से बने। देश में जितने आई.आई.टीज़. हैं, जितने साइंस एंड टैक्नोलाजी इंस्टीट्यूशंस हैं, उनके हैड्ज़ की एक बैठक हमने बुलाई है। हम उनके सामने एक चुनौती रखेंगे कि किस तरह से सुरक्षा को ध्यान में रखते हुए आज जो भी पर्याप्त साधन उपलब्ध हैं, उनके द्वारा किस तरह से इस दुर्घटना को हम टाल सकते हैं।

SHRI ASHOK SHANKARRAO CHAVAN : Hon. Speaker Madam, seeing the large number of accidents which have been taking place especially on the unmanned railway crossings, the hon. Minister of Railways has tried his level best to explain the situation of the Railways and has cited inadequate financial provisions to cater to this demand. Nevertheless, in recent accidents which have taken place after he took over as the Minister of Railways, innocent children have been killed on the railway tracks. The hon. Minister has himself visited the spots and he has realized that.

As the hon. Minister has pointed out, there are financial constraints in manning the unmanned railway crossings. Will the Government consider going in for alternative arrangements like toll or privatization? There has to be some time

frame within which this has to be achieved. We see that the figures of accidents on unmanned railway crossings have been increasing year after year. This question has been asked several times on the floor of the House. Can the Minister of Railways spell out within what timeframe this matter will be resolved and whether there is some sort of thinking to privatize or go in for toll in this process to achieve this in a definite time period?

SHRI SURESH PRABHU: Hon. Speaker Madam, I thank the hon. Member for raising the question regarding the possibility of involving institutions other than the Government in preventing accidents on unmanned railway crossings. We have already decided that we are going to advertise in newspapers inviting all the civil society organizations- NGOs, industrial or religious organizations and school authorities- to volunteer themselves to protect a particular unmanned railway crossing for prevention of accidents. In addition to that, we have planned to put up large hoardings with flashing signals outside the unmanned level crossings so that a person approaching the crossing is aware of the risk. Besides, we are trying to find out whether we can involve Home Guards. We are calling a meeting of DGPs for focusing on security issues. States have to be involved into this because this is a State subject. So we are trying to do everything possible to address this challenge in terms of eliminating unmanned level crossings. We will also consider the option of toll road as suggested by you. We will try to take it on board.

12.00 hrs.

DR. KAKOLI GHOSH DASTIDAR : The Vision 2020 Document was released by the then Railway Minister, hon. Shrimati Mamata Banerjee, in order to ensure safety of passengers, inclusion of anti-collusion device and manning of unmanned level-crossings and also to have passenger emergency medical train, etc. I would like to know from the hon. Minister, where we stand today as far as these proposals are concerned.

SHRI SURESH PRABHU: All these proposals are under various stages of implementation. As I said, I am not very well satisfied with the speed at which we

are working on it. We are trying to find out how we could intervene more to make sure that we complete it in a time-bound manner, rather than waiting indefinitely for finding out funds to be available for these. We are also separately, independent of this, trying to find out large resources, outside of the Central Budgetary Support that we normally rely on, to raise the resources, to make sure that we address this concern, to try and invest money in it to prevent such unfortunate catastrophes.

12.02 hrs.

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now papers to be laid.

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) नेशनल इंस्टिट्यूट फॉर माइक्रो, स्मॉल एण्ड मीडियम इंटरप्राइजेज, हैदराबाद के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टिट्यूट फॉर माइक्रो, स्मॉल एण्ड मीडियम इंटरप्राइजेज, हैदराबाद के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1535/16/14)

(2) (एक) कॅयर बोर्ड, कोच्चि के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) कॅयर बोर्ड, कोच्चि के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(तीन) कॅयर बोर्ड, कोच्चि के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(चार) कॅयर बोर्ड, कोच्चि के वर्ष 2013-2014 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1536/16/14)

(3) (एक) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(तीन) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(चार) खादी और ग्रामोद्योग आयोग, मुंबई के वर्ष 2013-2014 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1537/16/14)

(4) (एक) नेशनल इंस्टिट्यूट फॉर इंटरप्रेन्योरशिप एण्ड स्मॉल बिजनेस डेवलपमेंट, नोएडा के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टिट्यूट फॉर इंटरप्रेन्योरशिप एण्ड स्मॉल बिजनेस डेवलपमेंट, नोएडा के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1538/16/14)

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2013-2014.

(2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1539/16/14)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014, together with Audit Report thereon.

(Placed in Library, See No. LT 1540/16/14)

(2) A copy of the Apprenticeship (Third Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated 18th October, 2014 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 1541/16/14)

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (श्री धर्मेन्द्र प्रधान) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क)(एक) भारत पेट्रोलियम कारपोरेशन लिमिटेड, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) भारत पेट्रोलियम कारपोरेशन लिमिटेड, मुंबई का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 1542/16/14)

(ख)(एक) इंडियन ऑयल कारपोरेशन लिमिटेड, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) इंडियन ऑयल कारपोरेशन लिमिटेड, मुंबई का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 1543/16/14)

(ग)(एक) हिन्दुस्तान पेट्रोलियम कारपोरेशन लिमिटेड, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) हिन्दुस्तान पेट्रोलियम कारपोरेशन लिमिटेड, मुंबई का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 1544/16/14)

(घ)(एक) गेल (इंडिया) लिमिटेड, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) गेल (इंडिया) लिमिटेड, नई दिल्ली का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 1545/16/14)

(2) (एक) पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1546/16/14)

(3) पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड अधिनियम, 2006 की धारा 62 के अंतर्गत पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (प्राकृतिक गैस पाइप लाइनों को बिछाने, उनका निर्माण, संचालन अथवा विस्तार करने के लिए निकायों को प्राधिकृत किया जाना) संशोधन विनियम, 2014 जो 8 अगस्त, 2014 के भारत के राजपत्र में अधिसूचना संख्या पीएनजीआरबी/एनजीपीएल/रेग./अमेंड-2014 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1547/16/14)

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : अध्यक्ष जी, मैं भारत के संविधान के अनुच्छेद 309 के अंतर्गत मूल (पहला संशोधन) नियम, 2014 जो 17 जनवरी, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 27 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

(Placed in Library, See No. LT 1548/16/14)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2013-2014.

(Placed in Library, See No. LT 1549/16/14)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2013-2014.

(Placed in Library, See No. LT 1550/16/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2013-2014.

(Placed in Library, See No. LT 1551/16/14)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2013-2014.

(Placed in Library, See No. LT 1552/16/14)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2013-2014.

(Placed in Library, See No. LT 1553/16/14)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2013-2014.

(Placed in Library, See No. LT 1554/16/14)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2013-2014.

(Placed in Library, See No. LT 1555/16/14)

(8) A copy each of the Annual Reports for the year 2013-2014 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

(i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.

(Placed in Library, See No. LT 1556/16/14)

(ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.

(Placed in Library, See No. LT 1557/16/14)

(iii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.

(Placed in Library, See No. LT 1558/16/14)

(iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.

(Placed in Library, See No. LT 1559/16/14)

(v) Institute of Hotel Management, Catering and Nutrition, Lucknow.

(Placed in Library, See No. LT 1560/16/14)

(vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.

(Placed in Library, See No. LT 1561/16/14)

(vii) Institute of Hotel Management, Catering Technology and

Applied Nutrition, Ahmedabad.

(Placed in Library, See No. LT 1562/16/14)

(viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.

(Placed in Library, See No. LT 1563/16/14)

(ix) Institute of Hotel Management, Catering and Nutrition, New Delhi.

(Placed in Library, See No. LT 1564/16/14)

(x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.

(Placed in Library, See No. LT 1565/16/14)

(xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

(Placed in Library, See No. LT 1566/16/14)

(xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.

(Placed in Library, See No. LT 1567/16/14)

(xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.

(Placed in Library, See No. LT 1568/16/14)

(xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.

(Placed in Library, See No. LT 1569/16/14)

(xv) Institute of Hotel Management, Catering Technolog and Applied Nutrition, Mumbai.

(Placed in Library, See No. LT 1570/16/14)

(xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

(Placed in Library, See No. LT 1571/16/14)

(xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.

(Placed in Library, See No. LT 1572/16/14)

(xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.

(Placed in Library, See No. LT 1573/16/14)

(xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.

(Placed in Library, See No. LT 1574/16/14)

(xx) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.

(Placed in Library, See No. LT 1575/16/14)

(xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.

(Placed in Library, See No. LT 1576/16/14)

(9) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2013-2014.

(Placed in Library, See No. LT 1577/16/14)

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1578/16/14)

(b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2013-2014.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1579/16/14)

(c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2013-2014.

(ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1580/16/14)

(d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2013-2014.

(ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1581/16/14)

(e) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1582/16/14)

(f) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2013-2014.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

(Placed in Library, See No. LT 1583/16/14)

(g) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2013-2014.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1584/16/14)

(h) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2013-2014.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1585/16/14)

(i) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2013-2014.

(ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1586/16/14)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the

Raja Rammohun Roy Library Foundation, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2013-2014.

(Placed in Library, See No. LT 1587/16/14)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2013-2014.

(Placed in Library, See No. LT 1588/16/14)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2013-2014.

(Placed in Library, See No. LT 1589/16/14)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2013-2014.

(Placed in Library, See No. LT 1590/16/14)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2013-2014.

(Placed in Library, See No. LT 1591/16/14)

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2013-2014.

(Placed in Library, See No. LT 1592/16/14)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2013-2014.

(Placed in Library, See No. LT 1593/16/14)

(18) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(Placed in Library, See No. LT 1594/16/14)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 726(E) (Hindi and English versions) published in Gazette of India dated 15th October, 2014 complying the provisions of the "Prohibition of Employment of Manual Scavengers and their Rehabilitation Act, 2013 under sub-section (3) of Section 36 of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, together with a corrigendum thereto published in Notification No. S.O. 2985(E) dated 27th November, 2014.

(Placed in Library, See No. LT 1595/16/14)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1596/16/14)

(b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2013-2014.

(ii) Annual Report of the RITES Limited, Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1597/16/14)

(c) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2013-2014.

(ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1598/16/14)

(d) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1599/16/14)

(e) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1600/16/14)

खान मंत्रालय में राज्य मंत्री तथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय) : अध्यक्ष जी, मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) भारत गोल्ड माइन्स लिमिटेड, कोलार गोल्ड फील्ड के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा।

(2) भारत गोल्ड माइन्स लिमिटेड, कोलार गोल्ड फील्ड के वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT 1601/16/14)

12.03 ½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

> "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.4) Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 10th December, 2014 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

BUSINESS ADVISORY COMMITTEE

10th Report

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): I beg to present the Tenth Report of the Business Advisory Committee.

12.04 ¼ hrs.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Study Tour Report

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : अध्यक्ष जी, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति द्वारा फरवरी, 2013 के दौरान भोपाल, पंचमढ़ी, मुम्बई और जयपुर के किए गए अध्ययन दौरों का प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.04 ½ hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

1st and 2nd Reports

SHRI CHANDRAKANT KHAIRE (AURANGABAD): I beg to present the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table:-

(1) First Report of the Committee on Papers Laid on the Table (2014-2015).

(2) Second Report of the Committee on Papers Laid on the Table (2014-2015) on Action Taken by Government on the recommendations/observations made by the Committee in their Twelfth and Thirteenth Reports (Fifteenth Lok Sabha).

12.04 ¾ hrs.

STANDING COMMITTEE ON AGRICULTURE

5th Report

श्री हुक्मदेव नारायण यादव (मधुबनी) : अध्यक्ष जी, मैं कृषि मंत्रालय (पशुपालन, डेयरी और मत्स्यपालन विभाग़) की अनुदानों की मांगों (2014-2015) के बारे में कृषि संबंधी स्थायी समिति का पांचवा प्रतिवेदन (16वीं लोक सभा) (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.05 hrs.

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

Ist to 4th Reports

श्री केशव प्रसाद मौर्य (फूलपुर): अध्यक्ष जी, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति (201452015) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) संचार और सूचना प्रौद्यागिकी मंत्रालय (डाक विभाग) से संबंधित अनुदानों की मांगों (2014-2015) के बारे में पहला प्रतिवेदन।

(2) संचार और सूचना प्रौद्यागिकी मंत्रालय (इलेक्ट्रानिक्स और सूचना प्रौद्योगिकी विभाग) से संबंधित अनुदानों की मांगों (2014-2015) के बारे में दूसरा प्रतिवेदन।

(3) संचार और सूचना प्रौद्यागिकी मंत्रालय (दूरसंचार विभाग) से संबंधित अनुदानों की मांगों (2014-2015) के बारे में तीसरा प्रतिवेदन।

(4) संचार और प्रसारण मंत्रालय से संबंधित अनुदानों की मांगों (2014-2015) के बारे में चौथा प्रतिवेदन।

12.05 ¼ hrs.

STANDING COMMITTEE ON DEFENCE
2nd to 5th Reports

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी एवीएसएम (गढ़वाल): महोदया, मैं रक्षा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

(1) सामान्य रक्षा बजट से संबंधित अनुदानों की मांगों (2014-2015) के बारे में रक्षा संबंधी स्थायी समिति का दूसरा प्रतिवेदन।

(2) थल सेना से संबंधित अनुदानों की मांगों (2014-2015) के बारे में रक्षा संबंधी स्थायी समिति का तीसरा प्रतिवेदन।

(3) नौसेना और वायुसेना से संबंधित अनुदानों की मांगों (2014-2015) के बारे में रक्षा संबंधी स्थायी समिति का चौथा प्रतिवेदन।

(4) आयुध निर्माणियों और रक्षा अनुसंधान तथा विकास संगठन से संबंधित अनुदानों की मांगों (2014-2015) के बारे में रक्षा संबंधी स्थायी समिति का पांचवां प्रतिवेदन।

12.05 ½ hrs.

STANDING COMMITTEE ON ENERGY
Ist to 3rd Reports

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व): माननीय अध्यक्ष महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2014-2015) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं द्ध

(1) विद्युत मंत्रालय के वर्ष 2014-2015 की अनुदानों की मांगों के बारे में पहला प्रतिवेदन।

(2) नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित वर्ष 2014-2015 की अनुदानों की मांगों के बारे में दूसरा प्रतिवेदन।

(3) राजीव गांधी ग्रामीण विद्युतीकरण योजना के कार्यान्वयन के बारे में समिति के 41वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाई संबंधी तीसरा प्रतिवेदन।

12.05 ¾ hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS
3rd and 4th Reports

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I beg to present the following Reports (English and Hindi versions) of the Standing Committee on External Affairs:-

(1) Third Report (16th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2014-15.

(2) Fourth Report (16th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2014-15.

12.06 hrs.

STANDING COMMITTEE ON FINANCE
4th, 8th and 9th Reports

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014 –15):-

(1) Fourth Report on Demands for Grants (2014-15) of the Ministry of Planning.

(2) Eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fifty-ninth Report (Fifteenth Lok Sabha) on the subject 'Current Economic Situation and Policy Options'.

(3) Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventy-fourth Report (Fifteenth Lok Sabha) on the Subject 'Economic Impact of Revision of Natural Gas Price'.

12.06 ½ hrs.

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
1st and 2nd Reports

SHRI J.C. DIVAKAR REDDY (ANANTAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):-

(1) First Report on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Second Report on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

12.06 ¾ hrs.

STANDING COMMITTEE ON LABOUR
3rd Report

डॉ. वीरेन्द्र कुमार (ीकमगढ़) : महोदया, मैं 'कारखाना (संशोधन) विधेयक, 2014' के बारे में श्रम संबंधी स्थायी समिति का तीसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.07 hrs.

STANDING COMMITTEE ON COAL AND STEEL
1st to 6th Reports

SHRI RAKESH SINGH (JABALPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

(1) First Report on Demands for Grants (2014-15) of the Ministry of Coal.

(2) Second Report on Demands for Grants (2014-15) of the Ministry of Mines.

(3) Third Report on Demands for Grants (2014-15) of the Ministry of Steel.

(4) Fourth Report on Action Taken by the Government on the observations / recommendations contained in the Fiftieth Report (15th Lok Sabha) of the Committee on 'Service Conditions of Workers Including Contract Workers in Coal India Ltd. and its Subsidiaries' of the Ministry of Coal.

(5) Fifth Report on Action Taken by the Government on the observations/recommendations contained in the Fifty-first Report (15th Lok Sabha) of the Committee on 'Service Conditions of Workers in Public Sector Steel Companies' of the Ministry of Steel.

(6) Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Fifty-second Report (15th Lok Sabha) of the Committee on 'Marketing and Transportation of Steel by Public Sector Steel Companies' of the Ministry of Steel.

12.07 ½ hrs.

STANDING COMMITTEE ON COMMERCE
115th and 116th Reports

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

(1) 115th Report on Action Taken by Government on the Observations / Recommendations of the Committee contained in its One Hundred and Tenth Report on FDI in Pharmaceutical Sector.

(2) 116th Report on Action Taken by Government on the Observations / Recommendations of the Committee contained in its One Hundred and Fourteenth Report on Activities and Functioning of India Trade Promotion Organization.

12.08 hrs.

STANDING COMMITTEE ON HOME AFFAIRS
182nd and 183rd Reports

SHRI HARISH MEENA (DAUSA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

(1) One Hundred and Eighty-second Report on the Rescue, Rehabilitation and Reconstruction in the aftermath of the floods and landslides in Jammu & Kashmir.

(2) One Hundred and Eighty-third Report on Problems being faced by Refugees and Displaced Persons in J&K.

12.09 hrs.

STATEMENTS BY MINISTERS

(i)Status of implementation of the recommendations contained in the 251st Report of the Standing Committee on Industry on 'functioning of Prime Minister's Employment Generation Programme (PMEGP)', pertaining to the Ministry of Micro, Small and Medium Enterprises.*

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र) : महोदया, मैं सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित 'प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) का कार्यकरण' के बारे में उद्योग संबंधी स्थायी समिति के 251वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

---

* Laid on the Table and also placed in Library See No. LT 1602/16/14.

12.09 ½ hrs.

(ii)Important decisions arrived at in the Conference of Parties held from Ist to 14th December 2014 at Lima (Peru) under the United Nations Framework Conventions on Climate Change

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): Hon. Speaker, The Climate Change Conference of Parties under the United Nations Framework Convention on Climate Change (UNFCCC) and its Kyoto Protocol was held in Lima (Peru) this year. The final decision was reached after long deliberations and intense negotiations between parties. The key focus of the current negotiations were the following:-

(i) Finalisation of elements of the draft negotiating text for 2015 Paris Agreement in view of the Durban (COP 2011) decision to finalise "a protocol, another legal agreement or an agreed outcome with legal force," applicable to all, by December, 2015;

(ii) Identification of information to be submitted with the Intended Nationally Determined Contributions (INDCs) in pursuance of the Warsaw COP (2013) decision wherein it was decided that countries that were ready to do so would submit the INDCs by March, 2015 and other countries would submit their INDCs as early as possible; and

(iii) Enhancement of pre-2020 actions which was part of the Warsaw mandate to be taken forward in Lima.

I had the privilege and responsibility of leading the Indian delegation that participated in the Lima Conference. India participated in the Conference with a constructive and positive approach. Our main task was to protect India's long term interests and emphasise the need for growth and development space to tackle the problem of eradicating poverty, providing energy access to all and address other developmental priorities. In this endeavour, we were guided by the vision of the Government and Cabinet mandate. Our stand in the negotiations was also guided by the principle of Equity and Common but Differentiated Responsibilities, which is the bedrock principle of the UNFCCC.

Against this backdrop, I am happy to inform the House that the Lima Conference took some important decisions and came out with a 'Lima Call for Climate Action.' India was able to play an active role in representing the interest of developing countries by constructive cooperation with like-minded developing countries and effective and persuasive presentation of its national position.

The Conference decided that the new agreement will be under the Convention and – that is very important - will reflect the principle of Common but Differentiated Responsibilities and Respective Capabilities in the light of different national circumstances. It was also agreed that the new agreement will address all elements that is mitigation, adaptation, finance, technology development and transfer, capacity building and transparency of action and support in a balanced manner. The current submissions and views of Parties were captured in the form of an Annex and it was decided to continue discussions on the issue in future meetings of the Ad-hoc Durban Platform (ADP). However, this will not prejudice the legal form of the agreement or the subsequent submission or views by Parties. The draft placed in the Annex text has to be finalised by May, 2015 for being placed for consideration and adoption of Parties in the Paris COP 21 to be held in December, 2015. The recognition that all elements need to be addressed in a balanced manner is a key outcome of the Conference as there were efforts by some Developed Countries to undermine the basic tenets of the Convention.

Another key decision was regarding the INDCs to achieve the objective of the Convention as set out in Article 2 of the Convention. Here, it was decided that countries should not backslide from current pledges. This is especially relevant in view of the action of some countries, which had gone back on their Kyoto Protocol commitments. The Lima Conference agreed that the contribution of countries has to be more than their current commitments.

The Parties have been requested to communicate their INDCs as early as possible (by first quarter of 2015, by those who are ready to do so). Some Parties were endeavouring to impose an ex-ante assessment of the INDCs in the process. It meant that the INDCs would be mitigation centric and that after countries submit their INDCs, these would be aggregated to ascertain whether the sum total of contributions is adequate to achieve the global goal of containing temperature

rise to below 2 degree Celsius by the end of the century from pre-industrial levels. Any gap between the two could mean pressure on countries to re-submit their INDCs or enhance their contributions. However, India and many other countries of the developing world were not in favour of such externally imposed review as it would compromise the sovereignty of Parties in determining their targets as per their national circumstances. We have been able to successfully ensure that countries can include adaptation, finance, technology transfer etc also in their INDCs in addition, to mitigation and there is no "ex-ante assessment" to be undergone. Now countries have to submit quantifiable information on the reference point (base year), time frames, scope and planning process, assessments etc. related to the INDCs. This would only be published on the UNFCCC website and a Synthesis Report of the aggregate effect of the INDCs of those Parties that have communicated their INDCs by 1st October, 2015 will be prepared by 1st November, 2015.

. The enhancement of action in the pre-2020 period was another important issue. It was decided to accelerate action on enhancing the pre-2020 actions like early ratification of the Kyoto Protocol second commitment period, revisiting of targets and conditionalities associated with it and provision of finance, technology and capacity building support by developed countries to developing countries in consonance with Warsaw decisions. The Parties also agreed to organise further Technical Expert Meetings to examine options for further action in the period 2015-2020.

On the issue of finance, it was decided that developed countries parties will provide and mobilise enhanced financial support to developing country parties for ambitious mitigation and adaptation action. As hon. Members are aware, the Green Climate Fund has been set up and over 10 billion US dollars have already been pledged to it. However, the goal of mobilising 100 billion US dollars per year by 2020 is still a far cry. It was also decided to urge contributors to confirm pledges in the form of fully executed contribution agreements taking note of the

fact that at least 50 per cent of pledges made till November, 2014 should be reflected as fully executed contribution agreements by 30th April, 2015.

Now, this is important for us. The political consensus across the country on the issue of climate change has strengthened our hands and we were able to project successfully the various initiatives taken by the Government including the ambitious target of generating 100,000 MW of solar energy, doubling of cess on coal for clean technologies, rapid afforestation through the Green India Mission and devolution of CAMPA funds to the States, expansion in wind energy and other Energy Efficiency measures. Many Countries appreciated the aggressive efforts of India on climate change under the leadership of hon. Prime Minister of India, Shri Narendra Modi.

We are working on the voluntary national goal of reducing energy intensity of GDP by 20-25 per cent by 2020 as compared to the base year of 2005. The recent UNEP Emission Gap report (2014) has recognised India as being one of the countries on track to achieve the voluntary pledges. We are committed to taking pro-active steps on enhancing energy efficiency and expansion of renewable in the fight against climate change. At the same time adaptation measures in agriculture, water resources and urban areas will remain our key priority.

The next year is likely to witness a series of meetings to finalise the new 2015 agreement. We will continue to participate actively in the negotiations and ensure that it is rooted in the Convention and its principles and our national interests. I have benefitted from the able guidance and advice of hon. Prime Minister, eminent cabinet colleagues and fellow Members of the House, and hope you will continue to support us on these issues. We will continue the dialogue between our Government and hon. MPs so that we share and exchange views on this extremely important matter in the coming days.… (*Interruptions*)

(Placed in Library, See No. LT 1603/16/14)

माननीय अध्यक्ष : आपको भी नियम मालूम है।

...(व्यवधान)

माननीय अध्यक्ष : मैं आपको भी बोलने के लिए समय दे दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : कॉलिंग अटैंशन के बाद ही जीरो अवर शुरू होता है। I will allow you.

...(व्यवधान)

माननीय अध्यक्ष : स्टेटमेन्ट के बारे में कोई चर्चा नहीं होती है।

...(व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, in the next Session, we should discuss this aspect... (*Interruptions*)

माननीय अध्यक्ष : उसके लिए आप नोटिस दे दें।

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of spread of Encephalitis in Uttar Pradesh and other parts of the Country and steps taken by the Government in this regard

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, मैं स्वास्थ और परिवार कल्याण मंत्री का ध्यान निम्नलिखित अविलम्बिनीय लोक महत्व के मामले की ओर आकर्षित कराना चाहता हूं और अनुरोध करता हूं कि वे उस पर एक वक्तव्य दें।

> ''उत्तर प्रदेश तथा देश के अन्य भागों में इनसफलाइटिस के फैलने से उत्पन्न स्थिति तथा इस संबंध में सरकार के द्वारा उठाए गए कदम''

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Hon. Members will recall that my predecessor in office and esteemed colleague had on 4th August, 2014 apprised the hon. Members regarding the situation arising out of spread of Encephalitis in Eastern Uttar Pradesh and other parts of the country and steps being taken by the Government for the same. We are again discussing this topic today which is an indicator of the significance of this important issue impacting large sections of our population especially in the eastern parts of the country.

Though many hon. Members, I am sure, are already aware, it would be useful to apprise this august House regarding certain basic facts of Encephalitis also known as brain fever. Encephalitis is inflammation of the brain which can be caused due to various pathogens including virus, bacteria and protozoa. While Japanese Encephalitis is a Vector Borne Disease transmitted through Culex group of mosquitoes, Encephalitis can also be caused by entero-viruses which are water borne. Recently in Muzaffarpur and Malda, cases reported for Encephalitis were neither due to Japanese Encephalitis nor due to entero-viruses. Normally, Encephalitis is affecting children below 15 years of age. However, in the last few years, epidemiological data has revealed that many adults are also being affected

and cases of morbidity and mortality, particularly for JE, have been observed in adults in Assam and recently in the districts of North Bengal.

The total numbers of Encephalitis cases reported were 5167 in 2010, 8249 in 2011, 8344 in 2012, 7825 in 2013 and 9912 cases this year up to 17th December. For mortality, the numbers were 679 in 2010, 1169 in 2011, 1256 in 2012, 1273 in 2013 and 1495 up to 17th December, this year. In terms of distribution of cases this year, we find that the maximum reported numbers of 3291 cases were from Uttar Pradesh, followed by 2317 cases in West Bengal, 2194 cases in Assam and 866 cases in Bihar. If we look at the districts, the main districts affected in Uttar Pradesh are Khushinagar, Deoria, Maharajganj Gorakhpur and Sidharthnagar; in Bihar, the district Muzaffarpur; in West Bengal, the districts Jalpaiguri, Bankura, Darjeeling, Coochbehar, Burdwan and Bankura and in Assam, the districts Sonitpur, Golaghat, Dhimaji, Shivsagar, Dibrugarh, Kamrup (Metro) and Tinsukia.

The Government of India launched a National Programme for Prevention and Control of JE/AES in the end of 2012-13. This Programme envisages a multipronged strategy in 60 high priority districts in five high endemic States of Assam, Bihar, Uttar Pradesh, Tamil Nadu & West Bengal. The districts covered include 20 in Uttar Pradesh, 15 in Bihar, 10 in Assam, 10 in West Bengal and 5 in Tamil Nadu. The stakeholder Ministries include Ministry of Drinking Water and Sanitation with the task to provide safe drinking water and sanitation facility; Ministry of Social Justice & Empowerment with the task to provide rehabilitative services to disabled children; Ministry of Women & Child Development to provide nutrition to children in the affected districts; Ministry of Housing & Poverty Alleviation to provide drinking water facility in urban slums and Ministry of Human Resource Development (Education Department) to develop special curriculum for mentally and physically disabled children. The Ministry of Health and Family Welfare is the nodal Ministry with the task to vaccinate the children in

the endemic districts, to improve the case management by establishing Pediatric ICUs at district hospitals, to establish Physical Medicine and Rehabilitation Departments and to strengthen public health measures including information-education-communication/behavior-change-communication for prevention and control of JE/AES.

I would like also to share with the Hon'ble Members the action taken by the Government under the National Programme. For JE vaccination, out of 60 high priority districts, vaccination has been completed in 59 districts, the remaining one District (Kanpur Dehat) will also be covered during this financial year. Funds have been released for setting up of Pediatric ICUs in 27 districts. We are following up with the State Governments for setting up and complete operationalisation of these Pediatric ICUs on priority. This requires civil work, procurement of equipment and recruitment of manpower. While the Physical & Medical Rehabilitation Department at BRD Medical College, Gorakhpur is already functional, the Units at K.G. Medical College, Lucknow; BHU, Varanasi; Bankura Medical College; North Bengal Medical College; Gaya Medical College and Patna Medical College require upgradation. Units are required to be set-up at Assam Medical College, Dibrugarh and at Guwahati Medical College in Assam. Out of the total 10 proposed Physical Medicine and Rehabilitation Units, Rs. 25 crores has already been released for 5 Physical Medicine and Rehabilitation units in 2013-14 and for another 4 units release of Rs. 20 crores is under process. Vector control and surveillance activities are being supported under the National Vector Borne Disease Control Programme. Surveillance is also being undertaken through the Integrated Disease Surveillance Project under the National Centre for Disease Control.

For detection of non JE pathogens, the Indian Council of Medical Research has already established a field unit of the National Institute of Virology, at BRD Medical College, Gorakhpur. In addition, the ICMR is conducting research-cum-intervention projects. The NIV, Pune is supplying IgM ELISA kits to sentinel

laboratories for the detection of JE cases. These kits are funded by the Directorate of National Vector Borne Disease Control Programme, the Government of India.

I would like to further elaborate on JE vaccination. This was started in the year 2006 and was scaled up in a phased manner over the years. The strategy for JE vaccination is to conduct a one- time campaign, which targets all children from 1-15 years of age, after which the JE vaccination is included as a part of routine immunization in that area. Initially, only one dose of JE vaccine was provided at the age of 16 to 24 months. From April, 2013 onwards, two doses of JE are scheduled under routine immunization, the first at 9 to12 months and the second at 16 to 24 months of age. Out of the 179 JE endemic districts in the country, 152 districts have been covered by vaccination from 2006 to 2014. Further, a catch up round to cover children missed out during the campaign, routine immunization rounds have been carried out on 22-23 June, 2014 for ten districts of Uttar Pradesh and eight districts of Bihar. Due to the recent cases of JE in adults, this issue was discussed in the National Technical Advisory Group on Immunization. It was decided that we can take up vaccination for adults too in districts where such adult cases are being reported. The Assam Government has covered adults with JE vaccination in nine districts. This has been beneficial. It is crucial that the coverage of immunization remains high. Our reports show that routine immunization undertaken by the States may not have high coverage in all the target districts. States must, therefore, focus on this important aspect also.

On 5th of December this year, a coordination committee under the Chairmanship of the Secretary, the Ministry of Health and Family Welfare has reviewed the progress of implementation of the Programme. The Ministry of Drinking Water and Sanitation has initiated one week awareness campaign regarding the installation of IM-II hand pumps in the affected districts and till date 75% of the 60-programme districts have been covered under this awareness programme. To monitor the programme in Uttar Pradesh, a sub-committee has

been formed which will periodically review the progress. The Ministry of Women and Child Development has made provisions for take home rations under the Integrated Child Development Services Scheme for the moderately mal-nourished children and also initiated a training programme for Anganwadi Workers. Disability Rehabilitation Centers have been established in 11 districts out of the proposed 15 districts by the Ministry of Social Justice and Empowerment. The NCERT is developing special curriculum for children affected by disability due to JE/AES. The State of Assam has informed that additional 5 districts, that is Barpeta, Darang, Naogaon, Sonitpur and Udalgiri, have been identified to be taken up under adult JE vaccination. It is informed by the State of West Bengal that Critical Care Units are functional and doctors from the District Hospitals are undergoing one month hands on training at SSKM Hospital, Kolkata. Tamil Nadu has informed that Paediatric ICUs of the district hospitals are already functional though they need upgradation as per the specifications suggested under the National Programme. The State further informed that the procurement of equipment needed for the PMR Department of Madurai Medical College, is under process. The Tamil Nadu Medical Officers from the District Hospitals are undergoing training in critical care management at the Institute of Child Health, Egmore.

Funds released under the National Vector Borne Diseases Control Programme during 2014-15 to Assam were Rs. 9.16 crores, Bihar Rs. 28.57 crores, Tamil Nadu Rs. 15.61 crores, Uttar Pradesh Rs. 23.76 crores and West Bengal Rs.18 crores. These funds are to be used for prevention and control of Vector Borne Disease including implementation of the JE/AES activities. In addition, Rs 5.35 crores have been released under NHM flexi pool to support the contractual human resources at JE/AES wards at BRD Medical College, Gorakhpur. Similarly, in 2011-12 and 2012-13 too an amount of Rs. 3.05 crores was released under NHM to improve the manpower situation at BRD Medical College, Gorakhpur.

Hon'ble Members will appreciate that prevention and control of AES/JE requires concerted and coordinated action along with expeditious setting up of infrastructure being supported under the programme. This entails effort by all stakeholders including both the Central and the State Governments, the local self-governments, the medical fraternity and the non-Governmental organizations. Provision of clean drinking water is critical for prevention of AES. For JE, effective vaccination coverage and vector control measures are necessary. Vector control measures include source reduction, sanitation and improving practices to pig rearing. For quick response, doctors, whether from the Government or from the private institutions, must assess cases of fever for neurological symptoms and refer such patients to higher health facility without delay. The programme for Prevention and Control of AES/JE is being regularly monitored and I would especially appeal to the State Governments to utilize the funds already released or being released to them.

The Ministry of Health and Family Welfare will continue to closely monitor the situation. I will be very happy to receive guidance from the Hon'ble Member for any further action in the matter. Thank you.

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, मैं माननीय मंत्री जी को धन्यवाद दूंगा, क्योंकि उन्होंने सदन में इस बीमारी के बारे में अपना वक्तव्य विस्तार से रखा है। कमोबेश मैं इससे मिलता-जुलता वक्तव्य पिछले 15-16 वर्षों से सुन रहा हूं। मुझे लगता है कि संसद का कोई सत्र ऐसा नहीं होगा जब लोक सभा संचालन के किसी न किसी नियम के तहत मैंने यह मुद्दा इस सदन में न रखा हो। इस देश में यह बीमारी पहली बार वर्ष 1956 में तमिलनाडु में आयी थी। यह बीमारी तमिलनाडु से आंध्र प्रदेश, ओडिशा, वैस्ट बंगाल होते हुए वर्ष 1978 में पूर्वी उत्तर में आयी। इन 36 वर्षों में पूर्वी उत्तर प्रदेश में बच्चों की मौतों के आंकडे लगातार बढ़ते गये। मौत के आंकडे, जो मैं अभी इस सदन में प्रस्तुत करूंगा, वे इस बात को प्रदर्शित करते हैं कि क्या पूर्वी उत्तर प्रदेश के मासूमों को जीने का अधिकार नहीं है? क्या पूर्वी उत्तर प्रदेश के मासूम बच्चों को स्वस्थ जीवन जीने की आज़ादी नहीं है जो प्रति वर्ष इस बीमारी का शिकार हो जाते हैं। इस कारण शासन, प्रशासन की कार्य प्रणाली पर गंभीर प्रश्न खड़े होते हैं। मैं अगर सिर्फ पूर्वी उत्तर प्रदेश की बात कहूं, पूरे देश में आतंकवाद स 20 वर्षो से इतनी मौतें नहीं हुई हैं जितनी एक बीमारी से पूर्वी उत्तर प्रदेश के सात जिलों में मासूम बच्चों की हुई हैं। पूर्वी उत्तर प्रदेश में इनसिफलाइटिस एक भय का प्रतीक हो गया है। प्रति वर्ष एक से 15 साल के बच्चों की मौत एक ही बी.आर.डी. मेडिकल कॉलेज में हुई। अगर समय पर किसी ने उपचार लेने का प्रयास करता है या वह ठीक भी हो जाता है तो जितनी मौतें होती हैं उतने ही बच्चे शारीरिक और मानसिक विकलांगता के शिकार होते हैं।

माननीय मंत्री जी ने जो वक्तव्य यहां दिया है, मैं उन तथ्यों को भी सामने रखूंगा। शासन की जो योजनाएं चल रही हैं, उन योजनाओं की सच्चाई क्या है, मुझे लगता है कि ये बातें भी सदन के सामने आनी चाहिए। मैं वर्षों से इसी मुद्दे पर सदन का ध्यान आकर्षित करता रहा हूं। भारत सरकार के स्तर पर कुछ होता है तो राज्य सरकार की मशीनरी क्या कर रही है? यह बीमारी उनकी संवेदनहीनता की पराकाष्ठता दर्शाती है। मेरे पास स्वास्थ्य और परिवार कल्याण मंत्रालय के पुराने आंकड़े हैं, मैं इसे आपके सामने रखना चाहता हूं। वर्ष 2005 में इस बीमारी से सर्वाधिक मौतें हुई थी। उस वर्ष दिमागी बुखार के 6061 मरीज भर्ती हुए थे जिनमें से 1500 बच्चों की मौत हुई थी। वर्ष 2006 में 2320 मरीज भर्ती हुए और 525 बच्चों की मौत हुई। वर्ष 2007 में 3024 मरीज भर्ती हुए थे और 995 की मौत हुई। वर्ष 2008 में 3015 मरीज भर्ती हुए और 684 की मौत हुई। वर्ष 2009 में 784 की मौत हुई। वर्ष 2010 में 3503 मरीज भर्ती हुए और 514 की मौत हुई। वर्ष 2011 में 3308 मरीज भर्ती हुए और 627 की मौत हुई। वर्ष 2012 में 2517 मरीज भर्ती हुए और 527 की मौत हुई। वर्ष 2013 में 2110 मरीज भर्ती हुए और 619 की मौत हुई। इस वर्ष अब तक सिर्फ बी.आर.डी मेडिकल कॉलेज में 2200 से अधिक मरीज भर्ती हो चुके हैं जिनमें कल

तक 607 बच्चों की मौत हो चुकी है। एक ही मेडिकल कॉलेज में एक ही छत के नीचे 607 बच्चों की मौत हो जाए और कोई समाचार न बने, राज्य सरकार स्तर पर कोई कार्रवाई न हो? केंद्र सरकार के स्तर पर जो कार्रवाई होनी चाहिए वह जमीनी स्तर पर दिखाई न दे। 607 बच्चों की मौत के आंकड़े सिर्फ बी.आर.डी. मेडिकल कॉलेज के हैं। अन्य जिला चिकित्सालयों में सर्विलेंस की व्यवस्था बहुत खराब है। माननीय मंत्री जी ने सर्विलेंस की बात तो कही, उत्तर प्रदेश में एक भी सीएससी, पीएचसी, डिस्ट्रिक्ट अस्पताल इस बीमारी का उपचार नहीं करता है। उनके पास कोई व्यवस्था नहीं है और वह करना भी नहीं चाहते हैं। सर्विलेंस की व्यवस्था ध्वस्त हो चुकी है इसलिए एक बी.आर.डी. मेडिकल कॉलेज में 607 बच्चों की होती है तो किसी भी डिस्ट्रिक्ट अस्पताल, सीएससी, पीएचसी, निजी चिकित्सालयों में जाने वाले मरीजों की कोई सूचना और आंकड़े सरकार के पास नहीं है, यही बीमारी की भयावहता को प्रदर्शित करता है।

महोदया, यह केवल पूर्वी उत्तर प्रदेश की बात नहीं है। मैंने समाचार पत्रों में देखा कि जिला चिकित्सालय में बच्चों की मौत हुई। मैं उस जिले के चिकित्सालय में गया और मैंने सीएमओ से पूछा। मैंने कहा कि आखिर इन बच्चों की मौत कैसे हुई? वहां के मुख्य चिकित्साधिकारी का वक्तव्य था, उन्होंने कहा कि यह अज्ञात बीमारी है। मैंने कहा कि मेडिकल साईंस इतना आगे बढ़ चुका है, क्या आज भी कोई बीमारी अज्ञात रह सकती है? उन्होंने कहा कि हमारे पास कोई पीडिट्रीशियन नहीं है, हमारे पास कोई व्यवस्था नहीं है, इसलिए हम कुछ नहीं कर सकते हैं। यह उत्तर प्रदेश के स्वास्थ्य व्यवस्था की सच्चाई है। इसलिए मैंने आपसे अनुरोध किया था, मैं और माननीय सांसद श्री जगदम्बिका पाल जी आपके सामने आए थे और आपसे विनम्र अनुरोध किया था। एक ही छत के नीचे इतने बच्चों की मौत हो रही है और पाकिस्तान में आतंकवाद के शिकार 132 बच्चों की मौत पर आपकी संवेदना को हमने देखा है, पूरे देश ने, पूरी दुनिया ने देखा है। कम से कम पूर्वी उत्तर प्रदेश के उन मासूम बच्चों के प्रति भी सदन में ही अपना वक्तव्य रख पाते हैं और भारत सरकार के स्तर पर थोड़े-बहुत कुछ प्रयास हो जाते हैं। उसके माध्यम से जब हम लोग अपनी बात रखते हैं, तो भारत सरकार थोड़ी-बहुत प्रयास करके आगे बढ़ती है, लेकिन ये प्रयास अपर्याप्त हैं। इसलिए मैं आपके माध्यम से यह कहना चाहता हूँ।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : इन्हें स्टेटमेंट देते हुए आठ मिनट हो गया।...(व्यवधान)

माननीय अध्यक्ष : इसके लिए दस मिनट तो देते हैं। समस्या भी गंभीर है।

...(व्यवधान)

माननीय अध्यक्ष : मैंने परसों श्रीमती रंजीता को भी इतना ही अलाऊ किया था। यह विषय भी गंभीर है।

...(व्यवधान)

योगी आदित्यनाथ : मुझे आश्चर्य होता है कि श्री खड़गे साहब हर मामले में क्यों खड़े हो जाते हैं।

माननीय अध्यक्ष : आप अपनी बात कहें।

...(व्यवधान)

योगी आदित्यनाथ: आश्चर्यजनक है कि इस बीमारी से मरने वाले बच्चे सबसे अधिक दलित अल्पसंख्यक और किसान परिवारों के 99 प्रतिशत बच्चे संबंधित हैं, यदि तब भी उन बच्चों की बातों को यहां पर रखा जाता है, तो खड़गे साहब को...(व्यवधान) ...* मुझे आश्चर्य होता है। माननीय सदस्य इस मुद्दे पर भड़क जाते हैं। ये भड़कने का प्रश्न नहीं है। इस मुद्दे पर चर्चा कीजिए।...(व्यवधान)

माननीय अध्यक्ष : ऐसा आरोप रिकॉर्ड में नहीं जाएगा।

...(व्यवधान)

योगी आदित्यनाथ : इस समस्या के समाधान का एक ठोस रास्ता निकालिए।...(व्यवधान)

माननीय अध्यक्ष : श्री आदित्यनाथ जी, आरोप मत लगाइए, इस पर सभी को चिन्ता है।

...(व्यवधान)

योगी आदित्यनाथ : मैं आरोप की बात नहीं कर रहा हूँ। ...(व्यवधान) मैं बीच में बोल रहा हूँ। ...(व्यवधान) यदि कोई एक मानक होगा, संसद का संचालन माननीय चेयर करेगी, न कि ये लोग बार-बार खड़े होकर किसी डिबेट के बीच में इंटरफेयर करेंगे। ...(व्यवधान)

माननीय अध्यक्ष : आप अपना प्रश्न पूछिए। क्लैरिफिकेशन पूछिए।

योगी आदित्यनाथ : महोदया, हम लोगों के 16 वर्षों के लगातार प्रयास से वर्ष 2005-06 में कुछ कार्य वैक्सिनेशन के हुए थे।

माननीय अध्यक्ष : पूरे डिटेल में मंत्री जी का स्टेटमेंट आया है, आप क्लैरिफिकेशन पूछिए।

योगी आदित्यनाथ : जापानी इंसेफेलाइटिस के वैक्सिनेशन हुए, उसके कुछ परिणाम भी सामने आए हैं। पूर्वी उत्तर प्रदेश में जे.ई. 36 प्रतिशत से घटकर चार प्रतिशत तक आयी है। जे.ई. कम हुआ है, लेकिन इंट्रोवायरस के मामले बढ़े हैं। ये दोनों मामले बढ़े हैं, इसीलिए 36 वर्षों की जो स्थिति है, इन मामलों में मैं केवल इतना ही कहना चाहूंगा कि यदि हमारे पास इंसेफेलाइटिस उन्मूलन के लिए कोई राष्ट्रीय स्तर पर ठोस दीर्घकालीन योजना होती तो इंसेफेलाइटिस के उपचार और उन्मूलन की दिशा में पूरे देश के अन्दर

* Not recorded.

एक प्रभावी कार्यक्रम हो गया होता। लेकिन माननीय मंत्री जी ने जो आंकड़े यहाँ प्रस्तुत किये हैं, मैं स्वास्थ्य विभाग के पुराने आंकड़ों में जाना चाहूंगा।

माननीय अध्यक्ष : कृपया रिपीट न करें।

योगी आदित्यनाथ: उसके अनुसार उत्तर प्रदेश के अंदर, माननीय मंत्री जी 20, जनपथ गये हैं, लेकिन उत्तर प्रदेश के अंदर लगभग 34 ऐसे जिले हैं, जो इस बीमारी से प्रभावित हैं। देश के 19 राज्यों के लगभग 170 जिले ऐसे हैं, जो इस बीमारी से कम या ज्यादा प्रभावित हैं। इस बीमारी से लगातार पूर्वी उत्तर प्रदेश के साथ देश के विभिन्न भागों के मासूम दम तोड़ रहे हैं। लेकिन अभी तक कोई ठोस कार्ययोजना इस संबंध में किसी भी स्तर पर बनती हुई दिखाई नहीं दे रही है। उत्तर प्रदेश में राष्ट्रीय ग्रामीण स्वास्थ्य मिशन में लगभग 4000 करोड़ रुपये का घोटाला हुआ है। पूर्वी उत्तर प्रदेश का मासूम दवा के अभाव में दम तोड़ता है। यह विचित्र-सी स्थिति है। माननीय उच्च न्यायालय में वर्ष 2007 में रिट याचिका दाखिल हुई थी और उच्च न्यायालय ने प्रदेश और केन्द्र सरकार को आदेश दिया था कि इंसेफेलाइटिस से बचाव और इस बीमारी के पूर्ण उन्मूलन के लिए सेंटर ऑफ एक्सीलेंस फॉर जे.ई. गोरखपुर मे स्थापित किया जाए। राज्य सरकार ने सेंटर ऑफ एक्सीलेंस फॉर जे.ई. को गोरखपुर मे स्थापित नहीं किया, एसजीपीजीआई लखनऊ में स्थापित किया। 75 से 80 प्रतिशत केसेज गोरखपुर और पूर्वी उत्तर प्रदेश से आते हैं, लेकिन इसका सेंटर स्थापित होता है एसजीपीजीआई लखनऊ में। यह स्थिति तब है जब सरकार के पास सारे आंकड़े हैं कि गोरखपुर एक केन्द्रीय स्थान है जहां पर पूर्वी उत्तर प्रदेश के अलावा पश्चिमी-उत्तर बिहार और नेपाल की तराई के लोग आकर अपनी स्वास्थ्य सुविधा प्राप्त करते हैं। वर्ष 2007 में एनआईवी पुणे की तर्ज पर गोरखपुर में वायरल रिसर्च सेंटर स्थापित होता है। माननीय मंत्री जी ने वायरल रिसर्च सेंटर के बारे में अपनी बात यहां कही भी थी, लेकिन गोरखपुर में जो सेंटर स्थापित हुआ है, उसमें आप बेसिक जानकारी ले सकते हैं। वहां पर इस बीमारी या वेक्टर बोर्न डिजीजेज पर कोई बृहद शोध या कार्य हो सके, उस पर अभी तक कोई कार्रवाई आगे नहीं बढ़ी है। नई सरकार आने के बाद मैंने माननीय हर्षवर्धन जी से चर्चा की थी, उन्होंने इस बारे में बैठक बुलाई थी, दो-तीन बार वे हमारे साथ बैठे भी थे। उस संबंध में यह बात तय हुई थी कि गोरखपुर में एक रीजनल वायरोलॉजी सेंटर स्थापित होगा। यहां जे.ई. ही नहीं, यह नेपाल की तराई का क्षेत्र है, वहां डेंगू, कालाजार, इंसेफेलाइटिस, मलेरिया, फाइलेरिया आदि बीमारियां हैं। वहां पटना से लेकर लखीमपुर तक इस पूरी बेल्ट में ग्राउण्ट वाटर में फ्लोराइड, आर्सेनिक बड़ी मात्रा में पाए जाने के कारण वहां किडनी फेल्योर के मामले हैं, लीवर कैंसर के मामले हैं और बहुत-से ऐसे मामले हैं जिनको देखते हुए वहां एक बृहद केन्द्र बनना अत्यंत आवश्यक है। रीजनल वायरोलॉजी सेंटर बनना वहां आवश्यक

था, लेकिन वह सेंटर अब तक स्थापित नहीं हो पाया है। इस देश में जब जनजागरण की बात आती है, स्वाइन फ्लू और बर्ड फ्लू के बारे में हम देखते हैं कि बड़े-बड़े प्रचार और विज्ञापन आते हैं। सरकार खूब प्रचार करती है, रेडियो, टेलीविजन एवं अन्य मीडिया का भी सहारा लिया जाता है, लेकिन जब पूर्वी उत्तर प्रदेश के गोरखपुर में मौतें होती हैं, जब 22-23 जुलाई को माननीय मंत्री जी ने पूर्वी उत्तर प्रदेश को वैक्सीनेशन के लिए चुना था, उसे प्रचार का कोई कार्य नहीं हुआ। हम जागरूकता अभियान नहीं चलाएंगे, जनता को जागरूक नहीं बनाएंगे तो इस बीमारी के उपचार एवं उन्मूलन के लिए हम कोई ठोस रणनीति नहीं अपना सकेंगे। इसलिए मेरा आपसे अनुरोध है कि इस मामले में, बीआरडी मेडिकल कॉलेज, गोरखपुर में शारीरिक और मानसिक रूप से अक्षम हो जाने वाले बच्चों के उपचार एवं पुनर्वास की बाद आती है तो उसके लिए वर्ष 2010 में पीएमआर सेंटर खुला था। मुझे बताते हुए अत्यंत दुख हो रहा है कि वहां पर कार्यरत चिकित्सक, टेक्नीशियन एवं अन्य कर्मचारियों को वर्ष 2012 से कोई मानदेय नहीं मिला है। भारत सरकार कहती है कि हमने पीएमआर सेंटर खोला है, लेकिन वहां पर जो कर्मचारी कार्यरत हैं, उन लोगों को वर्ष 2012 से लेकर आज के दिन तक कोई मानदेय नहीं मिल पाया है। यह सरकार की योजना है। पूर्वी उत्तर प्रदेश में हम लोग देखते हैं कि सीडीसी एटलांटा की टीम जाती है, भारत सरकार के स्वास्थ्य एवं परिवार कल्याण मंत्रालय की टीम जाती है, तमाम एनजीओज जाते हैं। मुझे लगता है कि पूर्वी उत्तर प्रदेश के मासूम इन लोगों के लिए एक प्रयोगशाला के गिनी पिग्स हो गए हैं। वह उन लोगों की प्रयोगशाला बन चुकी है। पिछले 16 वर्षों से हम इस बात को देखते हैं, हमें केवल आश्वासन मिल जाता है कि हम वहां टीम भेजेंगे, टीम भेजकर उस समस्या का समाधान निकालेंगे, लेकिन पिछले 16 वर्षों में इस संबंध में सरकार कोई ठोस रणनीति नहीं निकाल पाई है। ...(व्यवधान)

माननीय अध्यक्ष : अब आप बैठ जाइए, अन्य माननीय सदस्य भी बोलने वाले हैं।

योगी आदित्यनाथ : मैडम, मैं एक-दो प्वाइंट्स रखकर अपनी बात समाप्त करूंगा।

इसके अलावा, जैसा इस बीमारी के बारे में माननीय मंत्री जी ने कहा, वहां पर एपिडेमिक वार्ड भारत सरकार की मदद से बनाया गया। एपिडेमिक वार्ड के लिए एनआरएचएम के अंतर्गत जो कर्मचारी नियुक्त किए गए, उनके बारे में भारत सरकार की तरफ से जो मानदेय मिलना चाहिए था, वह अधोमानक है। जो फंड यहां से रिलीज़ हुआ है, उसके तहत, वहां एक डॉक्टर को, एक महीने में मात्र 1500 रुपए मानदेय मिलेगा। एक टैक्नीशियन को मात्र 1500 रुपए मानेदय मिलेगा। क्या यह संभव है कि कोई चिकित्सक 1500 रुपए महीने में काम करे? क्या कोई टैक्नीशियन काम करेगा? फोर्थ क्लास का कर्मचारी भी 1500 रुपए में नहीं मिलेगा। वहां अब तक 1500 रुपए एनसेफिलाइटिस, एपीडैमिक वार्ड के लिए

रिलीज़ हुए हैं। मैंने पहले कहा है कि सर्विलांस की व्यवस्था बहुत खराब है, कोई सीएससी, पीएचसी, डिस्ट्रिक्ट अस्पताल काम नहीं कर रहा है।

महोदया, इस समय वहां जो मौतें हो रही हैं।...(व्यवधान) पता नहीं इन लोगों को क्या परेशानी है।...(व्यवधान) वहां बच्चे मर रहे हैं।

माननीय अध्यक्ष : आप बैठिए।

...(व्यवधान)

योगी आदित्यनाथ : इनके चेहरे इतने संवेदहीन हैं ...(व्यवधान) दलितों और अल्पसंख्यकों के मासूम बच्चे मर रहे हैं।

माननीय अध्यक्ष : आप अपना प्रश्न पूछिए।

...(व्यवधान)

योगी आदित्यनाथ:इन लोगों को परेशानी हो रही है।...(व्यवधान)

माननीय अध्यक्ष : अब आप अपनी बात पूरी कीजिए।

...(व्यवधान)

योगी आदित्यनाथ : इस समय मौतें एन्ट्रो-वॉयरस से हो रही हैं।...(व्यवधान) इससे मौतें हो रही हैं इसका कारण प्रदूषित जल है।

माननीय अध्यक्ष : जगदम्बिका जी ने भी बोलना है।

...(व्यवधान)

योगी आदित्यनाथ : शुद्ध जल उपलब्ध नहीं हो पा रहा है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि एनसेफिलाइटिस के उन्मूलन के लिए जैसे जेई के लिए वैक्सीनेशन हुआ था, एंट्रोवॉयरस के लिए भी वैक्सीन बनाने के लिए सरकार क्या कदम उठाने जा रही है?

माननीय अध्यक्ष : आप कम्पलीट नहीं कर रहे हैं।

...(व्यवधान)

योगी आदित्यनाथ : पूर्वी उत्तर प्रदेश में एनसेफिलाइटिस के उन्मूलन की दिशा में या अन्य जो बीमारियां डेंगू, कालाजार, मलेरिया, फाइलेरिया को देखते हुए भारत सरकार ने बजट में एम्स की घोषणा की थी। क्या सरकार पूर्वी उत्तर प्रदेश में एम्स की घोषणा करेगी?

श्री जगदम्बिका पाल (डुमरियागंज): माननीय अध्यक्ष जी, मैं आपका अत्यंत आभारी हूं कि आपने मुझे बोलने का मौका दिया। मैं उन बातों को नहीं दोहराऊंगा जिनको आदित्यनाथ जी ने आंकड़ों के साथ कहा

हैं। मैं पूर्वांचल और देश के 11 राज्यों की तरफ से आपका धन्यवाद करता हूं। जिन 11 राज्यों में, 1978 में गोरखपुर के, पूर्वी उत्तर प्रदेश के, उस इलाके से इनसेफिलाइटिस की बीमारी शुरु हुई और जिसकी भयावहता बिहार, असम, पश्चिम बंगाल, कर्नाटक, मणिपुर यानी देश के 11 राज्यों में देखी जा रही है। मैं समझता हूं कि इससे ज्यादा कोई मामला संवेदनशील नहीं हो सकता है।

मैं केवल दो-तीन बातें कहना चाहता हूं। माननीय मंत्री जी ने कहा कि भारत सरकार उपाय कर रही है, इन राज्यों के अपग्रेडेशन के लिए पैसा रिलीज किया है, बच्चों के वार्ड बनाने के लिए पैसा रिलीज़ किया है। जब-जब यह मामला उठा तब-तब इस तरह के जवाब आए हैं। मै आपके माध्यम से माननीय मंत्री जी से इतना ही निवेदन करना चाहता हूं कि वे वार्ड का पैसा न दें, अपग्रेडेशन का पैसा न दें। हम उनसे इस देश के पूर्वांचल में जिनके बच्चे मरे हैं या भविष्य में जापानी एनसेफिलाइटिस, एक्यूट एनसेफिलाइटिस सिंड्रोम से ग्रसित होकर विकलांग हो जाते हैं, उस वॉयरस का पता लगा लें। जेई का वैक्सीन निकला है और वह भी प्रिवेंटिव है, इलाज नहीं है। अगर इम्यूनाइजेशन 100 परसेंट हो तब हम जेई को रोक सकते हैं। 2005 का उल्लेख आदित्यनाथ जी ने किया कि 6000 बच्चे बीमार हुए। वर्ष 2005 में एक साल में 1500 बच्चे मर गए। उस समय मालूम हुआ कि ये जेई नहीं एईएस हैं, एक्यूट एनसेफिलाइटिस सिंड्रोम है। एक्यूट एनसेफिलाइटिस सिंड्रोम की न तो कोई वैक्सीन है, न कोई इलाज है। हम उन बच्चों को तिल-तिल मरते देखते हैं। मैं आपसे निवेदन करता हूं कि आप कभी गोरखपुर मेडिकल कॉलेज चलें, एक बिस्तर पर तीन-तीन बच्चे अपनी जिंदगी और मौत के बीच जूझते हैं। उनकी संख्या बढ़ती जा रही है। वर्ष 2011 में इस बीमारी से 18 प्रतिशत बच्चों की मौत हो रही थी तो आज यह बढ़कर 36 प्रतिशत हो गयी है। उन उपायों के बारें में क्या किया जा रहा है, जिनके द्वारा वैक्सीन, वार्ड और पैसा भी दिया जा रहा है? मैं माननीय मंत्री जी से जानना चाहूंगा कि इस बीमारी से बचाव के लिए यदि कोई प्रयास किया जा रहा है तो फिर इस बीमारी से मरने वाले बच्चों की संख्या में कमी की बजाय बढ़ोतरी क्यों हो रही है?...(व्यवधान)

माननीय अध्यक्ष : आपने अपनी बात कह दी है।

श्री जगदम्बिका पाल : महोदया, मैं कोई पुरानी बात नहीं कह रहा हूं। आप एक मां भी हैं और यह सब जानती हैं कि इस बीमारी से जो 30 प्रतिशत बच्चे बच जाते हैं, उनका या तो ब्रेन डैमेज हो जाता है या नर्वस सिस्टम ब्रेकडाउन हो जाता है, जिसके कारण ये बच्चे पूरी जिंदगी के लिए विकलांग हो जाते हैं। पूर्वांचल में गरीबी वैसे ही अभिशाप है और उनके बच्चे भी जब विकलांग हो जाते हैं तो वह परिवार एक जिंदा लाश की तरह हो जाता है। उनके लिए कोई रिहबलिटेशन की सुविधा नहीं है। क्या हम इस बीमारी के लिए कोई रिसर्च नहीं करेंगे? दुनिया आज मंगल पर पहुंच गयी है और हम तमाम तरह के आविष्कार

कर रहे हैं। मैं माननीय मंत्री जी से जानना चाहूंगा कि एक्यूट इन्सेफ्लाइटिस सिन्ड्रोम की रोकथाम के लिए सरकार क्या प्रयास कर रही है? क्या इस पर कोई रिसर्च करने के बारे में सरकार विचार कर रही है? क्या इसके लिए कोई दवा दुनिया में है? यदि नहीं है तो क्या भारत सरकार इस बारे में कोई प्रयास करेगी कि बच्चे एईएस से न मरने पाएं? क्या सरकार इसके लिए कोई वैक्सीन का इज़ाद करेगी? मैं एक बात और कह कर अपनी बात समाप्त करूंगा यदि देश में इबोला या चिकनगुनिया की बात आ जाती है...(व्यवधान)

माननीय अध्यक्ष : आपकी बात रिकार्ड में आ चुकी है।

श्री अश्विनी कुमार चौबे।

...(व्यवधान)

माननीय अध्यक्ष : आप बार-बार वही बातें रिपीट कर रहे हैं। Nothing will go on record.

(Interruptions) ... *

श्री अश्विनी कुमार चौबे (बक्सर) : अध्यक्ष महोदया, आज इन बच्चों की तरफ पूरे देश का ध्यान गया है...(व्यवधान)

माननीय अध्यक्ष : आपकी बात रिकार्ड में नहीं जा रही है। आप बैठ जाइए।

(Interruptions) ... *

माननीय अध्यक्ष : चौबे जी, आपको केवल क्लैरीफिकेशन पूछना है।

श्री अश्विनी कुमार चौबे : अध्यक्ष महोदया, मैं केवल प्रश्न ही पूछूंगा, चूंकि उत्तर प्रदेश की चर्चा ज्यादा हुई है। मैं स्वयं भी गया था और इस बारे में आपसे भी मैंने आग्रह किया था। आपने ध्यानाकर्षण प्रस्ताव पर बोलने का मुझे समय दिया है, इसके लिए मैं आपका आभार प्रकट करता हूं।

महोदया, जो बातें कही गयी हैं, उनको न दोहराते हुए यही कहना चाहता हूं कि जब बिहार में लीची का सीजन होता है तो मुजफ्फरपुर, समस्तीपुर, वैशाली, सीतामढ़ी, शिवहर, गोपालगंज, सीवान, छपरा, बेतिया और पूर्वी चम्पारण इससे प्रभावित होते हैं। मैं वर्ष 2010 में बिहार सरकार में स्वास्थ्य मंत्री था तो मैंने गांव-गांव में एम्बुलेंस आदि की व्यवस्था की थी, गांव-गांव में छिड़काव किया था। मैंने तत्कालीन स्वास्थ्य मंत्री से भी बात की थी। मैं उस समय की तत्कालीन केन्द्र सरकार से आग्रह करता रहा, जिसके बाद उन्होंने एक टीम पुणे से भेजी थी। उस टीम ने आज तक रिपोर्ट भी नहीं दी है। आज पाचवां साल चल रहा है। मुझे घोर आश्चर्य है। जब माननीय हर्ष वर्द्धन जी स्वास्थ्य मंत्री बने तो मेरे आग्रह पर उन्होंने तुरन्त बैठक बुलायी और वे दो बार बिहार गए। बिहार जा कर उन्होंने चीजों का अध्ययन किया। हमारे श्री जगत

* Not recorded.

प्रकाश नड्डा जी स्वास्थ्य मंत्री बने हैं, उनका कथन आ चुका है और वह स्वयं भी बिहार को अच्छी तरह से जानते हैं क्योंकि बिहार में उनकी पैदाइश हुई है। मैं आपके माध्यम से मंत्री जी से आग्रह करूंगा कि वह अभी बिहार के उन तमाम क्षेत्रों के दौरे पर चलें।...(व्यवधान) महोदया, मैंने तो अभी शुरू ही किया है।

माननीय अध्यक्ष : इतना लम्बा भाषण इसमें नहीं दिया जाता है। आप कॉलिंग अटेन्शन को समझ ही नहीं रहे हैं। आप केवल प्रश्न पूछिए।

श्री अश्विनी कुमार चौबे : महोदया, मैं आपके माध्यम से मंत्री जी से तीन-चार प्रश्न करना चाहूंगा।...(व्यवधान)

माननीय अध्यक्ष : आपकी बात रिकार्ड में आ गयी है। आप समाप्त नहीं करेंगे तो मुझे समाप्त करना होगा। आप जल्दी प्रश्न पूछिए।

13.00 hrs.

श्री अश्विनी कुमार चौबे : माननीय अध्यक्षा जी, मैं चाहूंगा कि एक तो समग्र स्वास्थ्य नीति इसके लिए बननी चाहिए, यह मेरा सबसे बड़ा आग्रह है। मेरा दूसरा आग्रह यह है कि बिहार में एस.के.मेडिकल कॉलेज, मुजफ्फरपुर, गया मेडिकल कॉलेज, भागलपुर मेडिकल कॉलेज और पटना मेडिकल कॉलेज में सौ बैड्स का एएससी के लिए वेंटीलेटर के साथ पूर्व स्वास्थ्य मंत्रियों ने भी इसके लिए कहा था लेकिन आज तक वह नहीं हो पाया।

दूसरे, एनआईबी की तर्ज पर मुजफ्फरपुर, गया, पटना और बिहार में कब तक क्षेत्रीय विषाणु जांच केन्द्र खुलेंगे? इसके बारे में भी मैं आग्रह करूंगा।

तीसरे, जो ब्रेन टिश्यूज, इन्होंने कहा कि ब्रेन टिश्यूज से ही पता चलेगा क्योंकि इस वायरल का पता नहीं चल रहा है। मैं चाहूंगा कि ब्रेन टिश्यूज की जांच करके इसके वायरल की जांच कराई जाए तथा इसके साथ ही चीन से आज हमारे जापानी एनसिफलाइटिस के लिए एएससी के आते हैं, वह टीका चीन से आता है, क्या हम भारत में वह टीका नहीं बना सकते? इस पर भी एक अनुसंधान होना चाहिए।...(व्यवधान)

इसके साथ ही, अंत में, मैं आग्रह करूंगा कि जो बच्चे विकलांग हो जाते हैं, उनके लिए भारत सरकार के द्वारा कुछ भी इंतजाम नहीं किया गया है। इसलिए मैं चाहूंगा कि बिहार में मुजफ्फरपुर, भागलपुर, गया और पटना में ईएमआर सेंटर उसके लिए खुलें।

माननीय अध्यक्ष : अधीर रंजन जी, आपको केवल प्रश्न पूछना है।

श्री अधीर रंजन चौधरी (बहरामपुर) : माननीय अध्यक्षा जी, सबसे पहले तो मैं आपका बहुत आभारी हूं कि मेरा नाम नहीं रहते हुए भी आपने मुझे क्लेरिफिकेशन पूछने का यह मौका दिया है।

माननीय अध्यक्ष : मुझे मालूम है। मैं केवल दो लोगों को बोलने का मौका दे रही हूं क्योंकि प्रश्न बच्चों से संबंधित है और बहुत गंभीर है। इसलिए रूल नहीं होते हुए भी मैं आपको बोलने का मौका दे रही हूं।

श्री अधीर रंजन चौधरी : माननीय अध्यक्षा जी, यह मुद्दा गंभीर है और साथ ही साथ हमारी पार्टी इस मुद्दे पर संवेदनहीन नहीं है। हमारा यह कहना है कि घर वापसी से ज्यादा अगर हम बच्चों को उनकी जिंदगी वापस करने के लिए प्रयत्न करें तो ज्यादा अच्छा होगा। मंत्री जी ने स्वयं नॉर्थ-बंगाल के मालदा, बांकुरा जिले का जिक्र किया है। इस विषय पर पहले भी हर्षवर्धन जी जब स्वास्थ्य मंत्री थे, तब भी चर्चा हुई थी और मैंने हर्षवर्धन जी से दरख्वास्त की थी कि आप एक बार नॉर्थ-बंगाल विजिट करिए क्योंकि नॉर्थ-बंगाल एक डिस्ट्रिक्ट नहीं है। नॉर्थ बंगाल में सात डिस्ट्रिक्ट हैं और साथ ही साथ बांकुरा और बंगाल के और सारे जिले हैं जहां दो किस्म की एनसिफलाइटिस है। उसमें एक तो वैक्टीरियल है और दूसरी वायरल- एक्यूट और जापानीज। दोनों का यह प्रादुर्भाव है। आज मैं मंत्री जी से एक क्लेरिफिकेशन मांगना चाहता हूं।

पहले हमारी यह जानकारी थी कि हिन्दुस्तान में 19 ऐसे राज्य हैं जहां 171 एनडेमिक डिस्ट्रिक्टस हैं, क्या वे एनडेमिक डिस्ट्रिक्ट्स घट चुके हैं क्योंकि जो आपने ब्यौरा दिया है, उसमें 171 डिस्ट्रिक्ट्स नहीं हैं। 69 के आसपास आपने बताया है। दूसरे, जापानी एनसिफलाइटिस के लिए यू.पी.ए. सरकार के जमाने में जेनबैक नाम से एक देशी दवाई यू.पी.ए. के जमाने में प्रस्तुत की गई थी क्योंकि जापानीज एनसिफलाइटिस के लिए हमें चीन से दवाई इम्पोर्ट करनी पड़ती है। हमें सैल्फ सफिशिएंट होने के लिए इंडिजनसली डवलप्ड, इंडिजनसली मैन्युफैक्चर्ड जो जेनबैक दवाई है, उसकी भी क्या हालत है? हम क्या अभी इंडिजनसली इम्युनाइजेशन करने में काबिल हैं? इसके साथ ही मैं यह भी जानना चाहूंगा कि नॉर्थ-बंगाल में नॉर्थ बंगाल मेडिकल इंस्टीट्यूट है जिसमें सात डिस्ट्रिक्टस के अलावा बगल में भूटान, सिक्किम, नेपाल सबको सेवा देते हैं लेकिन नॉर्थ-बंगाल मेडिकल इंस्टीट्यूट की हालत बहुत बुरी हो चुकी है। उसका कोई इंफ्रास्ट्रक्चर नहीं है। वहां डॉक्टर्स नहीं हैं, सीट्स नहीं हैं और खासकर एनसिफलाइटिस, जापानी एनसिफलाइटिस के लिए कोई बॉयलॉजीकली लेबोरेट्री पूरे ईस्टर्न इंडिया में कहीं नहीं है। इसलिए मैं सरकार से इस गंभीर दशा को देखते हुए ईस्टर्न इंडिया में एक लेबोरेट्री स्थापित करने की दरख्वास्त करता हूं। इस विषय पर आप अपने जवाब में थोड़ा कहिएगा, ऐसा मेरा माननीय मंत्री जी से निवेदन है।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Thank you, Madam Speaker. Though it goes against the rule, as a special case, you have allowed us to

participate and put certain questions directly to the Minister. I hope the hon. Minister will answer those questions.

The first question, which I had contemplated in my mind is why the number of districts affected by it have come down. Has the encephalitis come down in all the States? Secondly, Odisha does not find a mention in the statement of the hon. Minister in the scheme of things. I know Odisha also was affected. As Yogi Adityanathji has said, since 1978, it became a very blown off situation in Odisha, specially in the tribal dominated districts, in the southern part of Odisha.

Madam, two-three measures have been contemplated, which are being taken up by the Government. There is a proposal to have Physical Medicine and Rehabilitation Units. But only 10 such units are going to be established, as has been mentioned in the statement.

In this regard, I would submit that there is a Maharaja Krishna Gajapati Medical College & Hospital, Berhampur, in the heart of the southern part of our State. Then, we have Sardar Vallabhbhai Patel Post Graduate Institute of Paediatrics, Cuttack, established in 1950, which is the unique Paediatrics Institute in Odisha. So, I would like to know whether the Government is going to consider to set up such Physical Medical and Rehabilitation Units in MKGM College & Hospital in Berhampur, Odisha. Secondly, whether another unit is also going to be dedicated for those who are affected by Japanese encephalitis and other such brain fever. I am asking it because a large number of people are affected in Odisha. I do know why Odisha is not finding any mention there in the statement of the hon. Minister; whether the report is not coming to him or there is a miscommunication between the Odisha Government and the Centre.

I would, therefore, request the hon. Minister that special attention should be given to Odisha because it comes in the eastern part of the country; and a large areas, specially the tribal dominated districts of Odisha are affected by this brain fever.

श्री जगत प्रकाश नड्डा: मैडम स्पीकर, अभी जो कालिंग अटेंशन मोशन जापानी इंसिफेलाइटिस के विषय को लेकर सदन में प्रस्तुत किया गया है और जिस तरीके से उसके इम्पैक्ट और अन्य सारी बातों पर चर्चा हुई है, मैंने अपने बड़े विस्तृत वक्तव्य में सारी बातों को विस्तृत तरीके से सदन में रखा है। जो भावनाएं सदस्यों ने रखी हैं, वे सच में चिंताजनक हैं और उनके प्रति सरकार सजग है। सरकार का प्रयास है कि हम इस बीमारी को कंट्रोल करें और निर्णायक मोड़ तक इससे निजात पा सकें, इस बात के लिए हम कृतसंकल्प हैं। जहां तक वक्तव्य का सवाल है, मैंने बहुत डिटेल में सारी बातों को रखा है। सैंटर की तरफ से फंडिंग का विषय, इंफ्रास्ट्रक्चर को क्रिएट करने का, पालिसीज में मदद करने के विषय पर केन्द्र सरकार कार्यरत है। जहां तक इम्पलीमैन्टेशन का सवाल है, उसमें स्टेट गवर्नमैन्ट्स का बहुत महत्वपूर्ण रोल है। मैं इसे कोई ब्लेम गम नहीं मानूंगा, लेकिन हां हम सबको मिलकर ग्रासरूट लैवल पर इसके इम्पलीमैन्टेशन पर और ध्यान देने की जरूरत है, क्योंकि फंडिंग भी हो रही है, सरकार चिंतित भी है, लेकिन जो रिजल्ट्स आने चाहिए, वे रिजल्ट्स नहीं आ रहे हैं।

एक बात जरूर है कि जो फिगर्स हमारे सामने आए हैं, उनसे थोड़ा यह स्पष्ट होता है कि जहां-जहां जनरल इम्युनाइजेशन में कमी है और जहां वाटर सेनिटेशन का सवाल है, जहां ग्राउंट वाटर कंटेमिनेटिड है, वह इसका एक बहुत बड़ा कारण रहा है, जिसकी वजह से इस बीमारी ने एक प्रगाढ़ रुप ले लिया है। इसलिए इसमें विषय सिर्फ हैल्थ मिनिस्ट्री का ही नहीं है, Major area is of Health Ministry but it is related to other Ministries also. उन मिनिस्ट्रीज के साथ भी बहुत ही एग्जास्टिव एक्सरसाइज करते हुए इसे एक निर्णायक मोड़, कंक्लूसिव एंड तक ले जाने की जरूरत है।

There are many bottlenecks which have taken place. इसलिए जैसा मैंने कहा कि जब मै अपने मंत्रालय में चर्चा कर रहा था, तो यह ध्यान में यह आया कि जहां-जहां low coverage of routine immunisation है, वहां-वहां इस बीमारी का प्रकोप ज्यादा है। रूटीन इम्यूनाइजेशन के लिए फंडिंग तो है, लेकिन उसके बॉटलनेक्स में शायद इंफ्रास्ट्रक्चर, इंप्लिमेंटेशन, उसके लिए मैन पॉवर, इन सारे विषयों के बारे में और ज्यादा डीटेल से चर्चा करने की जरूरत होगी और उसको थ्रैशआउट करने की जरूरत होगी। इसलिए जवाब तो मैंने डीटेल में दे दिया है और उसी को आगे बढ़ाऊंगा और उसको इंप्लिमेंट करने का प्रयास किया जाएगा। मैं सदस्यों को यह जरूर बताना चाहता हूँ कि सबसे पहले इस सैशन के तुरंत बाद, जो इंटरमिनिस्टीरियल कमेटी है, which is, generally, headed by the Health Secretary, इस बार मैं खुद इस बैठक को लूंगा। सभी इंट्ररमिनिस्टीरियल दृष्टि से जो-जो कार्य हुए हैं और जहां-जहां कमियां हैं, उसको ठीक करने का प्रयास करूंगा, इस बात का मैं आश्वासन देता हूँ। दूसरी

बात, इन पांचों राज्यों में, वहां के हैल्थ मिनिस्टर्स के साथ एक डीटेल डिस्कशन करते हुए, इसकी इंप्लिमेंटेशन क्यों नहीं हो रही है, इस पर चर्चा करूंगा। क्योंकि अगर मैं देखूं तो ध्यान में आया है कि फंड्स की इंप्लिमेंटेशन बहुत अच्छी नहीं है। असम को 12.66 करोड़ रूपये दिए गए, Only 10 per cent has been utilised. In Bihar, only 0.95 per cent has been utilised. Tamil Nadu is good enough that 49.9 per cent has been utilised. Uttar Pradesh has not given the details as yet. अब अभी तक डीटेल्स ही नहीं आए हैं, तो हम क्या कर सकते हैं? मैं ब्लेम गेम नहीं कर रहा हूँ, लेकिन Certainly, we will have to, जब हम फंडिंग कर रहे हैं, In West Bengal, it is 0.06 per cent.

13.12 hrs (Hon. Deputy-Speaker *in the Chair*)

इसलिए मैं यह कहता हूँ कि इस सैशन के तुरंत बाद करने वाली बात यह है कि मैं इन पांचों राज्यों में खुद जाऊंगा और वहां के हैल्थ मिनिस्टर्स के साथ बातचीत करते हुए, जो वहां की इंट्रिकेसीज़ हैं, जो प्रॉब्लम्स हैं, उसको हम थ्रैशआउट करेंगे तो ज्यादा लाभकारी होगा। यह मैं महसूस करता हूँ। कई माननीय सदस्यों ने कुछ बातें पूछी हैं, जगदंबिका पाल और आदित्यनाथ जी का बड़ा वैलिड क्वेश्चन रहा है कि आखिर यह एईएस के रिसर्च का विषय क्या चल रहा है? यह जो डिटेक्ट हुआ है, It has got 17 types of viruses. एक सिंगल वैक्सीन नहीं हो सकती है। हमने जेई को तो रैग्युलर इम्युनाइज़ेशन में ले लिया है, लेकिन इसकी कोई सिंगल वैक्सीन नहीं हो सकती है। इस पर रिसर्च कंटिन्यू चल रही है। आईसीएमआर भी कर रहा है, संजय गांधी इंस्टिट्यूट भी कर रहा है और मनिपाल मैडिकल कॉलेज में भी इसका रिसर्च चल रहा है। We are on the subject. हम यह कहेंगे कि जल्द से जल्द इसके लिए भी हम कोई एक्सरसाइज़ करेंगे। लेकिन इससे ज्यादा जरूरी मैं यह मानता हूँ कि जितना पब्लिक पार्टिसिपेशन होना चाहिए था और जितनी अवेयरनैस होनी चाहिए थी, वह अवैयरनेस नहीं हो पाई है। अब यह जो ग्राउंड वॉटर यूटिलाइज़ेशन का सवाल है, यह एईएस तुरंत रूक सकता है और इस पर कंट्रोल किया जा सकता है, अगर हम बॉइल्ड वॉटर पिएं। इसलिए हमारी कोशिश यह होगी कि जब हम इम्यूनाइज़ेशन करेंगे, और regular immunization and JE immunization करेंगे उसके साथ-साथ इसके बारे में डॉक्टर्स को भी हम सेंसिटाइज़ कर रहे हैं कि जो ब्रेन फीवर होता है, जब उसके सिमटम्स दिखते हैं, तो उसको कैसे केयर किया जाता है और कैसे उसको राइट हॉस्पिटल और राइट मैडिकल सैंटर पर पहुंचाया जाए, इसकी चिंता करनी होगी। इसके लिए अवेयरनैस के प्रोग्राम भी चलाएंगे। ...(व्यवधान)

HON. DEPUTY SPEAKER: Mr. Minister, please address the Chair. You continue your reply.

श्री जगत प्रकाश नड्डा : मैं यह भी कहना चाहूंगा कि आने वाले समय में जो प्रोग्राम्स किए जाएंगे, उसमें एमपीज़ को भी प्रदेश सरकार इंवाल्व करेगी, इस बात की भी मैं चिंता करूंगा। निश्चित रूप से मैं यह प्रयास करूँगा कि मेंबर ऑफ पार्लियामेंट्स, एम.एल.एज. आलसो, जो हमारी पंचायती राज संस्थाएं हैं, जो पंचायत प्रधान हैं, सरपंच हैं, सभी लोगों को हम इसमें इन्वॉल्व करेंगे ताकि इसकी इफेक्टिविटी बन सके। इस बात की हम चिन्ता करेंगे।

हमारी आदरणीय सदस्य ने ओडिशा के बारे में कहा है, God forbid अभी वह उन टार्गेट डिस्ट्रिक्ट्स में नहीं आ रहा है, लेकिन फिर भी एक्सक्लूजिवली आई विल सी टू इट, यह नहीं कि वह आ जाए, यह कि उसकी क्या स्थिति है और अगर वहाँ भी कोई केसेज होंगे तो उन पर भी हम ध्यान देंगे।

सदन की चिन्ता को ध्यान में रखते हुए कि एक्शन प्रोग्राम और इफेक्टिवली इंप्लीमेंट हो, मैं इस बात का आपको विश्वास दिलाता हूँ।

(Placed in Library, See No. LT 1604/16/14)

13.16 hrs.

SUBMISSIONS BY MEMBERS….Contd.

(ii)Re : Reported large scale conversion in the country

HON. DEPUTY SPEAKER: Now 'Zero Hour' – Shri K.C. Venugopal.

… (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, I thank you very much for giving me an opportunity for inviting the attention of the august House to such an important issue. … (*Interruptions*)

HON. DEPUTY SPEAKER: I have called Shri Venugopal and not you. Please take your seat. Let him finish.

SHRI K.C. VENUGOPAL : Sir, there are massive forcible conversions taking place. Lot of agony and pain has been created in the minds of the people due to the reported forcible religious conversions happening day by day in various parts of the country. Yesterday two incidents had been reported in Kerala, one in Cheppad, Alappuzha – my constituency - and the other in Kollam district, which is the constituency of hon. Member, Shri Premachandran. The same type of conversion function was reported from Valsad in the State of Gujarat, the state the hon. Prime Minister comes from.

Certainly, this indicates the purposeful movement of the Sangh Parivar which is organising these types of massive forcible conversions. As per the reports, around 100 Christians were converted to Hinduism at a tribal village, 350 kilometres south of State Capital, Ahmedabad.

Sir, I am coming to the fact. The fact is that the Chengannur Unit of the Vishwa Hindu Parishad in Alappuzha has itself claimed to have converted 30 Christians belonging to eight families to Hinduism at a ceremony.

Everybody has the freedom to choose his own religion according to his own faith. We all believe in that, but giving false promises and converting people is

creating tension among the people and it will disturb the communal harmony of the country. This is not an innocent move. These massive functions are being held with huge publicity by the organisers themselves as Vishwa Hindu Parishad's people are themselves claiming that such and such persons are already converted Hindus. This is a clear indication of their agenda. The aggressive speeches made by the leaders of the VHP are also hurting the sentiments of the secular people. … (*Interruptions*)

श्री केशव प्रसाद मौर्य (फूलपुर): आप बार-बार विश्व हिन्दू परिषद का नाम क्यों ले रहे हैं?...(व्यवधान)

SHRI K.C. VENUGOPAL : Sir, I am quoting. … (*Interruptions*)

You just hear I am quoting. … (*Interruptions*)

Sir, you have to protect me. … (*Interruptions*)

HON. DEPUTY SPEAKER: You come to the point that you want to make.

… (*Interruptions*)

SHRI K.C. VENUGOPAL : Sir, I am quoting a statement just asserting that the whole world was one inhabited by Hindus. VHP leader ... * declared that the right wing organisation will ensure that the population of Hindus in the country should be increased from 82 per cent to 100 per cent. What is this? This is the statement given by ...* the VHP leader.

HON. DEPUTY SPEAKER: The name cannot go on record.

… (*Interruptions*)

SHRI K.C. VENUGOPAL : Sir, I would like to ask a specific question to the Government, through you. Hon. Minister of Parliamentary Affairs is sitting is here. Is the Minister going to condemn this statement? Is the Government going to condemn this statement? Last week hon. Shri Venkaiah Naidu had told this House 'I am really proud of being a member of Sangh Parivar.' Sir, last week, the hon. Minister proudly stated that he is really proud of being a part of the *Sangh Parivar* family. … (*Interruptions*) Therefore, you must condemn it. … (*Interruptions*)

* Not recorded.

You must have a duty … (*Interruptions*) Sir, I have to complete. … (*Interruptions*)

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, पहले मेरी बात सुन ली जाए, उसके बाद मंत्री जी का जवाब हो। ...(व्यवधान)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : आप बैठिये। Hon. Deputy-Speaker, Sir, there is a time limit during the '*Zero Hour*'. He has made his point. … (*Interruptions*) He wanted a statement from the Government. If the Members have a right to express their views, then the Government also has a duty to express its views and then inform the House. … (*Interruptions*) My point is very simple. … (*Interruptions*) Do not quote names of people who are not there in the House. … (*Interruptions*)

HON. DEPUTY SPEAKER: I have already expunged their names.

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU : So, they have to be expunged. … (*Interruptions*)

Secondly, the Government is nowhere in the picture. … (*Interruptions*) The Party is nowhere in the picture. … (*Interruptions*) If an individual does it and if anybody violates the law, then law must take its own course. … (*Interruptions*)

In Kerala, in Shri Venugopal's State, it is a Congress Government. … (*Interruptions*) Who has stopped the Congress Government from taking action if at all they want to take action? … (*Interruptions*) You are also aware that action has to be taken by the State Government. There is a State Government elected in Kerala that unfortunately belongs to Shri Venugopal's Party. … (*Interruptions*) They have not taken action. … (*Interruptions*)

Secondly, the Government made it very clear that the Government does not involve itself in conversion or re-conversion. … (*Interruptions*) The entire country is peaceful, and people are living in harmony. … (*Interruptions*) Do not create … (*Interruptions*) They want to say something and then they do not want to hear the

Government. … (*Interruptions*) यह क्या तरीका है? You say whatever you want to say, and then you do not want to hear from the Government. … (*Interruptions*)

HON. DEPUTY SPEAKER: Okay, let him say.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): You should first hear us. … (*Interruptions*)

SHRI M. VENKAIAH NAIDU : How much time … (*Interruptions*) We have heard you. … (*Interruptions*) The entire country is peaceful. … (*Interruptions*) Some people are unhappy about it. What can we do? … (*Interruptions*) पूरे देश में शांति है। कुछ लोग इसे पसंद नहीं कर रहे हैं। हम क्या करें? Let us not unnecessarily create tension in the country. … (*Interruptions*)

The Government does not support conversion or re-conversion. … (*Interruptions*) If you want to make a political issue, then you can make it a political issue outside. … (*Interruptions*) If you want to make it political … (*Interruptions*) I can myself answer all these people. You do not worry on that account. … (*Interruptions*)

मैं अकेला इनको संभाल सकता हूँ, आप चिन्ता मत करिये जो भी होगा। ...(व्यवधान) आप लोग हमारी बात सुनने के लिए तैयार नहीं हैं तो हम क्या करें? हमको देश ने चुना है। The people have elected us. We have a duty to govern the country, and we are governing it effectively. … (*Interruptions*) The people are with us, and people are happy. … (*Interruptions*) But you cannot go on making allegations against us. … (*Interruptions*) यह पद्धति नहीं है। आपने 50 साल राज किया। You cannot go on doing like this. ऐसी पद्धति नहीं है। आपने जो भी कहना है कह दिया, हमने जो जवाब देना है दे दिया। ...(व्यवधान)

13.24 hrs.

At this stage, Shri Rajesh Ranjan came and stood on the floor near the Table.

HON. DEPUTY SPEAKER: It is not allowed. Only the Leader is allowed, and that is all.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : उपाध्यक्ष महोदय, हर दिन, हर रोज़ सोशल मीडिया में, सभी अखबारों में और सभी जगह यह बात चल रही है और घर वापसी की बात को सरकार इनडायरैक्टली सपोर्ट कर रही है। ...(व्यवधान) आज हमारी सब बात सुनने के बाद सरकार का यह कर्तव्य होता है कि इसका रिप्लाई करें। ...(व्यवधान)

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 2.25 pm.

13.25 hrs

The Lok Sabha then adjourned till
Twenty-Five Minutes past Fourteen of the Clock.

14.28 hrs

The Lok Sabha re-assembled after Lunch at Twenty-Eight Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

… (*Interruptions*)

HON. DEPUTY-SPEAKER: The House will now take up matters under Rule 377, Shri Maheish Girri.

… (*Interruptions*)

HON. DEPUTY-SPEAKER: Already Shri Venugopal spoke and it was answered. What more do you want? You can raise it after six o'clock during the 'Zero Hour'.

… (*Interruptions*)

14.28½ hrs

At this stage, Shri Rajesh Ranjan, Shri Rajeev Satav, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

14.28 ¾ hrs.

MATTERS UNDER RULE 377

HON. DEPUTY-SPEAKER: The House will now take up matters under Rule 377, Shri Maheish Girri.

… (*Interruptions*)

(i) Need to resolve the contentious issue of rented commercial property in Delhi

श्री महेश गिरी (पूर्वी दिल्ली) : उपाध्यक्ष जी, मेरे अपने क्षेत्र में गांधी नगर और दिल्ली में कई ऐसे क्षेत्र हैं।

HON. DEPUTY-SPEAKER: Hon. Member, you should only read the approved text.

श्री महेश गिरी : उपाध्यक्ष महोदय, देश के विभाजन के समय काफी लोग दिल्ली में आ कर बस गए थे। विभाजन के बाद भारत आए शरणार्थियों ने देश के विभिन्न भागों में शरण ले कर अपने जीविकोपार्जन हेतु साधन ढूंढ़ने शुरू किए। उसी दौरान दिल्ली के विभिन्न स्थानों पर बसे हुए शरणार्थियों ने जीविका हेतु पगड़ी की व्यवस्था के तहत बड़े ही अनोखे ढंग से कमर्शियल प्रापर्टी का लेन-देन किया। इस व्यवस्था के तहत दुकान लेने वालों को मासिक आंशिक मूल्य भी देना होता है जिसे " रेंट " कहा जाता है। दो-तीन पीढ़ी पहले दुकान लेने व देने वालों के वारिसों के लिए यह व्यवस्था काफी उलझ गई और विवाद का विषय बन गई है। दिल्ली के गांधी नगर, चांदनी चौक, कमला मार्केट जैसे कई बड़े बाजारों में व्यवसाय करने वाले लोगों की मानसिक स्थिति इस विवाद से प्रभावित है।

अतः सदन के माध्यम से मेरा सरकार से अनुरोध है कि इस मामले में तत्काल हस्तक्षेप करके प्रभावित लोगों को राहत प्रदान की जाए।

(ii) Need to provide stoppage to Patalkot Express at Bordehi Railway Station in Betul Parliamentary Constituency, Madhya Pradesh

श्रीमती ज्योति धुर्वे (बैतूल) : उपाध्यक्ष जी, मैं अपने संसदीय क्षेत्र बैतूल (मध्य प्रदेश) के बोरदेही रेलवे स्टापेज के लिए चलने वाली पातालकोट एक्सप्रेस ट्रेन के ठहराव की मांग करती हूं। क्षेत्र की 50 ग्राम पंचायतों के लिए बोरदेही सबसे बड़ा प्रमुख केंद्र है। इस ट्रेन की सुविधा से इन 50 ग्राम पंचायतों की जनता को सबसे ज्यादा लाभ होगा और साथ ही साथ रेलवे को राजस्व प्राप्त होगा।

अतः सदन के माध्यम से मेरी केंद्र सरकार से मांग है कि पातालकोट एक्सप्रेस ट्रेन का बोरदेही रेलवे स्टेशन, बैतूल (मध्य प्रदेश) में ठहराव किया जाए।

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I was telling something but suddenly the House was adjourned.

HON. DEPUTY SPEAKER: Venugopal Ji raised an issue. Hon. Minister answered that issue. What do you want further?

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : This will create a lot of law and order problem in the entire country.… (*Interruptions*) They are disturbing the law and order. … (*Interruptions*)

सर, इस देश में हर राज्य में धर्म वापसी के नाम से लोगों को कन्वर्ट किया जा रहा है।...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Sir, the discussion is over.… (*Interruptions*) No other person can speak on this thing.… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : सर, उनको इंड्यूसमेंट देना, उनको घर देने का वायदा करना, मकान देने का वायदा करना, ऐसे वायदे करके उनको वापस ला रहे हैं।...(व्यवधान)

HON. DEPUTY SPEAKER: Dr. Bhola Singh – Not present.

श्री मल्लिकार्जुन खड़गे : संविधान के मुताबिक हर एक को अधिकार है कि जो लोग अपने जिस रिलीजन में विश्वास रखते हैं, वे वह रिलीजन फॉलो कर सकते हैं।...(व्यवधान)

(iii) Need to provide a special package for providing drinking water under the National Rural Drinking Water Project in Nagaur Parliamentary Constituency, Rajasthan.

श्री सी.आर.चौधरी (नागौर) : महोदय, मैं आपके द्वारा मेरे संसदीय क्षेत्र की गम्भीर समस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूं।...(व्यवधान) नागौर संसदीय क्षेत्र राजस्थान के अरावली पर्वत श्रेणियों के पश्चिम में अर्द्ध मरुस्थलीय क्षेत्र में आता है।...(व्यवधान) यहां पर वर्षा कम होने के कारण पीने के पानी की समस्या हमेशा से रही है।...(व्यवधान) कुओं एवं ट्यूबवेल्स का पानी फ्लोराइड युक्त होने के कारण पीने योग्य नहीं है।...(व्यवधान) केन्द्र सरकार द्वारा 2013 में फ्लोराइड मुक्त पानी देने हेतु जापान के सहयोग से 'जायका कम्पनी' को कार्य दिया गया।...(व्यवधान) उद्घाटन के पश्चात अभी तक इस दिशा में कोई कार्य नहीं हुआ है।...(व्यवधान) नागौर जिले में पानी 600 से 700 फीट गहराई पर है एवं ट्यूबवेल्स में पानी की भारी कमी आ गयी है।...(व्यवधान) आदिकाल से ही लोग तालाबों का पानी पीने के काम में लेते रहे हैं।...(व्यवधान) वर्षा की कमी के कारण तालाबों में पानी नहीं है।...(व्यवधान) माननीय मुख्यमंत्री श्रीमती वसुन्धरा राजे जी ने आज़ादी के बाद पहली बार इन्दिरा गांधी नहर के पानी को अपने पूर्व कार्यकाल में नागौर शहर तक बड़े पाइपों के द्वारा पानी को लिफ्ट कर पहुंचाया।...(व्यवधान) जनता उनकी आभारी है।...(व्यवधान) पांच वर्ष अर्थात 2008 से 2013 तक उक्त योजना पर कोई कार्य नहीं हुआ।...(व्यवधान) अब वर्तमान सरकार में कार्य पुनः आरम्भ हुआ है।...(व्यवधान) सम्पूर्ण जिले में इन्दिरा गांधी नहर के पानी को पहुंचाने में पांच वर्ष लगेंगे।...(व्यवधान) पांच वर्षों तक कस्बों एवं ग्रामों में पीने के पानी की भारी समस्या आ रही है।...(व्यवधान)

अतः मैं आपके मार्फत माननीय ग्रामीण विकास, पेयजल एवं स्वच्छता मंत्री महोदय से अनुरोध करना चाहूंगा कि वह नागौर जिले में जब तक नहर का पानी नहीं पहुंचे, तब तक राज्य सरकार को सहायता हेतु 'नेशनल रूरल ड्रिंकिंग वाटर प्रोजेक्ट' में से नागौर जिले के लिए विशेष पैकेज स्वीकृत करे ताकि नये ट्यूबवेल्स खोदकर अस्थायी रूप से पीने की समस्या का समाधान हो सके।...(व्यवधान) साथ ही 'जायका कम्पनी' को निर्देशित किया जाए कि वह शीघ्र कार्य प्रारम्भ करे।...(व्यवधान)

(iv) Need to improve the BSNL Mobile telephone service in the country particularly in Dharbhanga Parliamentary Constituency, Bihar.

श्री कीर्ति आज़ाद (दरभंगा) : महोदय, भारत संचार निगम लिमिटेड के द्वारा उपभोक्ताओं की दी जाने वाली सेवाओं का स्तर निम्न से निम्नतर होता जा रहा है।...(व्यवधान) मोबाइल कनेक्टिविटी में निरंतर खराबी आ रही है।...(व्यवधान) 3जी सेवाओं में 2जी का लाभ प्रदान किया जा रहा है।...(व्यवधान) दरभंगा सहित सम्पूर्ण बिहार में निगम की सेवाओं से जनता परेशान हो रही है एवं भारत संचार निगम लिमिटेड द्वारा प्रदान की जा रही सेवाओं का परित्याग कर अन्य निजी कंपनियों की सेवाओं को लेने पर मजबूर हैं।...(व्यवधान) भारत संचार निगम लिमिटेड के बी.टी.एस. कई जगह काम ही नहीं कर रहें अपितु अत्यन्त दयनीय स्थिति में पड़े हैं।...(व्यवधान) अधिकारियों की उदासीनता के कारण निगम को भारी नुकसान हो रहा है।...(व्यवधान)

अतः सदन के माध्यम से मेरा सरकार से अनुरोध है कि नागरिकों की सुविधाओं के लिए सेवाओं में आ रही बाधा को अतिशीघ्र दूर किया जाए एवं दोषी अधिकारियों पर सख्त कार्रवाई की जाए।...(व्यवधान)

(v) Need to set up a bench of Allahabad High Court at Saharanpur or Meerut in Uttar Pradesh.

श्री राघव लखनपाल (सहारनपुर) :महोदय, उत्तर प्रदेश भारत का सर्वाधिक जनसंख्या वाला प्रदेश है। लगभग 20 करोड़ की जनसंख्या के लिए न्याय पाने का साधन इलाहाबाद में स्थापित उच्च न्यायालय है। इलाहाबाद की सहारनपुर व पश्चिम उत्तर प्रदेश के जनपदों से दूरी 600-700 किलोमीटर के आसपास है व पश्चिम उत्तर प्रदेश के लोगों को इलाहाबाद पहुँचने में एक से डेढ़ दिन लग जाते हैं। प्रतिवर्ष इलाहाबाद उच्च न्यायालय में लगभग 50 हजार केस दर्ज होते हैं, जिनमें से 52 प्रतिशत केस पश्चिमी उत्तर प्रदेश के होते हैं और वर्ष 2009 तक का लगभग 14 लाख 50 हजार केस लम्बित पड़े हुए हैं। इलाहाबाद उच्च न्यायालय में न्यायाधीशों की भी कमी है। पश्चिमी उत्तर प्रदेश से इलाहाबाद उच्च न्यायालय की दूरी व खर्चा देखते हुए कई लोग न्याय पाने से वंचित रह जाते हैं। एक लोकतान्त्रिक देश का अहम कर्तव्य लोगों को सस्ता एवं सुलभ न्याय दिलाना है।

अतः सदन के माध्यम से मेरा सरकार अनुरोध करता है कि उच्च न्यायालय की एक अतिरिक्त बेंच की स्थापना पश्चिमी उत्तर प्रदेश के जनपद सहारनपुर या जनपद मेरठ में की जाए ताकि पश्चिमी उत्तर प्रदेश के लोगों को न्याय मिल सके। धन्यवाद।

(vi)Need to undertake repair and maintenance of National Highway Nos. 75 and 7 in Madhya Pradesh.

श्री गणेश सिंह (सतना) : महोदय, मैं आपके माध्यम से भारत सरकार के सड़क परिवहन एवं राजमार्ग मंत्रालय का ध्यान राष्ट्रीय राजमार्ग क्रमांक 75 जो झांसी से छतरपुर, पन्ना, सतना, सीधी, सिंगरौली होकर हाथीनाले तक तथा दूसरा राष्ट्रीय राजमार्ग क्रमांक 7 जो जबलपुर से कटनी, सतना, रीवा बनारस होकर रांची तक जाता है, इन दोनों सड़कों की हालत बहुत खराब है। शायद इन दोनों राष्ट्रीय राजमार्गों को 4 लेन बनाने का निर्णय सरकार ने ले लिया है, किन्तु इन दोनों सड़कों में कुछ जगह तो थोड़ा सा काम होते दिखाई दे रहा है लेकिन कार्य की गति अत्यंत धीमी है। ये दोनों सड़कें मेरे लोक सभा क्षेत्र से निकलती हैं। अभी हाल ही में दिनांक 12 दिसम्बर से 16 दिसम्बर के बीच में सतना, सिंगरौली से बनारस इन दोनों राष्ट्रीय राजमार्गों से होकर निकला तो सड़कों की हालत देखकर अत्यंत कष्ट हुआ। जगह-जगह गड्ढों में फंसी गाड़ियां तथा कई किलोमीटर तक जाम में फंसी गाड़ियां देखी गईं। चुरहट से सिंगरौली के बीच की 150 किलोमीटर की दूरी पूरी करने में 8 घण्टे से ज्यादा समय लगता है। इसी तरह सिंगरौली से बनारस जो 200 किलोमीटर है, 8 से 10 घण्टे लगते हैं। पूरा क्षेत्र जो मध्य प्रदेश, उत्तर प्रदेश, झारखण्ड तथा बिहार राज्यों की सीमा में हैं, करोड़ों की आबादी है जो इस कष्ट को सहने के लिए मजबूर है।

अतः आपके माध्यम से भारत सरकार के सड़क परिवहन एवं राजमार्ग मंत्री श्री नितिन गडकरी जी जो बहुत ही सक्रियता के साथ राष्ट्रीय राजमार्ग सुधारने का कार्य कर रहे हैं, उनसे आग्रह है कि इन दोनों राष्ट्रीय राजमार्गों में शुरू होने के स्थान से लेकर अन्तिम स्थान तक देखने लिए एक केन्द्रीय दल को भेजकर अध्ययन करायें तथा तत्काल इन सड़कों के निर्माण की गति बढ़ाकर समय सीमा तय करें।

HON. DEPUTY SPEAKER: Shri Sumedhanand Saraswati – Not present

(vii) Need to construct a bypass railway line at Mariani railway junction in Jorhat district of Assam.

SHRI KAMAKHYA PRASAD TASA (JORHAT): Jorhat is an important city of Assam and is second only to Guwahati. The Railway connectivity is very poor to this city. The people of Jorhat are served by a branch station of Mariani named as Jorhat town station, which is not linked directly to the Station in upper Assam and even to Guwahati. Jorhat town station is also connected to the Furkating junction which is at a distance of 87 kms. Golaghat railway station is also a connecting point for Jorhat. Since both these stations are in the branch line, no long running trains pass through this route. As a result, passengers of Jorhat have to catch important trains at Mariani Junction in late night. Therefore, I request Hon'ble Railway Minister though you to construct a bypass line at Mariani junction, which is only 641 meters, for running important trains like Rajdhani. Despite a lot of request & demand the NF railway and Railway ministry are yet to take any action. Therefore, the ministry concerned is urged upon to look into the matter and take remedial step.

(viii) Need to set up a check post of Customs Department at Chhauradano in East Champaran District, Bihar

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : उपाध्यक्ष महोदय, छौड़ादानो, जिला - पूर्वी चम्पारण (बिहार) भारत-नेपाल सीमा पर अवस्थित है। भारत-नेपाल व्यापार संधि के और प्रगाढ़ होने से दोनों देशों का व्यापार काफी बढ़ रहा है। रक्सौल से व्यापार काफी बढ़ रहा है। रक्सौल से बैरगनिया के मध्य में कोई कस्टम का चेकपोस्ट नहीं है। छौड़ादानो में कस्टम के पदाधिकारी की पदस्थापना है।

अतः सदन के माध्यम से मेरा सरकार से अनुरोध है कि छौड़ादानों में शीघ्र कस्टम का चेकपोस्ट बनाया जाए जिससे दोनों देशों के व्यापार में बढ़ोतरी हो तथा अवैध रूप से सामग्री के आवाजाही पर रोक लग सके।

HON. DEPUTY SPEAKER: Shri Vincent Pala.

(ix) Need to implement the final verdict of Supreme Court on Mullaiperiyar Dam issue

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Mr. Deputy-Speaker, Sir, in order to increase the water level of Mullaiperiyar Dam, the Chief Minister of Tamil Nadu ceaselessly made efforts. The final verdict of the Supreme Court favoured the genuine plea of Tamil Nadu and has also disallowed the construction of a new dam. An evaluation team appointed by the Supreme Court has categorically stated that there is no threat to Mullaiperiyar Dam even if the water level is raised to 142 feet and even up to its full level of 152 feet. This dam was constructed with most of the catchment area and command areas situated in Tamil Nadu. But still the Kerala Government is keen on a new dam and has sought permission from the National Wildlife Board to survey the proposed site for a new dam. To uphold the rule of law, the Centre has a duty to implement the final verdict of the Supreme Court in interstate water disputes which cannot be resolved through negotiations. So, I would request the Union Government to positively intervene in the matter.

Thank you.

(x) Need to increase the upper age limit for recruitment in Central Government jobs and also increase the age of retirement from 60 to 62

SHRI TAPAS PAUL (KRISHNANAGAR): Mr. Deputy-Speaker, Sir, it is observed that during the last 20 years in almost all the advertisements issued by the Central Government and the Central public sector undertakings, almost all the posts for employment are found to be reserved for SCs, STs, OBCs, Physically Handicapped and Ex-Servicemen. As such, people from general category with requisite education did not get any opportunity to apply for the posts advertised. As a result they have become over aged and were deprived from any employment in the Central services.

Therefore, a way out of this situation is to increase the age limit up to 30 years for General category, as it is 40 in many States including West Bengal. Simultaneously, the upper age limit for retirement may be increased to 62 years.

I would, therefore, request the hon. Prime Minister of India through you to consider the proposal so that the General category people do not suffer.

Thank you.

(xi) Need to construct a bypass road on National Highway No.26 in Bhawani-Patna town in Kalahandi District of Odisha

SHRI ARKA KESHARI DEO (KALAHANDI): Mr. Deputy-Speaker, Sir, National Highway No.26 passes through Bhawani-Patna town which is the headquarters of Kalahandi District in Odisha. The ever-increasing population and expansion of the said town in all directions necessitates a controlled seamless movement of vehicles and people. There is heavy traffic jam during the peak hours of the day and most of the accidents occur during peak hours and in the evening. So, there is a demand for bypass road which will connect NH.26 on one side and Junagarh Road on the other side. I would request the Union Government that the bypass as mentioned above may be constructed during the current financial year.

Thank you.

(xii) Need to include Belgaum district which is having a majority of Marathi speaking people in Maharashtra

श्री चन्द्रकांत खैरे (औरंगाबाद) : उपाध्यक्ष महोदय, पिछले 58 वर्षों से महाराष्ट्र-कर्नाटक सीमा विवाद का कोई हल नहीं निकल पाया है। सीमा पर लगे 865 गांव ऐसे हैं जहां सिर्फ मराठी भाषी लोग ही रहते हैं। पुरा बेलगांव जिला मराठी भाषी है। आए दिन यहां के लोग आंदोलन करते हुए महाराष्ट्र राज्य में शामिल किए जाने की मांग करते हैं। बेलगांव नगरपालिका में भी कई बार प्रस्ताव पास किया गया कि पूरे 865 गांवों को महाराष्ट्र में शामिल कर दिया जाए। परन्तु कर्नाटक सरकार बेवजह इस विवाद को आगे बढ़ाती हुई दिखाई दे रही है। कोर्ट के निर्णय का हम सभी सम्मान करते हैं। परन्तु बेलगांव की जनता की इच्छाओं और मराठी भाषी लोगों की बहुसंख्या का ख्याल करके हुए केन्द्र सरकार को महाराष्ट्र-कर्नाटक सीमा विवाद का तुरंत हल करने पर हस्तक्षेप करना चाहिए, ऐसी मेरी मांग है।

(xiii) Need to make railway stoppages at Mangalagiri and Pedakakni in Guntur Parliamentary Constituency, Andhra Pradesh as permanent stoppages.

SHRI JAYADEV GALLA (GUNTUR): Experimental stoppages help people in that area and two such stoppages — Mangalagiri and Pedakakani stations in my Constituency under Guntur Railway Division have been identified.

Train No. 17201/17202, Golkonda Express which runs between Guntur-Vijayawada, is serving a large number of seasonal commuters and Circar Express (Train No.17643/17644) is the only train that connects Chennai and Mangalagiri, the nearest railway station to the new capital of Andhra Pradesh.

I agree that some experimental stoppages are not commercially viable and Railways is proposing to remove them if they are not as per norms. Railways cannot think everything on commercial considerations. As far as Mangalagiri and Pedakakani stations are concerned, they do not fall in this category. For these stations, the second part of the norm is applicable. It says, ".. if there are any additional criteria like new developments taking place in and around the station..."

Andhra Pradesh was bifurcated and State Government finally selected its new capital and both Stations fall in and around new capital of Andhra Pradesh. So, new developments not only in State but also in and around stations have taken place. As these stations fall inside and periphery of capital, there will be huge rush in these stations. Secondly, forthcoming AP Assembly Session is going to be held in Acharya Nagarjuna University, which is just few kilometers from these two stations. So, these two stations will serve as nerve centres between Guntur and Vijayawada and nearest railway stations to the capital.

Hence, there is a need to continue these stoppages as permanent stoppages in view of changed demography of the State.

(xiv) Need to revamp and re-open Ramagundam Fertilizer Plant in Karimnagar district, Telangana.

SHRI BALKA SUMAN (PEDDAPALLI): I would like to draw the kind attention of the august House regarding the dire need to open the Ramagundam Fertiliser Unit, Karimnagar district in Telangana.

I would like to bring to your kind notice that due to limited oil resources and abundant coal reserves, coal based fertilizer plant was established at Ramagundam, Karimnagar District in the year 1971, where required coal was available at Singereni mines, Power was available at Ramagundam Thermal stations, water was available at river Godavari and there was huge consumption of urea in Karimnagar and surrounding districts. This plant was also established to provide employment in the local backward area, Telangana. The commercial production of the plant could start in November, 1980. The Fertilizer Plant at Ramagundam was designed with a capacity of 1500 MT per day. But due to limitation of technology, the plant was producing urea up to 1000 MT per day. As such the plant was de-rated to 1000 MT per day from 1-4-1982. After de-rating, the FCI plant had operation profit during 1981-82. However with accumulated losses, due to regular power cuts, and wrong rated capacity, the economics of the plant was badly affected which resulted in declaring Ramagundam plant as sick unit and it was referred to BIFR resulting in loss of employment of more than 5000 families both directly and indirectly. Even though Ramagundam Fertilizer plant produced 25,15,594 MT of urea till 31-03-1999, Government suspended the production from 1-4-1999. The Government is spending huge foreign exchange on import of urea. The demand of urea in Karimnagar surrounding districts of Telangana is more than 10 Lakh MT per year. Though Government of India has announced revamp of Ramagundam fertilizer plant through NFL and EIL more than a year back, no progress has been registered till date. I also understand that the proposed Andhra Pradesh Srinagar Gas line is also making tardy progress.

I request the Hon'ble Minister of Chemicals & Fertilisers, through the Chair, to kindly take necessary steps to revamp and re-open Ramagundam Fertilizer plant with a view to start commercial production at the earliest.

HON. DEPUTY SPEAKER: Shrimati P.K. Sreemathi Teacher. … (*Interruptions*)

Shrimati Geetha Kothapalli – Not present … (*Interruptions*)

Shri Rajesh Ranjan.

… (*Interruptions*)

HON. DEPUTY SPEAKER: No. You have to go back to your seat and read out. Otherwise, nothing will go on record.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Now, we will go to the next time – Legislative Business. Let us take up Bills for consideration and passing.

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Deputy-Speaker, Sir, before we go to the Legislative Business, I would like to say that the entire country is watching. Whatever is said or denounced or slogan shouting from the Well of the House should not go on record and should not be published. That has been the practice of the House. They have raised slogans against the people who are not present in the House. That should not go on record. पप्पू जी, कुल सुबह आठ बजे बजे से काऊंटिंग शुरू होगा, आपको जवाब मिलेगा, चिंता मत कीजिए। ...(व्यवधान)।

HON. DEPUTY SPEAKER: Now, we will go to the next item – Dr. Jitendra Singh.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): If we have spoken any unparliamentary words, in this House there is no such precedent for shouting or protest. This is not the precedent of the House or convention. If we said something like that, then you can say unparliamentary. You have done it several times. आपने तो सौ बार किया है। ...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Whatever said from the Well of the House, will not go on record. That is the precedent.

श्री मल्लिकार्जुन खड़गे : अगर हम एक बार ऐसा करते हैं, आप हर बात को निकालना चाहते हैं। यह अच्छा नहीं है, यह हम नहीं मानेंगे। ...(व्यवधान)

SHRI M. VENKAIAH NAIDU: We are in the House and that has been the practice. … (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : पार्लियामेंट के अंदर प्रोटेस्ट करने का राइट है। अगर आप एक्पन्ज करेंगे तो यह ठीक नहीं होगा, हमारी बात भी रखिए, वे जो कहते हैं उनकी बात भी मानिए। ...(व्यवधान)

HON. DEPUTY SPEAKER: Please take your seat. I will explain. Whatever he said will be on the record. If there is any controversy, that will be expunged. Otherwise, others will be on the record and there would be no problem. Protesting and taking the names, will not be on record. That is it.

Now, hon. Minister.

… (*Interruptions*)

14.54 hrs.

LOKPAL AND LOKAYUKTAS AND OTHER RELATED LAW (AMENDMENT) BILL, 2014

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Respected Sir, I beg to move:

> "That the Bill to amend the Lokpal and Lokayuktas Act, 2013 and further to amend the Delhi Special Police Establishment Act, 1946, be taken into consideration."

Sir, as you know, the Bill introduced earlier seeks to propose certain amendments in the Lokpal and Lokayuktas Act, 2013 To put it briefly, Sir, one of the amendments proposes to make provision for the inclusion of the Leader of the single largest Opposition Party in the House of People as a Member of the Selection Committee when there is no Leader of Opposition recognized as such in that House. … (*Interruptions*)

There is another provision which seeks to provide that the eminent jurist shall be nominated for a period of three years and shall not be eligible for re-nomination. The amendment also provides that no appointment of a person in the Search Committee or the proceedings of the Search Committee shall be invalid merely by reason of any vacancy or absence of a Member in the Selection Committee or absence of a person in the Search Committee as the case may be.… (*Interruptions*)

It is also provided that the Secretary of the Lokpal has to be of the rank of not less than Additional Secretary and there is another amendment in Section 3.1.3 Section 16(1)(f) of the Act which proposes to be amended so as to allow that the

Lokpal could have its headquarters anywhere in the National Capital Region NCR of Delhi.

The amendments also provide for harmonizing provisions relating to filing of information regarding assets and liabilities by different categories of public servants, that is, Members of Parliament, Government employees, employees of statutory bodies, PSUs, NGOs, etc. under the provisions of the Act with the provision of the relevant laws, rules and regulations as applicable to each category, such as, for example, Representation of People's Act (RPA), All India Services Act, rules made under Article 309 of the Constitution, etc.… (*Interruptions*)

Another significant amendment of Section 4(b)(a) provides for qualification for appointment of Director of Prosecution in the CBI, being the officer of the level of Joint Secretary to be eligible for appointment as Special Public Prosecutor under the CrPC.

In the absence of an eligible officer referred to in the clause (a), a person who has been in practice as an advocate for not less than 15 years and has experience in handling cases on behalf of Government relating to offences under the provision of Corruption Act, 1982, would also be considered eligible.… (*Interruptions*)

As far as Section 6(a) is concerned, which requires Government permission for inquiry against any officer of the level of Joint Secretary or above and the Section was turned down following a writ petition, the amendment seeks to omit Section 6(a) from the Act.

Another important amendment to it is that in case of difference of opinion between the Director of the CBI and the proposed Prosecution Director, the matter shall be referred to the Attorney General of India for his advice and such advice shall be binding. The Annual Performance Appraisal Report of the Director of Prosecution shall be recorded and maintained in the Ministry of Law and Justice in such manner as may be prescribed.… (*Interruptions*)

15.00 hrs.

Insertion of a new Section 7 to confer power to the Department of Personnel and Training (DoPT) to frame rules regarding the recording of the Annual Performance Appraisal Report of the Director of Prosecution is also being envisaged in this.

Sir, I move this Bill for consideration.

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill to amend the Lokpal and Lokayuktas Act, 2013 and further to amend the Delhi Special Police Establishment Act, 1946, be taken into consideration."

Dr. Shashi Tharoor to speak.

… (*Interruptions*)

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम (गढ़वाल): माननीय अध्यक्ष जी, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं।...(व्यवधान) यह बिल बहुत महत्वपूर्ण है। हमारे देश में कई वर्षों से लोकपाल बिल बनाने की चर्चा हो रही थी। पिछली लोकसभा में बहुत कठिनाई के बाद, अन्ना हजारे जी के आंदोलन के बाद, अनेक प्रकार के धरने और प्रदर्शन के बाद लोकपाल बिल बनाया गया और आज सरकार ने उसके संशोधन की चर्चा की है।...(व्यवधान) भारतवर्ष में, हमारे देश में भ्रष्टाचार के खिलाफ लोकपाल के बारे में बहुत चिंता है, यह सर्वमान्य है। आज विश्व में भारत भ्रष्टाचार से ग्रस्त देशों में गिना जाने लगा है। यह हमारी ऐतिहासिकता और पृष्ठभूमि के अनुरूप नहीं है।...(व्यवधान) मैं सभी लोगों से प्रार्थना करता हूं कि इस बिल का समर्थन करें। मंत्री जी ने अच्छी तरह और विस्तार से वर्णन किया है, इसके आधार पर अमेंडमेंट दिए हैं।...(व्यवधान)

मेरा सौभाग्य रहा कि जब मैं उत्तराखंड का मुख्यमंत्री था, तब बहुत अच्छा और मजबूत बिल वहां पास किया गया था, जिसे पूरे देश ने सराहा था। मैं कांग्रेस के साथियों को बताना चाहता हूं कि उस समय भी कांग्रेस पार्टी ने इस बिल का समर्थन नहीं किया था। इस बिल का इतिहास इस प्रकार है। एक नवम्बर को उत्तराखंड विधान सभा ने सर्वसम्मति से एक बिल पास किया था। कांग्रेस में विपक्ष के लोग थे, सबने इसका समर्थन किया था। ...(व्यवधान) यह बहुत शक्तिशाली बिल था। इसके पारित होने के बाद वहां के गवर्नर ने भी तुरंत इसे पास किया था। इसके बाद इसे केंद्र सरकार के पास भेजा गया। केंद्र सरकार, यूपीए ने डेढ़-दो साल तक अपने पास रखा और आगे नहीं बढ़ाया। जब केंद्र को बहुत चर्चा के बाद इसमें कोई खामी नहीं मिली तो महामहिम राष्ट्रपति जी के पास इसे भेजा गया। महामहिम राष्ट्रपति जी ने करीब 18 महीने बाद बिल को पास किया। ...(व्यवधान)

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 3.10 p.m.

15.04 hrs

The Lok Sabha then adjourned till Ten Minutes past fifteen of the Clock.

15.10 hrs.

The Lok Sabha re-assembled at Ten Minutes past Fifteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

… (*Interruptions*)

HON. DEPUTY-SPEAKER: Hon. Members, please take your seat.

15.10 ¼ hrs

At this stage, Shri Rajesh Ranjan, Shri Kalyan Banerjee, Shri Ravneet Singh, Shri P. Karunakaran and some other hon. Members came and stood on the floor near the Table.

HON. DEPUTY-SPEAKER: Hon. Members, I want to make a mention of what happened at Three of the Clock. I strongly object to the manner in which the hon. Member Shri Rajesh Ranjan did it. He was throwing paper at me. If you are accepting this procedure, then, you have to take a decision.

… (*Interruptions*)

HON. DEPUTY-SPEAKER: I am very sorry for that. You have a right to express your anger. I have no objection to it. But you have thrown the paper at me. Why have you thrown it on me?

15.11 hrs

At this stage, Shri Rajesh Ranjan went back to his seat.

SHRI RAJESH RANJAN (MADHEPURA): No, Sir. … (*Interruptions*)

HON. DEPUTY-SPEAKER: This is very bad. It is a very bad precedent you have created. That is not correct because you have to respect the Chair. You have thrown it at me. I am very sorry for that. That is not the way of behaving in this House. Throwing paper at me is not the correct way. I am asking you: Is it a democratic way? Are the Members accepting it? Is throwing paper at the Chair correct? You did it. You have thrown the paper at me.

… (*Interruptions*)

HON. DEPUTY-SPEAKER: I am telling what you have done is very bad. I take strong objection to that. I am very sorry for that. You cannot throw the paper at the Chair. You can raise your objection. That is different. You have thrown the paper at me. That is why, I adjourned the House. That is not fair on the part of the hon. Member. Not giving respect to the Chair is not correct. You have your right to say but you should not behave that way. I am sorry for that. Why have you thrown paper at me?

… (*Interruptions*)

HON. DEPUTY-SPEAKER: Please go back to your seats. That is not the way. I am telling you. You are running back.

… (*Interruptions*)

15.14 hrs.

LOKPAL AND LOKAYUKTAS AND OTHER RELATED LAW (AMENDMENT) BILL, 2014—Contd.

HON. DEPUTY-SPEAKER: Maj. Gen. (Retd.) B.C,. Khanduri to speak now.

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम (गढ़वाल): महोदय, मैं बता रहा था कि उत्तराखण्ड विधान सभा में एक सशक्त लोकपाल बिल पारित किया गया था। कांग्रेस के सदस्य भी उत्तराखण्ड विधान सभा में थे, उन्होंने सर्वसम्मति से यह बिल पास किया था। उस बिल को भी लागू नहीं करने दिया गया, उसे राष्ट्रपति ने स्वीकृति दी, उसके बाद कांग्रेस सरकार उत्तराखण्ड में आई। उन्हीं सदस्यों ने, जिन्होंने उसका समर्थन किया था, सर्वसम्मति से पारित किया था, उन्होंने उसे निरस्त कर दिया है। जहां तक इस बिल का सवाल है।...(व्यवधान)

15.14 ½ hrs.

At this stage, Shri Rajesh Ranjan came and stood on the floor near the Table.

HON. DEPUTY-SPEAKER: What do you want to say?

SHRI MALLIKARJUN KHARGE (GULBARGA): I want to make one request. We have great respect for you. You are a senior-most leader. You have got great experience in the House as also in parliamentary democracy. We respect you. We do not have any intention to insult the Chair. Our anger is only towards the Government because they are not listening to us, they are bulldozing everything. As you know, even the Parliamentary Affairs Minster openly said: "I am a Sangh Pariwar man. I am proud of that. I am an RSS man. I am proud of that." He is making such irritating statements just to disturb the House and not to allow the proceedings to go smoothly. We want the proceedings should be smooth because we know our limitations also. That is why, we are conducting ourselves within the Rules of Procedure and Conduct of the Business. But they are threatening. Even he has threatened saying :"Tomorrow, the results of the Jammu & Kashmir and Jharkhand Assembly election will be out. You go and see the result and then you will come to know." It is not intentionally done. If anything is hurting you, I regret it. That is why, please do not take it seriously.

HON. DEPUTY-SPEAKER: Already you have regretted. That is all right.

SHRI MALLIKARJUN KHARGE : They should mend their ways. They should not show their arrogance; they should not show their might. If they go on telling like this, one day, *Basmasura* will come to them. … (*Interruptions*)

15.15 hrs

At this stage, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): *Basmasura* will come on unwise people; we are wise people. Nothing to worry. … (*Interruptions*)

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम : उपाध्यक्ष जी, ऐसे महत्वपूर्ण बिल के बारे में भी विपक्ष व्यवधान पैदा कर रहा है, यह ठीक नहीं है। मैं विपक्ष से प्रार्थना करता हूं कि यह महत्वपूर्ण बिल है, इस पर गंभीरता से चर्चा करें।

मैंने आपको बताया कि किस प्रकार से उत्तराखंड में सर्वसम्मति से बिल पास हुआ था, लेकिन सरकार बदलने के बाद, कांग्रेस के जिन लोगों ने समर्थन किया था, उन्होंने उसे निरस्त करवा दिया, यह बहुत दुर्भाग्यपूर्ण है। जहां तक वर्तमान पार्लियामेंट का सवाल है, तो माननीय मंत्री जी ने स्पष्ट कर दिया है कि यह किन कारणों से दिया गया है, तथा स्टेट ऑफ ऑब्जैक्शन-रीजन में बहुत अच्छी तरीके से, अमेंडमेंट क्यों किया गया है, उसका विवरण दिया गया है। मैं समझता हूं कि इसमें ऐसी कोई गंभीर बात नहीं है। ...(व्यवधान)

श्री एम. वैंकैय्या नायडू : जो बोलना था, माननीय खड़गे जी ने बोल दिया, आप क्यों चिंता करते हो, छोड़ दो। यह महत्वपूर्ण बिल है, पूरा देश आपकी ओर देख रहा है। आपने जो बोलना है, बोलिये।...(व्यवधान)

SHRI MALLIKARJUN KHARGE : This is not BJP Government; this is Modi Government. … (*Interruptions*)

SHRI M. VENKAIAH NAIDU: This is the national Government. Modi*ji* is the Prime Minister of India. … (*Interruptions*) He is becoming the world leader now.

पूरी दुनिया उनकी प्रशंसा कर रहा है।

SHRI MALLIKARJUN KHARGE : He is the Prime Minister of India and we want a statement from him. Let him tell. What he is going to tell about this? … (*Interruptions*) आकर कहें क्योंकि उन्हीं के नाम से आप सब चुनकर आये हैं, दूसरा कोई नहीं है। जब वे देश चलाने वाले हैं तो उन्हीं को आकर बोलने दो। ...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Ministers are capable. Don't worry. In your Party also, after you, other people speak. In my Party, if one Minister speaks, that is sufficient. Our system is, Ministers are capable. Please allow the House to function. We are discussing an important Bill. You have been in power for 50 years. Please allow the House to function. … (*Interruptions*)

HON. DEPUTY SPEAKER: I will allow him to speak. Please go to your seats.

… (*Interruptions*)

HON. DEPUTY SPEAKER: I adjourn the House to meet again at 3.30 p.m.

15.20 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

15.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fifteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, as you know, Dr. A. Sampath, is carried to the hospital. Therefore, it is better to adjourn the House for, at least, one hour. … (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, let us adjourn it for half an hour. … (*Interruptions*)

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 4.00 p.m.

15.30 ¾ hrs.

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, I have been to the Parliament House Annexe and met hon. Member Dr. A. Sampath, who had exertion and suffered from cough also. He has been taken to the hospital, the doctors have checked him and found that it was because of exertion and lack of rest. He is normal now and he has been asked to go back home; he is going back to his home. That is the information that I wanted to share with the House.

16.01 hrs.

SUBMISSIONS BY MEMBERS…Contd.

(iii) Re: Demanding a statement to be made by the Prime Minister on conversion in the country

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : महोदय, हम सुबह से यह प्रयास कर रहे हैं, हमारी डिमांड है कि आज जो हर जगह घर वापसी के नाम से कार्यक्रम चल रहा है, इसके लिए हम यह चाहते थे कि प्रधानमंत्री जी खुद इस हाउस में आकर अपना स्टेटमेंट दें। ...(व्यवधान) हमारा कहना है, क्योंकि प्रधानमंत्री जी कहीं भी अगर जाते हैं तो अपने नाम से ही वे वोट मांगते हैं। यह मोदी सरकार है, बीजेपी की सरकार नहीं है। ...(व्यवधान) मोदी जी अगर आकर यह कहें, क्योंकि ...(व्यवधान) लास्ट टाइम जब यहां पर चर्चा हुयी थी तो उनकी पार्टी में भी यह चर्चा हुयी कि कोई भी मंत्री अगर इस कन्वर्जन के बारे में या समाज में अशांति का वातावरण फैलाने की जो भी कोशिश करते हैं, यह अच्छी बात नहीं है। उन्होंने यह हिदायत दी थी। उसके बावजूद भी उनके मंत्रीगण, उनके एमपीज, उनकी पार्टी के जो विभिन्न-विभिन्न संगठन हैं, यहां तक कि उनके एनजीओज भी यही बात करते हैं कि घर वापसी लाओ और सबको बदलो। ...(व्यवधान)

वैंकैय्या साहब ने दो-तीन बार अपने विचार यहां प्रकट किए। बात यह है कि वैंकैय्या जी की बात भी, कहां किस हद तक इस सरकार में चलती है, मुझे मालूम नहीं है। I respect him greatly. लेकिन

क्योंकि मोदी साहब, अपने नाम से इतने लोग आए हैं, तो वे अपना रिट चलाना चाहते हैं और उनकी रिट ही चल रही है। ...(व्यवधान) हम यह जानना चाहते हैं कि जितने भी संघ परिवार के लोग हैं, आप ... * सभी लोग बोल रहे हैं। ...(व्यवधान) सब कोई बोल रहे हैं, आपको इतना टाइम मिलेगा...(व्यवधान)

HON. DEPUTY-SPEAKER: The names will not go on record.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING, POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): We were hearing him out of respect. But if he goes on making allegations against the Prime Minister and all, it is not fair. He is a very senior Member.

श्री मल्लिकार्जुन खड़गे : ठीक है, ...(व्यवधान) अगर अनपार्लियामेंट्री है, कन्वेंशन नहीं है तो निकाल देंगे, डिप्टी स्पीकर साहब चेयर पर हैं। आप बार-बार नहीं उठिए। ...(व्यवधान) सीट में थोड़ा स्प्रिंग है, मैं समझता हूं कि उस सीट पर थोड़ा स्प्रिंग है। ...(व्यवधान) मेरा कहना यह है कि इन लोगों को कंट्रोल करने की एक ही शक्ति है, वह प्राइम मिनिस्टर हैं। प्रधानमंत्री जी, जब तक यहां पर आकर यह नहीं कहते हैं कि उसको रोक देना चाहता हूं, उसके आगे कोई भी ऐसा नहीं बोल सकता है, यह मेरी जिम्मेदारी है। अगर वह कहेंगे तो उसी वक्त यह हाउस चलेगा, नहीं तो, यह गलत मैसेज देश मे जा रहा है और विदेश में भी यह जा रहा है, भारत में यह क्या हो रहा है? क्योंकि प्रधानमंत्री जी चुप बैठे हैं।...(व्यवधान) वह बात नहीं कर रहे हैं। ...(व्यवधान) दूसरे, उनके शाखा के मैम्बस और उनके मंत्रीगण...(व्यवधान) देश-विदेश में यह गलत प्रचार हो रहा है। उसको रोकने के लिए हम सब एक हैं। अगर आप उसे डायरेक्टली या इनडायरेक्टली बढ़ावा देंगे,...(व्यवधान) बाहर तुम करते जाओ, हम ऐसा बोलते जाते हैं।...(व्यवधान) यह ऐसा हो रहा है। मै म्हारे जैसा करूंगा, आप रोए जैसा करो।...(व्यवधान) यह नीति चल रही है। उसको रोकने के लिए वह खुद आकर स्टेटमेन्ट दें और इस वातावरण को समाप्त करें। ...(व्यवधान)

श्री एम. वैंकैय्या नायडू : मेरा कहना है कि देश में पूरी शांति है। दूसरा, मैं विनम्रता से बताना चाहता हूं कि धर्म परिवर्तन ऐच्छिक है। If people want to convert, then they can convert. That right is there in the constitution. The Government has no role in conversion or in re-conversion. The party has nothing to do with these programmes. Individuals are taking the programmes. If somebody violates the law either in Uttar Pradesh or in Gujarat or in Kerala or in Andhra Pradesh or in any other State, the law is very

* Not recorded.

clear and it will take its own course. सरकार में मोदी जी का ही रीट चल रहा है। हम लोग क्या हैं? We are Ministers. We are also responsible. We have equal powers. We have equal powers with the Prime Minister. The Prime Minister hears all of us. He discusses with us and then we decide. We are a collective team. Our leader is Narendra Modi but collective decisions are taken in the Cabinet. Entire country knows it and people of our country also knows about this. So, Kharge Ji, I have all the respect for you. My point is that whenever you are allowed to say something, you are making comments on my leader and on my party. उनका रिट ही चल रहा है, वे चाहते हैं कि उनका रिट ही चले। यह कमेन्ट नहीं है तो क्या है? मुझे थोड़ी-सी जानकारी है। आपके पास जितना अनुभव है, उतना मेरे पास अनुभव नहीं है।...(व्यवधान) We should respect each other. Somebody said why you are getting up again and again. From tomorrow, if you say that there is no need for the Government to give any response, I will sit down. I have no problem. My friends are asking me that in 'Zero Hour' it is not supposed to be responded by the Government but still you are responding. I said we are a pro-active, we are sensitive Government, we have to respond to the issues raised by the hon. Members. That is why, we are responding. बार-बार जो लोग खड़े होकर कुछ न कुछ बोल रहे हैं, उनको जवाब देने के लिए क्या हम लोगों को शौक है? मैंने सोचा कि लोकतंत्र में यह अच्छी पद्धति होगी, इसलिए हम यह कर रहे हैं।

चौथा, मैं बताना चाहता हूं The Government has made it very clear and it has no role. If things are happening, then there is a law and there are States, they must take action. Kharge Ji, with all respect, you are allowing people to shout slogans. ...* देश में बहुत भारी बहुमत से जीतने वाले प्रधानमंत्री जी हैं और ...* Do not make personal comments. It will boomerang on you. Very badly, it will boomerang on you. It is boomeranging. It will boomerang further also. I do not want you to weaken further. I want an effective Opposition and I want a strong Opposition also. … (*Interruptions*) When you make comments, you must be ready to hear the counter point of view also, that is called as Democracy. Sir, this issue has to be left here.

* Expunged as ordered by the Chair.

I request them also. We are discussing an important Bill of Lokpal. It is very important Bill. Entire country is watching us. Let us take up the Bill and then move forward. That is my request.

श्री मल्लिकार्जुन खड़गे : वह इस देश के प्रधानमंत्री हैं। इस सदन के नेता है उसके बारे में कोई भी ऑब्जैक्शन नहीं है और उनके बारे में ऐसा नहीं बोला गया है कि वह इस सदन के नेता नहीं हैं और देश के प्रधानमंत्री नहीं हैं।...(व्यवधान)

HON. DEPUTY SPEAKER: Shri Khanduri

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : लेकिन विषय यह है कि आपने खुद ही बोला कि एक मंत्री होते हुए I am proud of RSS. … (*Interruptions*)

HON. DEPUTY SPEAKER: That is over.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Listen to me. It means that you are sharing their views. How can we expect justice from you? How we can expect this? … (*Interruptions*)

SHRI M. VENKAIAH NAIDU: You are proud of Parivar. I am proud of my Parivar. You are proud of your Parivar and we are proud of our Parivar.… (*Interruptions*)

SHRI MALLIKARJUN KHARGE : That is why I am asking this. When he says this, how can we expect that Shri Modi alone can clear this? The Prime Minister alone can clear this. … (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions) ... *

HON. DEPUTY SPEAKER: That is left to you. It is your opinion. Whatever you raised, he answered.

… (*Interruptions*)

* Not recorded.

16.11 hrs.

At this stage, Shri Rajesh Ranjan, Shri Ravneet Singh, Shri Kalyan Bannerji and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Khanduri.

SHRI M. VENKAIAH NAIDU: Those people who are not in the House, can they raise slogans against them in the House? Nothing should go on record. … (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

---

[*] Not recorded.

16.12 hrs.

LOKPAL AND LOKAYUKTAS AND OTHER RELATED LAW (AMENDMENT) BILL, 2014—Contd.

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम (गढ़वाल): उपाध्यक्ष महोदय, अगर हाउस इसी तरह चलना है तो My speech may please be taken as read. If they do not want to listen to me, there is no point my talking in this commotion and chaos. Let it be taken as read. … (*Interruptions*) उपाध्यक्ष जी, इस महत्वपूर्ण बिल के बारे में बहुत चर्चा हो गई है।...(व्यवधान) यहां जिस प्रकार का वातावरण बना है, यह ठीक नहीं है। ...(व्यवधान) जितने भी संशोधन दिए हैं, मैं उनका समर्थन करता हूं।...(व्यवधान) मैं सिर्फ एक बिन्दु पर कहना चाहता हूं, क्योंकि स्टेटमैंट ऑफ रीजन्स में काफी अच्छी तरह समझा दिया गया है।...(व्यवधान) उपाध्यक्ष जी, इसमें अच्छी तरह कारण बता दिए गए हैं कि क्यों संशोधन लाए गए हैं।...(व्यवधान) मुझे एक ही संशोधन पर टिप्पणी करनी है। माननीय सदस्य श्री महताब ने सजैस्ट किया है कि अगर कोई सदस्य गैर हाजिर है तो वह अमान्य होना चाहिए।...(व्यवधान) मेरी आपसे प्रार्थना है कि यह एक सदस्य को वीटो पावर देने की बात है, इसलिए नहीं देना चाहिए।...(व्यवधान) इसलिए मैं इस संशोधन का समर्थन नहीं करता।...(व्यवधान) मैं बिल का समर्थन करके अपनी बात समाप्त करता हूं।

SHRI B. SENGUTTUVAN (VELLORE): Hon. Deputy-Speaker, I am extremely obliged to you for affording me this opportunity to speak on the important subject of "Lokpal and Lokayuktas and Other Related Law (Amendment) Bill, 2014". This Bill seeks to introduce some amendments in Chapter I to the Lokpal and Lokayuktas Act, 2013 and some more amendments in Chapter II to the Delhi Special Police Establishment Act, 1946.

In the past fifty odd years, there had been many attempts to bring in the Lokpal Bill. But that went without any success. At long last, the Lokpal and Lokayukta Bill was passed in both Houses of Parliament in December 2013. The Lokpal and Lokayukta Act received the assent of the President on the 1st of January, 2014 and it came into effect on the 16th January, 2014.

The Bill was passed not due to the generosity of the Government of the day but due to the compelling necessity. The Government of the day faced allegations of colossal corruption and was exposed to severe public opprobrium. Anna Hazare had then undertaken a fast that until the Lok Bill was passed, he would not give it up. This constrained the Government to pass the Bill through both Houses of Parliament in record quick time. Perhaps, due to this haste in passing the Bill, several lacunae in the Bill went unnoticed and now it is being sought to be removed by way of this amendment. This Lokpal and Lokayukta Act sets up a mechanism in the form of an Ombudsman called Lokpal to inquire into allegations of corruption and acts of malversation leveled against such public servants as are mentioned in it.

The first of the amendments relates to section 4(1)(c) of the principal Act. clause (c) of sub-section (1) of section 4 would state "Leader of Opposition in the House of the People". It is a matter of convention that where none of the Opposition parties has 10 per cent of the total strength of the House, the House shall be without a Leader of Opposition. As of now, there is no Leader of Opposition in this House. Hence the amendment is very relevant now. The

amendment seeks to substitute clause (c) of sub-section (1) of section 4 with these words:

> " … the Leader of Opposition recognized as such in the House of the People or where there is no such Leader of Opposition, then the Leader of the single largest Opposition Party in that House … "

The purpose of this amendment is quite clear. The second amendment relates to clause (e) of sub-section (1) of section 4 which confers the tenure for the eminent jurist who could be nominated by the Selection Committee. When the Prime Minister, Speaker, Leader of Opposition and Chief Justice of India have a defined tenure, the tenure of the eminent jurist has not been defined in the Act. Therefore, the proviso has now included limiting his tenure to a period of three years without there being re-nomination.

The third amendment proposed is to sub-section (2) of section 4 that "No appointment of a Chairperson or a Member shall be invalid merely by reason of any vacancy in the Selection Committee". The fourth amendment proposed to be made is a proviso following the second proviso in sub-section 3 of section 4 to the effect: "Provided also that no appointment of a person in the Search Committee or the proceedings of the Search Committee shall be invalid merely by reason of any vacancy or absence of a Member in the Selection Committee or absence of a person in the Search Committee, as the case may be." The reason for this is that the appointments shall not be delayed or invalidated merely because the post of a Member was vacant or he was otherwise absent.

The fifth amendment proposed to be made is to section 10 of the principal Act to substitute the words "Secretary to the Government of India" with the words "Additional Secretary to the Government of India".

The seventh amendment proposed is to section 23 of the principal Act to omit the phrase "or section 6A of the Delhi Special Police Establishment Act, 1946."

The eighth amendment is proposed to be made to sub-section (2) of section 44 of the principal Act. This deals with the Declaration of Assets by the public servant. Whilst the earlier sub-section confines itself to the declaration of assets and liabilities by the public servant relating to those of his, his spouse and his dependent children, this amended provision seeks to enlarge the scope. The new provision seeks to substitute sub-section 2 of section 44 by which a public servant shall within a period of 30 days from the date on which he makes or subscribes on oath or affirmation to enter upon his office, furnish to the competent authority the information relating to his assets including:

(i) immovable property owned by him, or inherited or acquired by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person;

(ii) movable property inherited by him or similarly owned or acquired or held by him;

(b) all his debts and other liabilities incurred by him directly or indirectly…"

In seeking to enlarge the scope, it will open up a can of worms. The provisions in the principal Act relate to assets owned by him, his spouse and his dependent children. On the other hand, the amendment seeks to embrace within its scope not only the properties of the public servant but all members of his family as well as any other person. I think this sub-clause [i] of clause [a] of sub-section 2 of section 44 insofar as it relates to "any member of his family or in the name of any other person" is wholly unwarranted. The original provision itself is comprehensive enough: the amendment mandates that the public servant shall declare only those properties held by him in his own name, in the name of any other member of his family or in the name of any other person.

In the logical interpretation, there is no requirement, according to this amendment, to declare the assets of the spouse and other members of his family or any other person if the properties are not held by him.

In other words, the amended provision requires to disclose the benami holdings. After all, under the provisions of section 6 of the Benami Transactions [Prohibition] Act, 1988, benami transactions are proscribed. No person shall enter into any benami transaction. It is visited with the penalty of imprisonment for a period of three years if he does so. Benami properties are liable for acquisition without compensation. No suit or claim can be made to recover any such property held benami. This being so, would any public servant come forward to declare the properties held in the name of other persons as his own benami property? So this particular amendment requires a re-look and I request the Ministry concerned to look into it more properly. Section 45 of the Lokpal and Lokayuktas Act 2013 prescribes penalty for non-declaration or faulty declaration. The public servant runs a risk of prosecution. Therefore, in this context the amendment to sub-section requires a re-look.

The other amendments are of course only cosmetic in nature. At the time when the Lokpal Bill was passed and also at the time when it was referred to the Select Committee, it was pointed out by our Party Members echoing the views of our Party Chief that the Bill was far from perfect. Through our Members, our Party Chief pointed out several subsisting lacunae in the Bill and suggested the viable course of action to follow. However, the suggestions put forth by us have not been heeded. Now the Centre comes up with these cosmetic amendments as if they would provide a panacea for all corruption in public places. It has been the consistent stand of our party that both the Prime Minister of India as well as the Chief Minister of the State should be excluded from the ambit and purview of inquiry and investigation by the Lokpal and the Lokayukta respectively, for if any inquiry whether on *bona fide* or *mala fide* grounds is instituted against the Prime Minister or the Chief Minister by the Lokpal and the Lokayukta as the case may be, it would affect effective governance.

It is not the stand of our party that they are both entirely immune to prosecution. On the other hand, it is our view that the existing framework of laws

are sufficient to proceed against them in case of any misfeasance or malfeasance on their part. If there is any inquiry to be made against the sitting Prime Minister or the Chief Minister, it would definitely detract from their authority and attach an unwarranted stigma; and the end losers would be the people as the business of governance will become lax and indifferent. They would not be able to enforce discipline among the subordinates. That is why our party has been urging the Centre and the Parliamentary Committee to exempt the Prime Minister and the Chief Minister from the inquiry by the Lokpal and the Lokayukta respectively.

The present Act, though gives a limited degree of immunity to the Prime Minister under section 14, this is not sufficient. It is the stand of our party that the Prime Minister should not come within the ambit of inquiry by the Lokpal. It is the consistent stand of our party, that the choice of constitution of Lokayukta should be left to the State Governments, and the State Governments may enact a suitable legislation as it deems necessary in the interest of public; and the Office of the Chief Minister should be outside the purview and ambit of inquiry by the Lokayukta.

Our party feels that the safeguards provided to a public servant in the matter of sanction as set out in section 197 Cr.P.C. and section 19 of the Prevention of Corruption Act as well as other relevant laws on the subject ought not to have been so easily scrapped as it would facilitate only witch-hunting and political vendetta. The policy is that honest public servants should not be made victims of political vendetta and false prosecution. This is also the reason why our party susgests that the penalty for making false accusations and complaints as provided under section 46 in Chapter XIV relating to Offences and Penalties should be enhanced.

The Act provides under section 46 (1) that the false accuser shall on conviction be punished with imprisonment for a term which may extend to one year and with fine which may extend to Rs.1 lakh. The substantive sentence under section 46 (1) may be increased to three years and the fine may be increased to

Rs.10 so that none but the bonafide approach the Lokpal and the interlopers and the publicity-seekers are deterred from preferring false complaints against high personalities and public servants.

With these words, I welcome the amendments and on this note, I conclude, thank you very much.

SHRI RABINDRA KUMAR JENA (BALASORE): Sir, I thank you for giving me an opportunity to speak on the Lokpal and Lokayukta and other related Law (Amendment) Bill, 2014.

I also thank my party leaders who have given me an opportunity to speak on this very important Bill.

The amendment got necessitated during the current structure of the 16th Lok Sabha, where we do not have a Leader of Opposition. So, one of the primary objectives of this Bill is to include the leader of the largest Opposition Party as a member of the Selection Committee and Chairperson and members of Anti-Corruption bodies.

The Selection Committee has Lok Sabha Speaker, the Chief Justice of India or his authorized representative as a member of the Apex Court Judge and an eminent jurist who could be nominated by the President or any other member besides the Opposition Leader. This amendment virtually brings the Lokpal Act in line with the Central Vigilance Act, 2003 and RTI Act, 2005. The eminent jurist on the panel shall be nominated for a period of three years and he or she will not be eligible for reappointment. The amendment Bill provides for qualification of appointment of Director Prosecution in CBI and its functional independence. Sir, I underline the words 'functional independence' and draw the attention of the Government and the Minister to this particular issue. I will deal with it later.

The Prime Minister, the Members of Parliament and the Civil Servants will be out of the purview of this Bill. The logic that is being put forward is that this particular Act is in conflict with the Representation of People's Act and the Civil Services Act. Both these Acts provide for declaration of assets and liabilities. We, as Members of Parliament, before we file our nomination we file a statement regarding assets and liabilities. After getting elected we also file a statement regarding our assets and liabilities to the Parliament within three months.

Having said that, I will come to two very-very critical observations made and draw the attention of the hon. Minister through you to a very-very pertinent

point. For the selection of Director (Prosecution) it is specifically and explicitly said about the functional independence but if you go a little later the Act also says the Annual Performance Report of the Director (Prosecution) shall be recorded and maintained in the Ministry of Law and Justice. Let us look at the literal meaning of the words 'recorded and maintained'. If we record it and maintain it, on the face of it, it appears that we are keeping a record of it or there is a silent and slow departure from the very independence of CBI. Are we going to look at a scenario where, during 15th Lok Sabha there was a bigger debate, the Supreme Court went to the extent of saying that the CBI, the premier investigating agency, has become a caged parrot in the hands of the Government. Hon. Members who are sitting in the Government today at that point of time opposed tooth and nail. Today, we are advocating the principle of independence, equity, justice and transparency. By saying so, are we again going back where the CBI and a Director Prosecution again become a tool in the hands of the Ministry of Law and Justice? Can we afford to do that? Can we afford to allow that? Are we not compromising with the basic principle by which this independent agency is working? This is quite contrary to the finding of the Standing Committee Report on this particular issue.

I will sincerely and very seriously urge upon the Government, through you, Sir, that let this Bill be sent back to the Standing Committee on this issue and let it be examined. Let us not do away with this principle by which we are again giving so much of authority to the CBI so that it again become a tool in the hands of the Government. Today, you are in the Government. Yesterday we became a victim. Tomorrow you may become another victim. Please do away with this. My sincere suggestion and urge to the Government is to please send it to the Standing Committee, take a considered view and then take a decision on the floor of the House. This is a very-very pertinent point which I need to urge upon.

The second most important observation is that the proposed Bill provides that no appointment shall be invalid merely by reason of vacancy or absence of a

Member of Committee. By doing so, the amendment Bill is virtually doing away with the requirement of a quorum. When there is no requirement of a quorum, are we again advocating the principle of justice and transparency? So, I would again urge upon the Government not to push for this and ensure that all the Members of the Committee are present while the selection is made.

With these words, I thank you and once again urge that let this Bill be sent to the Standing Committee so that the transparency is maintained. Thank you, Sir.

HON. DEPUTY SPEAKER: Now, Dr. Ravindra Babu to speak.

DR. RAVINDRA BABU (AMALAPURAM): Sir, I thank you for giving me this opportunity … (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, it is a very important Bill. There had been agitations across the country earlier also. This Bill was discussed by a Committee earlier also and they made certain recommendations. Keeping that in mind, the Government had brought forward this legislation… (*Interruptions*)

Now the main Opposition Party is not taking part in the discussion and then some of the other parties are also saying that it needs a thorough discussion and further debate. As far as the Government is concerned, we want to make CBI totally independent and we want to be totally transparent. That being the case and if the House desires that we should refer it again to the Standing Committee, the Government has no objection. Sir, you can refer it to the Standing Committee once again.

HON. DEPUTY SPEAKER: If the House feels that this Bill should be referred to the Standing Committee, then it can be referred. Therefore, we are referring this Bill to the Standing Committee.

16.36 hrs

REGIONAL RURAL BANKS (AMENDMENT) BILL, 2014

HON. DEPUTY SPEAKER: Now we will take up Item No. 31.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Sir, on behalf of Shri Arun Jaitley, I beg to move*:

> "That the Bill further to amend the Regional Rural Banks Act, 1976,
> be taken into consideration."

The Regional Rural Banks (Amendment) Bill, 2014, *inter alia*, seeks to introduce reforms to strengthen the capital base and improve the overall capabilities of the Regional Rural Banks (RRBs).

The RRBs were established under the Regional Rural Banks Act, 1976 to create an alternative channel to the 'cooperative credit structure' and to ensure sufficient institutional credit for the rural and agriculture sector. RRBs are jointly owned by Government of India, the State Government concerned and the Sponsor Banks and the issued capital of RRB is shared in the proportion of 50 per cent, 15 per cent and 35 per cent, respectively.

In view of the growing role of RRB, in extending banking services in rural areas, developments which have taken place in recent past including amalgamation of geographically contiguous RRBs, technology upgradation and recapitalization support provided to RRBs from time to time, a need to amend the Regional Rural Banks Act, 1976 has been felt.

Structural consolidation of RRBs was initiated in 2005 by amalgamating RRBs sponsored by the same bank in a State with a view to having economies of scale, better customer services, better infrastructure, larger area of operation, enhanced credit exposure limits and diversified banking activities.

---

* Moved with the recommendation of the President.

Keeping in view the role of RRBs in financial inclusion in rural areas and to improve their functioning and technology upgradation, several steps had been initiated. The RRBs had rolled out to Core Banking Solution (CBS) and had joined the National Payment System. RRBs had been advised to take necessary action for e-governance and concrete branch expansion plan to cover under-banked and unbanked areas, etc.

In view of the modernization and technology upgradation, a need for further consolidation of RRBs was felt to optimise the use of modern technology and minimise overhead expenses. Therefore, amalgamation of geographically contiguous RRBs in a State was initiated by the Government in consultation with National Bank for Agriculture and Rural Development, State Government concerned and the Sponsor Banks.

The amendments have been necessitated in view of the fact that the amalgamation of geographically contiguous RRBs, technology upgradation and recapitalization support provided to RRBs from time to time has led to a situation where the share capital deposits of RRBs have crossed Rs.500 crore in case of some RRBs, which is many times over the limit of Rs. 5 crore for authorized capital provided under the said Act,

The proposed amendments also provide for raising capital by RRBs from sources other than the Central Government, the State Government and the Sponsor Bank. But this is subject to the condition that (i) in no event the combined shareholding of the Central Government and the Sponsor Bank shall be less than 51 per cent.; and (ii) the State Government concerned will be consulted, if its shareholding is reduced below 15 per cent.

In view of the proposed provisions for raising private capital by RRBs from sources other than the Central Government, the State and the Sponsor Bank; provisions have also been made for (i) shareholders to elect directors; (ii) a person cannot be a director on the Board of more than one RRB; and (iii) appointment of

an officer of the Central Government on the Board of RRB, if considered necessary.

I would, therefore, request the Members of this august House to support the Bill.

HON. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the Regional Rural Banks Act, 1976, be taken into consideration."

… (*Interruptions*)

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Hon. Deputy-Speaker Sir, I thank you for giving me this opportunity to speak on this very important legislation of amending the Regional Rural Banks Act, 1976.… (*Interruptions*)

Sir, as we all know, Regional Rural Banks Act, 1976 mainly provides for incorporation regulation and winding up of Regional Rural Banks. The Regional Rural Banks were established with a view to developing rural economy and to create a supplementary channel to the Cooperative Credit Structure so as to enlarge the institutional credit for the rural and agricultural sector. … (*Interruptions*) The RRBs accept deposits primarily from rural/semi-urban areas and provide loans and advances mostly to small and marginal farmers, agricultural laborers, rural artisans and other segments of priority sector.… (*Interruptions*)

In the Statement of Objects and Reasons, the hon. Finance Minister has mentioned about the need to amend the Regional Rural Banks Act, 1976 to strengthen the RRBs' capital base and improve their overall capabilities.

My proposals in the Amendment Bill are as follows. My first proposal is regarding managerial assistance beyond five years and allowing the sponsoring banks to continue financial and managerial assistance to the RRBs beyond the initial five year period. … (*Interruptions*)

Sir, here, I humbly differ with the hon. Finance Minister's view. It is because the need to delink functioning of the RRBs from the sponsoring banks

was always felt as the very objective of setting up of RRBs and not for allowing them to function as extensions or proxy identities of already existing sponsoring banks but to reach out to the hitherto unattended or even "untouched areas of interests' for the 'left out' population. Financial assistance by the sponsoring banks beyond five years of setting up of RRBs is understandable. But managerial assistance beyond five years through the higher echelons of managers of RRBs appointed from the sponsoring banks is not acceptable.

In my opinion, it hampers the autonomy of the RRBs. Alternatively, a good proposal could be setting up of an 'apex corporate structure' for the RRBs like NABARD in the lines of GIC, SAIL, Coal India Limited. Instead of managerial assistance from the sponsoring bank, the apex body of RRBs can have a pool of experienced executives who can be deputed to the RRBs.

Here, I would like to mention that as per the Ministry of Finance instructions issued in February, 2012, appointment of branch level staff and … (*Interruptions*)

16.45 hrs

At this stage, Shri Deepender Singh Hooda and some other hon. Members went back to their seats.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मेरा माइक बंद होता, मेरी आवाज बंद होती है, ...*

Sir, we are repeatedly requesting that the hon. Prime Minister should respond in the matter. It is not only my Party's request but the request of all parties like TMC, CPI, CPI(M), RJD, JD(S), JD(U), AAP, NCP and others. I am unable to understand as to why the Government is so adamant on this. We have heard Shri Venkaiah Naidu several times. This question has arisen because he has himself admitted that he is a part of that organisation. … (*Interruptions*) That is why we want a reply from the Prime Minister because he is the controlling authority. The master key is with him. Therefore, we made a request to you. But they are not yielding. … (*Interruptions*) वॉकआउट भी करते हैं, कुश्ती भी करते हैं, दोनों करते हैं। उनका जो रवैया है, उनका जो एटीट्यूड है, उसको हम कनडैम करते हैं और हम वॉकआउट करते हैं।...(व्यवधान)

16.46 hrs.

Shri Mallikarjun Kharge and some other hon. Members then left the House.

* Not recorded as ordered by the Chair.

SHRI T.G. VENKATESH BABU : Sir, according to the Ministry of Finance instructions issued in February, 2012, appointments of branch level staff and officers of RRBs from 2012-13 onwards are done through a common written examination conducted by the Institute of Banking Personnel Selection, that is IBPS, similar to the procedure followed in the public sector banks. While this being the case in the lower level staff, why should we want to control the RRBs through managerial assistance of sponsoring banks, which actually mean remote control by the sponsoring banks? If we want to improve the overall capabilities as mentioned in the Statement of Objects and Reasons, the right way is to draw the managerial assistance from a pool of executives drawn from financial institutions which will be maintained by the proposed apex body.

The second major point is the capital norms, raising the authorized capital to Rs. 2,000 crore with a minimum fixed capital at Rs. 1 crore and also fixing the minimum issued capital to Rs. 1 crore. This is a good proposal as the quantum of capital required for the operational requirement of RRBs in their enhanced working capacities is huge. No doubt that increased capital for RRBs means increased rural credit at its disposal. I fully support the move.

The third point is the shareholding pattern, allowing RRBs to raise their capital from sources other than the Central and the State Governments, and sponsoring banks with a caveat that in such a case, the combined shareholding of the Central Government and the sponsoring bank cannot be less than 51 per cent. Additionally, if the shareholding of the State Government in the RRB is reduced below 15 per cent, the Central Government would have to consult the State Government concerned. Here also I differ with the proposal. The State Governments already hold only 15 per cent share and that need not be allowed to be reduced. Any reduction in the shareholding can be from the remaining 85 per cent, which is the combined holding of the Central Government and the sponsoring bank. But, at no cost, the total shareholding of the Central

Government, State Government and the sponsoring bank should fall below 51 per cent level.

Here I would like to mention that our beloved leader Puratchi Thalaivi Amma has always stressed that shareholding pattern of public sector institutions should never be allowed to be diluted, detrimental to the interests of the common man. A classic example is, when five per cent shares of the public sector, Neyveli Lignite Corporation was sought to be disinvested, our beloved leader of poor masses Puratchi Thalaivi Amma negotiated with the Central Government and other regulatory authorities and ensured buying of the shares by the Government of Tamil Nadu so that the larger objectives and legal rights of the public sector institutions and the workers do not suffer even in the distant future.

The fourth major point is regarding the Board of Directors the election of directors from sources other than the Central Government, State Government and the sponsoring bank. The Bill states that any person who is a director of an RRB is not eligible to be on the Board of Directors of another RRB. This is a good measure and I support the move.

The Bill also adds a provision for Directors to be elected by shareholders based on the total amount of equity share capital issued to such shareholders. In view of the proposed provision for rising of private capital, election of director from such shareholders is understandable. One Director for those who are issued equity share capital up to 10 per cent, two Directors for equity share capital from 10 per cent to 25 per cent and three Directors when the equity share capital issued is 25 per cent and beyond is a reasonable move and I support the initiative. At the same time, a new provision should be made for the appointment of two non-official directors to be nominated by the State Government.

While a private equity shareholder is allowed to be appointed as a director, it is reasonable that the State Government should also be allowed to nominate two non-official Directors who are not State Government officers as is being allowed in the case of Central Government. The Central Government nominates two non-

official Directors. It will be fair if the State Government concerned is also allowed to nominate two non-official directors to the Board. This will help appointment of non-officials in the board who are otherwise well equipped to have a place in the Board and they will be able to provide guidance in the Board with their knowledge and experience.

Another proposal in the amendment Bill is enabling the Central Government to appoint an officer of the Central Government to the Board of Directors to ensure effective functioning of the RRB. Considering the field level hands on experience of the State Government officials, the proposal should be enabling appointment of officer to the Board from the Central Government or the State Government and if such an appointment is made from the Central Government, the State Government should also be consulted and only after concurrence of the State Government, such appointment should be made. I am making this point very specific because, at no point of time, should any attempt be made to remote-control any RRB in the veil of appointment of an officer of the Central Government.

The fifth major point is about the date of closure of annual account. I agree with the hon. Finance Minister in the matter of changing the date of closure of annual accounts from 31st December to 31st March to bring uniformity with the financial year.

Sir, in Tamil Nadu, we have two Regional Rural Banks, namely, Pallavan Grama Bank and the Pandiyan Grama Bank. They are performing well. In general, the RRBs have done good work despite the limited mandate given to them. Their network cannot be allowed to be wasted. We can best utilise them by creating an apex body for the RRBs, giving them functional autonomy by delinking them from the sponsoring banks and paving the way for infusion of expert guidance in the Board by allowing appointment of two non-official members to the Board to be nominated by the State Government.

Our beloved leader Puratchi Thalaivi Amma is always for the upliftment of the rural population and especially those sections of people who are devoid of any support and guidance, the downtrodden, the vulnerable and the marginalised. Her vision of service to the needy and overall development of the nation through a welfare model of governance will be best achieved if our suggestions, which are very reasonable, are incorporated in the proposed Regional Rural Bank (Amendment) Bill, 2014.

With these few words, I once again thank the Chair and conclude my speech. Thank you.

श्री निशिकान्त दुबे (गोड्डा) : माननीय उपाध्यक्ष महोदय, मैं इस फार-रीचिंग लेजिस्लेशन के समर्थन में बोलने के लिए खड़ा हुआ हूं जो आज के समय की आवश्यकता है क्योंकि जो हमारा बैंकिंग सिस्टम है, यह पुराना चल रहा है। 1400 बी.सी. की यदि हम बात करेंगे तो पूरी दुनिया में जब लोग बैंक की बात नहीं सोचते थे तो हम बैंक की बात सोचते थे। यहां तक बुद्धिज्म स्कल्पचर की बात यदि करेंगे तो जातिकाज में इन चीजों का जिक्र है और चाणक्य ने अपनी थ्योरी में कहा है कि

16.54 hrs. (Shri Arjun Charan Sethi *in the Chair*)

इसका मतलब यह है कि समय समय पर इस देश में परिवर्तन हुए, उसमें बैंक्स का रोल धीरे-धीरे बदला है, चीजें बदली हैं। अभी जो वैंकटेश बाबू जी कह रहे थे, उनके कुछ ऑबजेक्शंस थे। समय के साथ अपने को बदलने की आवश्यकता है। वर्ल्ड बैंक था, आईएमएफ था, एशियन डवलपमेंट बैंक था लेकिन अभी पहले के प्रधान मंत्री डॉ. मनमोहन सिंह जी और उसके बाद हमारे प्रधान मंत्री जी ने जो इनीशिएटिव लिया, इसके कारण ब्रिक्स बैंक की स्थापना का एक मार्ग प्रशस्त हुआ। इसका मतलब यह है कि वर्ल्ड बैंक काम नहीं कर रहा है। आईएमएफ काम नहीं कर रहा है, एशियन डवलपमेंट बैंक काम नहीं कर रहा है और दूसरे बैंक्स की आवश्यकता है और इसके लिए ब्रिक्स बैंक की स्थापना हुई।

उसी तरह से प्रधान मंत्री जनधन योजना को देखेंगे तो प्रधान मंत्री जन धन योजना यह कहती है कि इस देश में जितने गरीब लोग हैं, जितने गांवों में रहने वाले लोग हैं, जितने ऐसे लोग हैं, जिनका एकाउंट अभी तक नहीं खुला है, उनके एकाउन्ट्स खोलने हैं और इन एकाउंट्स को खोलने के लिए जो आवश्यकता है, वह आवश्यकता यह है कि बैंक्स अपना काम, चाहे वे कमर्शियल बैंक, प्राइवेट बैंक्स या रीजनल, रूरल बैंक्स हो वे अपना काम बढ़िया से नहीं कर पा रहे हैं। इसलिए इस देश मे, जैसे अभी तृणमूल कांग्रेस के हमारे दोस्त चले गये, यदि वह यहां रहते तो बड़ा अच्छा होता। अभी यहां शारदा चिट फंड की बात हुई है, रोजवैली की बात हुई है, बंगाल में इसके पहले पीयरलैस की बात हुई थी, यदि आपको याद हो। तथागत बाबू यदि आपको ध्यान हो, क्योंकि ओडिशा भी इस स्कैम में फंसा हुआ है। तो ये जो चिट फंड कंपनियां एक्टिव हुई हैं, वे लालच के कारण एक्टिव हुई हैं और चूंकि हम बैंकिंग सिस्टम अपने लोगों को नहीं दे पा रहे हैं और इस कारण से इस तरह के चिट फंड के इंस्टीट्यूशंस डैवलप हो रहे हैं। खासकर ईस्टर्न इंडिया में बहुत ज्यादा डैवलप हो रहे हैं और इसलिए रीजनल रूरल बैंक को स्ट्रैन्थन करने की आवश्यकता है। रीजनल रुरल बैंक के पास जो सिचुएशन है, रीजनल रूरल बैंक बना, जिसके लिए चर्चा हो गई कि पचास परसैन्ट सैंट्रल गवर्नमैन्ट को देना था, 35 परसैन्ट स्पांसर्ड बैंक्स को देना था और 15 परसैन्ट राज्य सरकार को देना था और इस कारण से जब इक्विटी इनफ्यूज होने की बात आती है, चक्रवर्ती कमेटी बनी, चक्रवर्ती कमेटी ने आर.आर.बी. के लिए 2010 में कुछ रिक्मैंडेशंस किये, उन

रिक्मैंडेशंस में उसने रीकैपिटलाइजेशन की बात की कि आप रीकैपिटलाइजेशन कीजिए, नहीं तो गड़बड़ हो जायेगी और उसके आधार पर भारत सरकार ने अभी तक 2200 करोड़ रुपया रीकैपिटलाइजेशन किया है। लेकिन जो बोरोविंग है, वह बोरोविंग मैं आपको बताऊं कि जो 2013 की रिपोर्ट हैं, उसमें आज की बोरोविंग 38286 करोड़ है और इनवैस्टमैन्ट लगभग 1लाख दस हजार करोड़ के आसपास हो गया है। बोरो हमने 40 हजार करोड़ के करीब किया है और इनवैस्टमैन्ट 1 लाख 10 हजार करोड़ के आसपास हो गया है। लोन आपने 1,39 837 करोड़ रुपये का दिया है और टोटल एनपीए जो आपका लॉस है, यह लॉस 1333 करोड़ रुपये का हुआ है और एनपीए आपका इतना बढ़ा है कि कई एक आर.आर.बी. ऐसे हैं, जिनका पांच परसैन्ट से ज्यादा एनपीए बढ़ गया है। इस सिचुएशन में बैंक में बासिल फ्रीनार्ब साहब को पता है कि कमर्शियल बैंक्स में लागू हो गये हैं और प्राइवेट बैंक्स इक्युटी ला रहे हैं, आर.आर.बीज. में फंड इनफ्यूजन की आवश्यकता है और इस इनफ्यूजन के लिए जो करना है, क्योंकि आज जो गांवों की स्थिति हो गई है, गांवों की स्थिति अब पहले वाली नहीं रह गई है। गांवों की स्थिति में काफी आमूलचूल परिवर्तन हुआ है। पहला परिवर्तन गांवों में यह हुआ है कि जो सर्विस सैक्टर है, जैसे शहर में अर्बन सैक्टर में सर्विस सैक्टर बढ़ा है, वैसे ही ग्रामीण क्षेत्रों में भी सर्विस सैक्टर बढ़ा है। वहां भी मोबाइल की दुकानें आपको नजर आती हैं। वहां काफी शाप्स भी खुल गई हैं, वहां जो गांवों की रोड के किनारे जो पहले चाय बेचा करते थे, अब उन्होंने भी सब जगह चाय बेचनी शुरू कर दी। पहले हम लोग ईंटों पर बैठकर जो अपने बांल और दाढ़ी कटाते थे, अब वे लोग भी सैलून खोल रहे हैं, वे भी पंखा लगा रहे हैं। इसके लिए उन्हें अब क्रेडिट की आवश्यकता महसूस हो रही है। पहले लोग कहीं भी चाय पी लेते थे, कहीं भी दाढ़ी बनवा लेते थे, कहीं भी परचून की दुकान खोल लेते थे। लेकिन अब बड़ी-बड़ी शाप्स आ रही हैं, एयरटेल, वोडाफोन, आइडिया आदि कंपनियां आ गई हैं, चूकिं सब लोग मोबाइल फोन यूज कर रहे हैं, अन्यथा पहले गांवों में फोन नहीं हुआ करते थे। इस तरह से सर्विस सैक्टर का जो इनक्रिमैन्ट हुआ है, उसमें आर.आर.बी. को बढ़ाने की आवश्यकता है।

इसके अलावा दूसरा पहलू सामने यह आया है कि पहले जो रूरल और अर्बन एरियाज के बीच में डिफरेंसिज थे, वे अब कहीं न कहीं कम होते आ रहे हैं, जैसे प्रधान मंत्री की आदर्श ग्राम योजना है। यह आदर्श ग्राम योजना क्या कहती है कि वहां लोगों को कनेक्टिविटी दो, रोड्स बहुत अच्छे बन रहे हैं। उसी तरह से यदि लोग शहरो में फ्रिज यूज कर रहे हैं तो गांवों के लोगों को भी लग रहा है कि हमें फ्रिज यूज करना है। अभी बिजली एक बड़ी समस्या है। आपको पता है कि राजीव गांधी विद्युतीकरण योजना में सारे ग्रामीणों को और हमारे जैसे मैम्बर ऑफ पार्लियामैन्ट और एम.एल.एज. को सबसे बड़ी असुविधा यह है कि ट्रांसफार्मर जल जाता है तो ट्रांसफार्मर लगाना पड़ता है तो लोगों की अपेक्षाएं बढ़ रही हैं, रूरल और अर्बन

का जो डिफरेंस पहले हुआ करता था, मान लीजिए उन्हें ए.सी. लेना है तो वह कहीं न कहीं से क्रेडिट लेने की बात करेंगे। अगर फ्रिज लेना है तो कहीं न कहीं उन्हें क्रेडिट चाहिए। उन्हें बिजली का बल्ब खरीदना है तो उतने पैसे की आवश्यकता है।

तीसरा सवाल क्या है कि जो एग्रीकल्चर है, पहले एग्रीकल्चर क्या था, पहले एग्रीकल्चर यह था कि पहले हम बटांईदारी में अपनी जमीन को दे देते थे।

17.00 hrs.

मान लीजिए कि हम खेती नहीं कर पा रहे हैं तो बटाईदारी में उस जमीन को दे दिया करते थे। लेकिन अब कैश क्रॉप बढ़ गयी हैं। जैसे कहीं कॉटन का प्रोडक्शन बढ़ गया, कहीं फल-सब्जी का प्रोडक्शन बढ़ गया। हमारे यहां अरहर और अरंडी बहुत अच्छा होता है तो हमने उसको दे दिया। कैश क्रॉप में अब हम बटाईदारी पर नहीं जा रहे हैं। अब हम कह रहे हैं कि तुमको इस फसल का इतना पैसा हमें देना है। वह कमर्शियलाइज़ेशन हो गया है। जो बटाईदार है, जिसके पास अपना कोई साधन नहीं है, उसको कहीं न कहीं से क्रेडिट चाहिए, वर्ना वह खेती कैसे करेगा, कॉटन कैसे उपजाएगा, फसल कैसे उपजाएगा, सब्जी कैसे उपजाएगा, क्योंकि हमको तो कैश चाहिए। हम समान बंटवारा नहीं चाहते हैं तो कमर्शियलाइज़ेशन ऑफ एग्रीकल्चर हो गया है। इसके लिए आर.आर.बीज. की आवश्यकता है।

उसके बाद जो चौथा सवाल है कि जैसे पहले सब्जी का यूज़ था, अब ऐसे ही पॉल्ट्री फॉर्म स्टार्ट हो गया है। आप समझिए कि कोई फिश की खेती कर रहा है, कोई मुर्गी की खेती कर रहा है। हमारी बगल में गिरिराज साहब बैठे हैं, ये पशुपालन मंत्री रहे हैं, बार-बार ये ऐमू प्लांटेशन के लिए ज्यादा चिंतित रहते थे। यदि कोई पॉल्ट्री फॉर्म खोलेगा, फिश की खेती करेगा, तो उसके लिए भी क्रेडिट की आवश्यकता है।

पांचवां पॉइंट यह है कि जहां पहले क्रेडिट था, उसमें महाजनी प्रथा की बात मैं आपको बताउंगा। सन् 1976 का बजट कैसा था, आज ही कोई बता रहा था कि विदर्भ में अभी-भी कुछ किसान मर रहे हैं। किसान अंत में मरता है। किसान सबसे ताकतवर आदमी होता है। किसान की जो विल पॉवर है, वह सबसे ज्यादा मज़बूत होती है। जब किसान को लगता है कि अब कहीं से भी कोई रास्ता नहीं बचा है तो उसके क्रेडिट के लिए जो है, कोई बड़ा मापदंड है, सरकार किसान क्रेडिट कार्ड खूब खोलने का प्रयास करती है। अब जैसे प्रधान मंत्री जन-धन योजना में उसको छह महीने बाद पांच हज़ार रूपये मिलेंगे, लेकिन उसकी आवश्यकता यहां महसूस होती है। ...(व्यवधान) यदि जिसने अकाउंट खुलवाने के बाद छह महीने तक बढ़िया से अकाउंट चलाया तो बाद में उसको पांच हज़ार रूपये मिलेंगे। अभी शायद उसको तीन महीने करने की बात चल रही है। ...(व्यवधान)

इसके अलावा जो छठा पॉइंट है, जो लार्ज वर्क फोर्स है, अब बहुत ज्यादा लोग काम करना नहीं चाहते हैं। खेती पर जो निर्भरता है, वर्क फोर्स की जो निर्भरता है, वह कहीं न कहीं कम हो रही है। अब वे अलग-अलग काम करते हैं, कोई प्लंबर का काम करने लगा है, कोई इलैक्ट्रिशियन का काम करने लगा है। मतलब यह है कि आप देखिए कि गांव की इकोनॉमी कैसे बदल रही है। गांव का चेहरा बदल रहा है, इसलिए आर.आर.बीज़. में इस कैपिटल इंफ्यूज़न की क्या आवश्यकता है। कोई केबल टैलिविज़न का काम कर रहा है, कोई प्लंबिंग का काम करेगा, तो उसको पेचकस की आवश्यकता पड़ेगी या नहीं, उसको हथौड़े की आवश्यकता पड़ेगी कि नहीं पड़ेगी? यदि ट्रैक्टर खरीदने की बात होगी तो उसकी आवश्यकता पड़ेगी कि नहीं पड़ेगी? इसके बाद सवाल यह है कि कई सीज़नल एम्प्लॉएमेंट होते हैं। एग्रीकल्चरल लेबरर हमेशा काम नहीं करता है। जब खेती चलती है, चाहे खरीफ का सवाल हो या रबी का सवाल हो, उस वक्त एग्रीकल्चरल लेबरर काम करते हैं। लेकिन इसके बाद यदि उनको कोई दूसरे काम की आवश्यकता है तो उसके लिए उनको व्यापार की आवश्यकता है। इसके लिए उसको क्रेडिट की आवश्यकता है।

चौथा सवाल यह है कि गरीबों का जो इतना एक्सप्लॉयटेशन हुआ है, आप ट्राइबल्स की बात करते है, आप शिड्युल कास्ट्स की बात करते हैं, जैसे हमारे यहां जाति नहीं होती थी, काम के आधार पर बंटवारा होता था, जैसे कुम्हार की बात कीजिए, लोहार की बात कीजिए, सुनार की बात कीजिए या कहार की बात कीजिए। इस तरह के जो लोग थे, उन्होंने भी अपनी अलग-अलग एक्टिविटीज़ बना ली हैं। वे भी टैक्नोलॉजी के साथ अपने आपको एडजस्ट करने की बात करते हैं। मार्केट में यदि कंपीट करना है तो उसके लिए उनको टैक्नोलॉजी की आवश्यकता है। इस कारण से भी उनको एक क्रेडिट की आवश्यकता है। सबसे जो महत्वपूर्ण सवाल है, हम और महताब साहब लगातार लड़ाई लड़ते हैं कि जो सीडी रेश्यो जो है, क्योंकि, जब सन् 1976 में यह बिल आ रहा था, तो कहा गया कि गांव का पैसा गांव में रहेगा, जो मेन मोटो था, जो मेन लोगो था कि गांव का पैसा गांव में ही रहेगा। सभापति महोदय, आप भी जहां से आते हैं, जिले में जब डी.एल.सी.सी. की मीटिंग करते हैं तो सीडी रेश्यो मान लीजिए कि दिल्ली, राजस्थान, तमिलनाडु जैसे राज्य में यदि 110 पर्सेंट के आस-पास है तो हमारे यहां सीडी रेश्यो 30 प्रतिशत है, 32 प्रतिशत है या 33 प्रतिशत है। हमारा पैसा है, उसको बैंक के आधार पर आप कह सकते हैं कि सीडी रेश्यो कहीं उन्होंने बढ़ा कर दिया है, लेकिन हमारा जो पैसा है, वह पैसा कहीं न कहीं दूसरी जगह यूज़ हो रहा है और हमारे जो गांव के, गरीब किसान लोग हैं, उनको नहीं मिल पा रहा है। इसके लिए जब तक आर.आर.बी. मज़बूत नहीं होगा, इसकी आवश्यकता हमेशा बनी रहेगी और इस कारण से इसकी आवश्यकता है।

महोदय, हमारे कांग्रेस के मित्र यदि उपस्थित होते तो मुझे सुनाने में बड़ा अच्छा लगता। अभी वे प्रधानमंत्री जी से बहुत जवाब माँग रहे हैं कि काले धन का क्या हुआ, धर्मांतरण का क्या हो रहा है, क्या चीजें हो रही हैं। मैं बताना चाहता हूँ कि जब बैंकों का राष्ट्रीकरण 1969 में हो रहा था, तब बड़ा लम्बा-चौड़ा भाषण दिया गया कि गरीबों के लिए यह कर दिया, वह कर दिया, यह एक बहुत बड़ा फार रीचिंग लेजिस्लेशन है। अच्छा है कि बैंकों का नेशनलाइजेशन हो गया, इस देश के लिए अच्छी बात हो गयी, लेकिन उसे लागू करने में कांग्रेस पार्टी को कितना वक्त लग गया, यह आप देखिए।

वर्ष 1948 में ए.आई.सी.सी. का यह रिजोल्यूशन था, उन्होंने 1948 में ए.आई.सी.सी. में यह रिजोल्यूशन पास किया कि बैंक और इंश्योरेंस सेक्टर का नेशनलाइजेशन होना चाहिए। वह नेशनलाइजेशन वर्ष 1969 में हुआ। 21 साल उनको अपनी पार्टी का रिजोल्यूशन लागू करने में लग गये, जिसके आधार पर उन्होंने आजादी पाई। उस नेशनलाइजेशन की कहानी यह है कि मोरारजी देसाई और इंदिरा गांधी में कितने डिफरेंसेज थे। मोरारजी देसाई को इस्तीफा देना पड़ा। उन्हें सिर्फ इस्तीफा ही नहीं देना पड़ा, उस वक्त के जनरल सेक्रेटरी माननीय चन्द्रशेखर जी, जो सदन के सदस्य थे, उन्होंने चार लोगों की कमेटी बनायी, जिसमें माननीय मनमोहन सिंह जी भी सदस्य थे। उसमें था कि इसका सोशल कंसालिडेशन होगा या इसका नेशनलाइजेशन होगा। उसकी बड़ी लड़ाई चली, मैं उसकी पूरी चर्चा में नहीं जाना चाहता। सबसे बड़ी इंपोर्टेंट बात यह है कि बैंक नेशनलाइजेशन फाइनली कांग्रेस ने किया। क्यों किया, इसलिए किया कि उस वक्त दो-दो प्रधानमंत्रियों का अचानक देहान्त हो गया था, 1962 के चाइना वार में हम हार गए थे, 1965 के वार में ऐसी सिचुएशन हो गयी थी कि हम लोगों को पूरा पेट खाना खिलाने की स्थिति में भी नहीं थे। आपको याद है कि लाल बहादुर शास्त्री जी ने जय जवान-जय किसान का नारा दिया। यह सारा कुछ आर.बी.आई. का डाक्यूमेंट कह रहा है, मैं नहीं कह रहा हूँ।

इंदिरा जी जब वर्ष 1969 में नेशनलाइजेशन लागू कर रही थीं, तो उन्होंने उसमें कहा कि the objective was the vote and support of the poorest and the instrument to achieve this was bank nationalisation और उसमें उन्होंने गरीबी हटाओ का नारा दिया।

मैं आपको यह कह रहा हूँ कि इस देश में इतने नारे बनते हैं, इतनी चीजें बनती हैं, तो आप वर्ष 1948 में कांग्रेस पार्टी का रिजोल्यूशन लाते हैं कि बैंक नेशनलाइज करेंगे, इंश्योरेंस सेक्टर को नेशनलाइज करते हैं और 21 साल लगा देते हैं। गरीबी हटाओ का नारा इसी पार्लियामेंट में प्रधानमंत्री जी ने अपने भाषण में कहा, तत्कालीन वित्त मंत्री ने कहा। आज भी आप बतायें कि वर्ष 1969 के बाद आज 44-45

साल के बाद क्या गरीबी हट गई? इस तरह से सिचुएशन को, लोगों को बरगलाकर, देश को बरगलाकर चीजों को ऐसा करने से काम नहीं चलता। ये पूरे डाक्यूमेंट्री प्रूफस हैं कि क्या-क्या हुआ।

फाइनली, मैं आपको बताता हूँ कि इन्दर मल्होत्रा की एक किताब है, उस किताब में, मिसेज गाँधी की क्लोज फ्रेन्ड पुपुल जयकर थीं। Pupul Jayakar complimented her on the excellent timing of her decision to nationalize the banks. In a revealing reply Mrs. Gandhi said that: "The timing was not chosen by her but by her adversaries. They drove me to the wall and left me with no other option."

केवल पॉलिटिक्स, इस देश में केवल आप पॉलिटिक्स करेंगे और पॉलिटिक्स के बल पर आपको लगता है कि आप देश को जितना गुमराह करना चाहते हैं, आप गुमराह कर लेंगे। अब आप देखिए कि जब रीजनल रूरल बैंक बनाया गया, उसके ऑब्जेक्ट्स एंड रीजंस क्या थे? उसका ऑब्जेक्ट एंड रीजन था, जब प्रणब मुखर्जी साहब ने इस बिल को इंट्रोड्यूज किया, उन्होंने इस पार्लियामेंट में यह कहा,

> "I beg to move for leave to introduce a Bill to provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing for the purpose of development of agriculture, trade, commerce, irrigation, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans and small entrepreneurs, and for matters connected therewith and incidental thereto. "

मैं यह कह रहा हूँ कि 1976 में आर.आर.बी. इस कारण से बनाया गया। इसको बनाए हुए 40 साल हो गए। क्या आज भी फार्मर्स सुसाइड नहीं कर रहे हैं? मैं जिस राज्य से आता हूँ, वहाँ खेतों में केवल 10 परसेंट सिंचाई का साधन है। 90 परसेंट लोग आज भी सिंचाई के बिना खेती कर रहे हैं। मैं जिस राज्य से आता हूँ और शायद ईस्टर्न इंडिया के सारे राज्यों के लोग आते हैं, आज भी 70 परसेंट लोग गरीबी रेखा के नीचे हैं, 70 परसेंट बच्चे कुपोषण का शिकार हैं, 70 परसेंट महिलाएँ आज भी एनीमिक हैं और आज भी देखिये कि वहाँ से मज़दूरों का पलायन हो रहा है। यदि पलायन किसी का हो रहा है तो ईस्टर्न इंडिया में सारे मज़दूरों का हो रहा है। वह सभी जो एग्रीकल्चर चलाते थे, जो मार्जिनल फार्मर्स थे, एग्रीकल्चरिस्ट थे, वे आज लेबरर हो गए हैं। वे आज दिल्ली और मुम्बई जैसे शहरों में कहीं ड्राइवरी का काम कर रहे हैं, कहीं खलासी का काम कर रहे हैं, कहीं गार्ड का काम कर रहे हैं। 10x10 के एक एक कमरे में 20-25 लोग रह रहे हैं। उसी के आगे मैं आपको बताऊँ कि जो डिबेट हुई, उसमें कांग्रेस पार्टी के

जो बड़े नेता थे, नाथूराम मिर्धा साहब ने इस डिबेट में भाग लिया था। उन्होंने कहा और मैं आपको बता रहा हूँ कि यह देश कैसे गुमराह हो रहा है और किस चीज़ की आवश्यकता है। उन्होंने कहा कि यह बैंक एक शुरूआत है और 1977 के बाद एक एक आदमी जो करोड़ों आदमियों के बराबर हैं, उनको डील करने में बड़ी मुश्किल हो रही है। गाँवों के साहूकार इन लोगों को आज भी अपने नौकर की तरह यूज़ कर रहे हैं और उनका शोषण कर रहे हैं। जल्दी ही इन सरकारों की उद्देश्य पूर्ति के लिए हम ऐसी क्रैडिट व्यवस्था लाएँगे, जिसकी आर्डिनैन्स की आवश्यकता हो गई कि इस स्तर पर इन बैंकों का विकास होगा और इनके लिए गरीब छोटे लोगों के खेतों की उन्नति होगी, कारोबारियों को उद्योग चलाने में साधनों की आवश्यकता होगी तो वह पूर्ति की जाएगी। इस एक व्यवस्था से ज्यादा से ज्यादा गरीब लोग गरीबी रेखा के नीचे हो जाएँगे और इन बैंकों से इनका फायदा हो जाएगा - यह नाथूराम मिर्धा साहब ने कहा। मैं हमेशा कहता हूँ कि कांग्रेस पार्टी देर करती नहीं है उनसे देर हो जाती है। इसके लिए अलग अलग कमेटियाँ बनीं कि रीजनल रूरल बैंक का क्या होना चाहिए। ...(व्यवधान) सभापति जी, हमारी पार्टी के पास डेढ़ घंटे का समय है।

सबसे पहले 1975 में नरसिम्हन कमेटी बनी, जिसके आधार पर आर.आर.बी. 1976 में आई। कांग्रेस का एक स्वभाव है कि वह कमेटियाँ बहुत बनाती है। 1977 में जाते-जाते उन्होंने एक दांतेवाला कमेटी बनाई, जिसकी 1978 में रिपोर्ट आई। उसने कहा कि अमीर और गरीब के बीच क्रैडिट गैप को कैसे कम करें। उसके कुछ रेकमंडेशन हैं। उसने कहा कि कामर्शियल बैंक की जो फंक्शनिंग है, उसको आर.आर.बी. में प्रोग्रैसिव तौर पर लागू करना चाहिए। उसने कहा कि 60 परसेंट का जो लोन और एडवांस है वह स्माल फार्मर्स के लिए, रूरल आर्टिसन्स के लिए और रूरल पूअर के लिए ईयरमार्क्ड होना चाहिए। उसने कहा कि आर.आर.बी. का जो आपरेशनल आस्पैक्ट है उसको नाबार्ड को समय-समय पर देखना चाहिए और शेयर कैपिटल कंट्रीब्यूशन को देखना चाहिए। यह 1978 की रिपोर्ट है, वह रिपोर्ट आई और चली गई। इसके बाद जब फिर से कांग्रेस पार्टी सरकार में आई तो उन्होंने फिर से एक कमेटी बनाई। In 1981, another Committee to Review Arrangement for Institutional Credit for Agriculture and Rural Development was set up. उसने भी कुछ रिकमंडेशंस किये। मैं आपको बताऊँ कि कमेटी बनती है, रिकमंडेशंस होते हैं, लेकिन जब उनके इंप्लीमैंट होने की बात आती है तो कुछ नहीं होता है। उसने कहा कि उसमें प्रपोर्शन ऑफ शेयरहोल्डिंग में थोड़ा बहुत बदलाव करने की आवश्यकता है। ऐसे नहीं चलेगा। उसने कहा कि नॉर्थ ईस्टर्न रीजन के लिए एक अलग पॉलिसी बनाने की आवश्यकता है और उसने कहा कि दांतेवाला कमेटी की जो रिकमंडेशनंस हैं कि the entire control, regulation,

promotion or development responsibility जो आर.आर.बी. की है, वह कहीं न कहीं नाबार्ड को ट्रांसफर कर देनी चाहिए। यह 1978 के बाद 1981 में आया। इसके बाद वर्किंग ग्रुप ऑन रीजनल रूरल बैंक्स की एक केलकर कमेटी बनी। मैं केवल आपको बता रहा हूँ कि आर.आर.बी. के साथ किस तरह से फुटबाल खेलने वाली बात हो रही है कि कमेटी बना देते हैं, कोई परेशानी हुई तो कमेटी की रिपोर्ट आएगी। आप देखेंगे कि तीन-तीन साल के गैप के बाद कांग्रेस सरकार लगातार इस बारे में एक कमेटी बनाती गई। वर्ष 1981 में भी कमेटी बनी। इसके बाद केलकर कमेटी वर्ष 1984 में बनाई गई। उसने कहा कि एस.सी., एस.टी. ओपरेशन में कहीं न कहीं आर.आर.बी. सक्षम नहीं हो रहा है। उस समिति ने कहा कि अनइकोनोमिक आर.आर.बी.ज़. को मर्ज कर दीजिए, क्योंकि एक समय 196 आर.आर.बी.ज़. हो गए थे, अब उनकी संख्या 70 के आस-पास हो गई है। मैं आपको बताना चाहता हूं कि इसके केपिटल इन्फ्युज़न के लिए बहुत रिक्मेंडेशन किए गए। फाइनेंशियल रीस्ट्रक्चरिंग के लिए इन्होंने यह बात कही कि मीटिंग के लिए जो एस.एल.आर. रिक्वायरमेंट्स हैं, उनका गवर्नमेंट सिक्योरिटीज के लिए स्पोंसर बैंक को जिम्मेदार बनाना चाहिए। इसके बाद एक और कमेटी बनाई गई। मैं केवल बता रहा हूं कि गांवों के साथ, गरीबों के साथ, पिछड़ों के साथ इस देश में किस तरह का अन्याय होता है, उसका सबसे बड़ा प्रमाण आर.आर.बी. है। एग्रीकल्चर क्रेडिट रिव्यु कमेटी वर्ष 1989 में बनी। उस समिति की अनुशंसाएं यही थीं कि आर.आर.बी. की फंक्शनिंग ठीक नहीं हो रही है। उस समिति ने फिर से कहा कि विमेन, एससी और एसटी, आर्टिजन्स के लिए और स्माल फार्मर्स के लिए जो चीजें की जा रही हैं, वे सक्सेसफुल नहीं हो रही हैं और इसमें चेंज करने की आवश्यकता है।

सभापति जी, इसके बाद वर्ष 1991 में जब माननीय मनमोहन सिंह जी देश के फाइनेंस मिनिस्टर बने, तो उन्होंने एक नरसिह्मन कमेटी बना दी। उस समिति ने कहा कि आर.आर.बी. की वायबिलिटी को ठीक करने के लिए सरकार को उपाय सोचना चाहिए और इसके लिए केपिटल इन्फ्यूज़न एक बड़ा मुद्दा था। उन्होंने कहा कि आर.आर.बी. का लोकल करेक्टर के साथ कैसे फाइनेंशियल इन्क्लूज़न कीजिएगा या उसमें कैसे पैसे डालिएगा या लोकल लोगों का जुड़ाव कैसे कीजिएगा, यह महत्वपूर्ण रिक्मेंडेशन नरसिह्मन कमेटी की थी। उस रिपोर्ट से भी सरकार संतुष्ट नहीं हुई। कोई भी रिपोर्ट लागू नहीं हो रही है। इसके बाद वर्ष 1994 में भंडारी कमेटी बनी और भंडारी कमेटी ने कहा कि 49 आर.आर.बी.ज़. ऐसे हैं, जिन्हें इम्मीडिएट रीस्ट्रक्चर करने की आवश्यकता है। यदि रीस्ट्रक्चर नहीं करेंगे तो लोगों का पैसा डूब जाएगा और रीजनल सोच प्रभावित हो जाएगी। उस समिति ने ऑगमेंटेशन की बात कही, एमलगमेशन की बात कही, जिसकी बात माननीय वित्त मंत्री जी कर रहे हैं। उस समिति ने वर्ष 1994 में कहा कि स्पेशल इनफेसिस

इसकी अपग्रेडेशन पर देना चाहिए। इस बारे में आज प्रधानमंत्री जी चिंतित हैं, स्किल डेवलपमेंट के बारे में प्रधानमंत्री जी बात कर रहे हैं क्योंकि, उन्हें लगता है कि गांवों में स्किल की कमी होती जा रही है, इसीलिए आर.आर.बी.ज़. को स्किल अपग्रेडेशन के लिए काम करना चाहिए। उन्होंने कहा कि राजनीतिज्ञों को नहीं बल्कि बोर्ड में प्रोफेशनल्स को लाइए। जैसे एन.डी.एम.ए. में प्रधानमंत्री जी प्रोफेशनल्स को लाए हैं। इसके बाद वर्ष 1995 में मिश्रा कमेटी बनी। इस समिति ने कहा कि आर.आर.बी.ज़. की गवर्नमेंट सिक्योरिटीज में ग्रेजुएटिड इंवेस्टमेंट होनी चाहिए और इंवेस्टमेंट मैनेजमेंट को स्ट्रैंथनिंग करनी चाहिए, क्योंकि मैंने पहले ही कहा कि पांच परसेंट से ज्यादा एनपीए आर.आर.बी.ज़. के हैं, जबकि कमर्शियल बैंकों के एन.पी.ए. दो-तीन परसेंट पर हैं। उन्होंने कहा कि ओपरेशनल सैट-अप को मजबूत करना चाहिए। इसके बाद वर्ष 1996 में बासु कमेटी बनी। कमेटी के बाद कमेटियां बनाई जाती रहीं। भंडारी कमेटी ने जो 49 आरआरबीज़ के रीस्ट्रक्चरिंग की बात कही थी, बासु कमेटी ने वर्ष 1996 में 68 आर.आर.बी.ज़. के रीस्ट्रक्चरिंग की बात कही। आर.आर.बी.ज़. की पोजीशन इतनी खराब होती गई कि उसे सम्भालने की स्थिति नहीं रही और इनकी संख्या दो सालों में 49 से 68 हो गई। उस समिति ने कहा कि शेयर होल्डर्स के रोल को इसमें बढ़ावा देना चाहिए और कहा कि आर.आर.बी.ज़. की एप्रोच पोजिटिवली स्टैंड एलोन नहीं होनी चाहिए।

इसके बाद एक और कमेटी बनी। उस कमेटी का नाम था, थिंगालिया कमेटी। यह वर्ष 1997 में बनी। वर्ष 1976 से लेकर 1978 के बाद जितनी कमेटियां बनीं, वे सब एक ही चीज़ के ऊपर प्रश्न कर रही हैं कि आपने आर.आर.बीज़. बनाया है, आपकी बड़ी अच्छी सोच है, आप बड़ा अच्छा काम करना चाहते हैं, लेकिन कहीं न कहीं इसमें समस्या है। इसे आप स्ट्रेंथेन करें और आर.आर.बी. को कन्सॉलिडेट करें। उन्होंने यह भी कहा कि आर.बी.आई., नाबार्ड और स्पॉन्सर बैंक के रोल ओवरलैप कर रहे हैं। उन्होंने कहा कि इन तीनों के बीच कहीं कोई जुड़ाव नहीं है।

इसके बाद फिर नरसिम्हन कमेटी बनी। फाइनली दो और कमेटियां बनीं, व्यास कमेटी और अग्रवाल कमेटी। रूरल क्रेडिट के लिए एक्सपर्ट कमेटी ऑन रूरल क्रेडिट।...(व्यवधान) इसका मतलब एक कमेटी वर्ष 2000 में बनी, एक कमेटी वर्ष 2001 में बनी और एक कमेटी वर्ष 2004 में डॉ. व्यास की अध्यक्षता में व्यास कमेटी बनी और एक थोरॉट कमेटी बनी, जिसकी वर्ष 2010 में रिपोर्ट आयी। इसके आधार पर इन लोगों ने जो कुछ भी किया, आज सरकार के पास इनके अलावा कोई विकल्प नहीं है। सरकार जो काम कर रही है, सरकार आम लोगों के लिए चिंतित है और आम लोगों के लिए काम करना चाहती है। उन आम लोगों के लिए काम करने के लिए इनको री-स्ट्रक्चर करने की आवश्यकता है, इसलिए ये इतना अच्छा बिल लेकर आए हैं। इसमें मेरे कुछ सजेशंस हैं।

सभापति महोदय, मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि इनका जो एरिया ऑफ ऑपरेशन है, वह बहुत छोटा है। इसमें जो टारगेट ग्रुप का एक्सपोजर है, वह बहुत हाई रिस्क है। वह पैसा लौटेगा, नहीं लौटेगा, यह गरीबों के ऊपर है। जो एन.पी.ए. है, जो माउंटिंग लॉसेस हैं, वे लगातार बढ़ रहे हैं। इंवेस्टमेंट बैंकिंग का जो स्विच ओवर है, वह इससे कहीं न कहीं प्रभावित हो रहा है। स्पॉन्सर्स बैंकों के ऊपर हमारी निर्भरता दिन-प्रति-दिन बढ़ रही है। कस्टमर को पता नहीं है कि उन्हें कहां से लोन मिलेगा, कहां से सब्सिडी मिलेगी, इसमें बैंकों का जो रोल होना चाहिए, वह नहीं है। उसमें जो स्टाफ है, उन्हें कम पैसे मिल रहे हैं। इसमें स्किल्ड स्टाफ नहीं रखा जाता है। ट्रेजरी मैनेजमेंट और प्रॉफिट ओरिएंटेशन का जो स्किल है, वह कम हो रहा है, एक्सपोज़र ऑफ स्किल बहुत कम है, एक्सेलेंस ऑफ स्टाफ के ऊपर ध्यान नहीं दिया जा रहा है।

इसीलिए, मेरा आपके माध्यम से सजेशन है कि गवर्नमेंट को यह इनकरेज करना चाहिए कि रूरल डेवलपमेंट के लिए इसकी क्या आवश्यकता है, इसमें आर.आर.बीज का क्या रोल होना चाहिए। जो प्रधान मंत्री जन-धन योजना है, उसमें आर.आर.बीज़. का क्या रोल होगा जिससे कि ये जो चिट-फंड कंपनियां इतनी बढ़ रही हैं, वे कम से कम कैसे बढ़ें? इसके बाद हम स्मॉल बौरोअर्स को नॉन इंटेरेस्ट कॉस्ट ऑफ क्रेडिट कैसे दे पाएं? उन्हें हम कम से कम दर पर इंटेरेस्ट कैसे दे पाएं, तभी आर.आर.बी. का फायदा होगा। जो वीकर सेक्शंस हैं, जिनके पास दस किलो मीटर, पन्द्रह किलो मीटर, बीस किलो मीटर की दूरी पर बैंक नहीं है, उनके लिए ओपेनिंग ऑफ मोर ब्रांचेज कैसे हों? उन्हें हम टेक्नॉलोजी के साथ कैसे जोड़ सकते हैं? यह होना चाहिए। इसके बाद जो प्रोडक्टिविटी है, उनकी जो कंट्रोलिंग कॉस्ट और इंक्रीज़िंग इन्कम है, उसे कैसे बढ़ा पाएं, इसके बारे में सोचना चाहिए। इसके बाद जो पार्टिसिपेशन कॉस्ट है, सब्सिडी है, उसको कैसे हम ट्रांजैक्शन में जोड़ सकते हैं? इसके अलावा, जो विलफुल डिफॉल्टर्स हैं, उनके लिए वेविंग ऑफ लोन नहीं होना चाहिए, उनसे पैसे वापस होने चाहिए। लोगों में यह भावना पैदा करनी चाहिए कि ये जो आपको पैसे मिल रहे हैं, ये आपको हमें लौटाने के लिए मिल रहे हैं। उनका इंवेस्टमेंट का जो डिसीज़न है, वह कैसे होगा? माइक्रो क्रेडिट स्कीम को हम कैसे इन्करेज कर पाएंगे। को-ऑपरेटिव सोसायटी को क्या हम स्पॉन्सर कर सकते हैं, को-स्पॉन्सर कर सकते हैं या कॉमर्शियल बैंक के इस्टैबलिस्मेंट में इन तीनों - आर.आर.बी., कॉमर्शियल बैंक और को-ऑपरेटिव बैंक का क्या रोल होगा, इसके बारे में सोचना चाहिए। रूरल एक्टीविटीज के लिए जो क्रेडिट पॉलिसी है, उसे कैसे हम बढ़ा सकते हैं? लैंडिंग का रिलैक्सेशन हम कैसे कर सकते हैं, यदि हम इन आठ-दस चीजों पर कहीं न कहीं काम कर पाए तो मुझे लगता है कि यह जो बिल आ रहा है, जिसे एक बड़े अच्छे स्वभाव, मिजाज के साथ यह सरकार लाई है, प्रधानमंत्री जी की जन-धन योजना के अनुरूप इसे लाया गया है, उसमें हम कुछ कन्ट्रीब्यूट

कर पाएंगे। इन्हीं शब्दों के साथ मैं पुनः एक बार इस बिल का समर्थन करते हुए धन्यवाद करता हूँ। जय हिन्द, जय भारत।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, I stand here to participate in the discussion on the Bill that has been moved by the Finance Minister. Our good friend, Jayant Sinha Ji is also here. Perhaps, he will be replying to the discussion.

As has been said by my previous speaker, Nishikant Dubey Ji, this Bill was long overdue. Of course, he dwelt on the issue till 1948, came to the year 1969 and missed out 1976 when, actually, the RRB Bill was moved and enactment was done. Subsequently, he moved to the amalgamation of different Regional Rural Banks, how and why it was necessitated.

Initially, I would say that this Bill before us is to amend the Regional Rural Banks Act, 1976. It is said that the amendments will enhance the authorized and issued capital to strengthen their capital base and to bring flexibility in the shareholding between the Central Government, State Government and the Sponsor Bank. The term of non-official director appointed by the Centre will be fixed not exceeding three years. I have moved an amendment to this effect. It is also said that these amendments will ensure financial stability by RRBs, which will enable them to play a greater role in financial inclusion and meeting credit requirements of rural areas. It is said, while piloting the Bill, that the Board of RRBs will be strengthened. Are we not aware that RRBs are jointly owned by the Union Government, by the State Government and the Sponsor Bank with the issued capital of 50 per cent, 15 per cent and 35 per cent respectively?

17.27 hrs (Hon. Deputy-Speaker *in the Chair*)

I have come across a comment from All-Kerala Gramin Banks' Staff Federation. It said that the proposed amendments of RRB Act, 1976 will pave the way for privatization of the RRBs in the country, as the amendment was to raise the authorized capital of Regional Rural Banks from the existing Rs.1 crore to Rs.5 crore. Apart from this, the Bill proposes to reduce the share of the Central

Government and seeks a 51 per cent support from the existing 85 per cent. It will hold consultation, no doubt, with the respective State Governments to reduce their share from the existing 15 per cent. This clearly demonstrates that the Bill would benefit private monopolies and corporates. No doubt, Nishikant Ji is in favour of this Bill. Do you have any system in place to check if these RRBs transgress from their mandate? Is it not true that the total business earning of the RRBs was Rs.3.5 lakh crore or Rs.5 lakh crore and their total profit was more than Rs.2,500 crore?

Now private monopolies want to have a share in that pie. It is said that the RRB Amendment Bill aims to infuse vigour into RRBs by increasing their capital base from Rs.5 crore to Rs.500 crore. But the capital, as I have said earlier, will no longer be entirely borne by the Centre, State Government concerned and Sponsor Bank. Their shareholding would be limited to 51 per cent and the rest would be raised from private investors.

The All-India Regional Rural Banks Employees' Association has questioned the need for private investment. I would say that it is the concern not only of the employees of the Regional Rural Banks but I think it is also the concern of the whole country that why you are going in for privatization of the RRBs, and that too, in a roundabout way that this is being done.

Since the inspection of RRBs ….

HON. DEPUTY SPEAKER: Shri Mahtab, please stop for a while.

What about the Half-an-Hour Discussion?

SHRI M. VENKAIAH NAIDU: When the hon. Member is not there, what I would request the House is to discuss this Bill and approve it by 6 pm or 6.30 pm so that we can get the House adjourned, if the House so desires.

HON. DEPUTY SPEAKER: The concerned Minister is there. He has to say that.

SHRI M. VENKAIAH NAIDU: In the absence of Member, I do not think that it is proper.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): Hon. Deputy Speaker, Sir, since

the hon. Member who raised this issue for Half-an-Hour Discussion is not there along with other hon. Members, I would request you to permit this matter to be taken up in the next Session for an elaborate discussion. Thank you.

HON. DEPUTY SPEAKER: Okay.

Hon. Members, this Half-an-Hour Discussion will be taken up during the next Session.

Now, Shri Mahtab may continue his speech.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, the capital, as I have said earlier, will no longer be entirely borne by the Centre or the concerned State or the sponsor bank. Their shareholding would be limited to 51 per cent and the rest would be raised from private investors.

Since the inception of the Regional Rural Banks, the Government has appointed at least ten expert committees to analyse their financials and suggest measures to revive them. Most of the committees have recommended merger of the loss-making RRBs either with neighbouring viable RRBs or with their sponsor banks. Some also recommended their liquidation, but the Government did not act from 1981 till 2005. In that year, consolidation of loss-making RRBs with profit-making ones began to make them economically viable. In Odisha also, a number of RRBs were merged. The Ganjam and Koraput District RRBs were merged. The Cuttack and Balasore District RRBs were merged and named as Kalinga Gramya Bank. Similarly, the Utkal Gramya Bank, Neelachal Gramya Bank and all these RRBs were formed.

By April, 2013 there were just 62 RRBs from 196 in 2004. Following the recommendations of the panel headed by Shri K. C. Chakrabarty, Deputy Governor of RBI, the Government increased the capital inflow of 40 loss-making RRBs. It had recommended that the Centre, the State Governments and the sponsor banks should release Rs. 2,200 crore to bail out these banks. The impact of this capital infusion has begun showing on the ground. The latest RBI report shows that there have been improvements in credit flow in rural areas.

I would mention here, Sir, that there is a need for proper mentoring and that is the actual key in regard to how to make a round about of the RRBs. Biswa Swarup Misra, an economist and banking expert, blames the stakeholders of RRB for its poor performance whom I quote:

> "RRBs could have done better had sponsor banks played a proactive role in guiding them and State Governments provided conducive banking environment."

In 2004, more than half of the loss-making RRBs were in four States – Bihar, Madhya Pradesh, Maharashtra and Odisha. When I say in 2004, I mean that at that time, the division between Madhya Pradesh and Bihar had already taken place. These States neither provided proper infrastructure nor managerial skills to RRBs.

In 1998, M. Narsimhan, former Governor of RBI, had pointed out that RRBs had not been able to earn much profit because of limited operation area and target groups. "The salary structure of RRB staff is not motivating enough," points out B.K. Swain, Head of the Centre for Rural Credit and Development Banking at the National Institute of Rural Development in Hyderabad.

Shri N. K. Thingalaya, economist and former Managing Director of Syndicate Bank has said : "RRBs can be made viable without private investment." Shri Y. C. Nanda, former Chairperson of NABARD says that consolidation of RRBs has affected its local feel and role. Private shareholding would lead to further exclusion of rural beneficiaries. I would like to quote him. He said : "I am aware of the poor performance of RRBs. But the point is we are going away from the objectives for which RRBs were established."

Here, I would just like to mention what the Standing Committee in its 4th Report in 1993-1994 had said. It said that : "The Committee express their unhappiness over the sad plight of RRBs. The financial position of these banks is deteriorating and the Government appears to be complacent in improving viability of these banks.". The answer and the remedy that has come now is more worse than the medicine that is supposed to be given. I am saying this because here it is going to the private hands. I had just mentioned about the Standing Committee of Finance of 1993-1994.

What is the mandate of RRBs? The Regional Rural Banks (RRBs) were established in 1975 under the provisions of an Ordinance that was promulgated on 26 September 1975, and the RRBs Act, 1976 with a view to develop the rural economy and to create a supplementary channel to the cooperative credit structure so as to enlarge institutional credit to rural and agricultural sector. If this is the mandate, I would come to that aspect of the Report as to what is the present position of our rural economy today and how much money is actually flowing into our rural branches or rural people or those people who are engaged in agriculture.

The major objective of setting up of RRBs is to provide credit and other facilities, especially, to the small and marginal farmers, agricultural labourers, artisans and small entrepreneurs in rural areas. How far RRBs have been successful is there for all of us to see. But allowing private investment how far the mandate will be carried out, I have my doubt. Why would any one invest in RRBs, which lends to the rural poor and marginal farmers?

As per the recommendations of Dr. V. S. Vyas Committee, the Government of India, in consultation with NABARD, the State Government concerned and the sponsor Banks initiated amalgamation process of RRBs. The first phase was initiated sponsor bank-wise within the State in 2005. The second phase for further amalgamation was initiated across the sponsor Banks within a State during 2012. After amalgamation, the number of RRBs has been reduced to 57 as on 31 March 2014, and it is reported that all are making profit. Yet, there is an opinion that since the RRBs were established under a special Act passed by Parliament, the decision to amalgamate RRBs at the national-level needs to be ratified by the Parliament, which has not be done and which is yet to be done and to do that, first one has to de-amalgamate, but will it not create more confusion? Yet, I would say, propriety demands that the Parliament should ratify amalgamation of RRBs.

Post amalgamation, the number of RRBs in the country, as on 31 March 2014, stood at 57 with a network of 19,082 branches covering 642 notified districts in 26 States and the Union Territory of Puducherry. The provisional

financial results of RRBs for the year 2013-2014 indicates that all 57 RRBs have earned profits aggregating Rs. 2,833 crore. But I would repeat that rural areas continue to be ignored by banks. I am saying 'repeat' because these are the words of RBI. The Deputy Governor Shri K. C. Chakravarty said this in August last, and I quote :

> "Rural branches have declined to 37 per cent of total branches from 54 per cent in 1994. Rural deposits constitute just 9.1 per cent of bank deposits, down from 15.1 per cent. All these things indicate that allocation efficiency has not happened despite banks being operationally efficient. It should be the endeavour of banks to diversify into rural areas. Is the financial system without allocation efficiency good enough?"

Sir, rural branches have declined, as I have mentioned, to 37 per cent. All these things indicate that allocation efficiency has not happened despite banks being operationally efficient. Therefore, are Regional Rural Banks still relevant? I would say the relevance has, in fact, increased. More than half of the population still depends on agriculture for their livelihood, and agricultural credit continues to be scarce. Therefore, the effort is called for to strengthen the rural credit system. The scheduled commercial banks which dominate the banking scene today have become reluctant partners in rural banking. Is it for want of a definite policy direction? The need for continuing with the expansion of banking infrastructure in rural areas was recognized even by the Narasimham Committee, but in reality the importance of rural financial infrastructure has got relegated to the background. By bringing in private players into RRB, I think it would be further relegated to the background, and rural investment will not be the priority. Will it give stress on rural banking? I keep my fingers crossed.

Here, I would like to mention what the Standing Committee had mentioned in 1993-94:

> "The main objective of the rural bank is to meet credit needs of the weaker sections of society in rural areas. The Committee, therefore,

recommends that a National Rural Bank of India should be set up and all RRBs should be brought under its control."

This is a suggestion which was given in 1993-94. Is it not time now to consider in all its impact of forming a National Rural Bank of India? NABARD is definitely playing a greater role, no doubt about it. But having a corpus body like the National Rural Bank of India looking into the aspects of Regional Rural Banks, I think, we will be doing a great service for the rural poor of our country.

I have to move certain amendments relating to the Bill. At the time of passing of the Bill, I will raise that issue. Thank you.

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Sir, thanks for the opportunity, but I am afraid there is not much left to say after what Shri Nishikant Dubey and Shri Mahtab have said. Pretty much all my notes are about that. But then I will try to add whatever I can add.

Sir, these Regional Rural Banks were started with the inspiration of Mahatma Gandhi -- on October 2, 1975 by an Ordinance; later, it was converted and the Act came in 1976. As Gandhi Ji said, rural India is the real India and rural development is the real development of India. So, the emphasis was to have one rural bank per each district, but somehow it did not happen, and we ended up with having only 200 plus rural banks. Later on, due to issues of management or the lack of interest by the sponsored banks, and the Central and State Governments, they have again be amalgamated and the number was further reduced to 57 rural banks.

When we formed these 57 rural banks, particularly I will talk about my area, four or five banks have been clubbed into one rural bank and as a result, one Deccani Grameen Bank came into existence. Later on, the small or the marginal farmers who were supposed to be helped by these rural banks were not being helped.

The original Act in fact says:-

> "This is to particularly help the agriculture, trade, commerce, industry and other productive activities in rural areas."

Why am I particularly talking about the fundamentals of the Bill? We need to really think about it. This Bill aims at changing the fundamental institution. I will give you one example. This Bill says that it has to give loans to the rural area. I have particularly tried to get some loan for the shepherds in my area. There are 1200 shepherds. They were in want of loan. मैंने डेक्कन ग्रामीण बैंक के इतने चक्कर काटे। They simply rejected. They said that these guys have no standing. जैसे निशिकांत दुबे जी बोल रहे थे कि आज गांव का स्वरूप बदलकर शहर जैसा हो रहा है। वहां छोटे-छोटे बिजनेस आ रहे हैं।

Who is going to address the financial needs of those people? That is very crucial. The failure of the RBI had encouraged dubious micro-finances to come into picture. That had encouraged the chit funds to come into picture. It could be anything. The farmers and the rural people with small necessities were duped by various agencies because the Government or the RBI really could not go to their areas to rescue them.

The Bill aims at reducing the stake of the Central Government and the State Government. Is this not privatization? That is what I would like to ask. Of course, the Bill says that 51 per cent will still be retained by the Central Government and the sponsor bank. But then, you have again put in a clause saying that State Governments will have 15 per cent which can be reduced at any time. In that case, the State Governments will only be consulted. Consultation is different and consent is different. Tomorrow, without getting the consent of the State Government, if you, go ahead and reduce the stake of the State Government, how the States interest will sustain?

If 51 per cent is still with the Central Government and the sponsor bank, the management is pretty much with the Government. With this governance structure which we have right now, how do you propose to increase the efficiency of these RRBs? You are encouraging private people to come into picture. What is the change that we will see on the ground? I really do not understand from this Bill.

Many small and marginal farmers are looking up to the NDA Government. The Bill should have a holistic approach. This is a fundamental and a serious issue.

For example, we talk about China in many aspects. China has an agricultural bank of China. It has a separate bank which takes care of its agricultural needs. Is this not the time to address our needs? हमें अपने किसानों के बारे में सोचना चाहिए। मुझे लगता है कि हमें एक अलग से बैंक रखना चाहिए जिसके नीचे ये आरआरबीज काम करें। नाबार्ड जैसी एजेंसी, जो आलरेडी इन सारे बैंक्स की रेगुलेटरी अथॉरिटी है, let NABARD take over these RRBs.

Whenever we are trying to divert the funds of these banks, should not the State Governments get the first right of refusal? Why are the State Governments being marginalized? Why is there a particular clause of reducing the stake of the State Government without the consent of the State Government? When we are talking about cooperative federalism, I think that the State should be enabled and empowered. The philosophy of the Modi *Ji* was told time and again re-iterated and it has been propagated in the elections. You want to reduce the States to a mere consultation agent and are not taking their consent. I do not think that many of the States will take it in right spirit.

There is a report. निशिकांत दुबे जी ने पूरा बता दिया है, लेकिन जो फोर्टी वीक आरआरबीज थे, उनके लिए गवर्नमैंट ने आलरेडी 2200 करोड़ रुपये दिये हैं। बाकी आरआरबीज के लिए how do you get them also on to the level playing field? Without empowering all the RRBs, how do you propose to take care of financial institutions?

You have changed the financial closure date from 31 December to 31 March. When 31 December was kept as a financial closure date of a RRB, it was more to be in sync with the seasons and with the yield periods. Now, if you are changing it and also bringing these into the regular financial institutions, how do you propose to address the concerns of the farmers? Now if you are changing it and also bringing these into the regular financial institutions, how do you propose to address the concerns of the farmers, is another question that I would request you to answer.

When we talk about the Bill, I would request you to amend this Clause 4. It says:

> "Provided that in case the Regional Rural Bank raises its capital from sources other than the Central Government or the State Government or the Sponsor Bank, the shareholding of the Central Government and the Sponsor Bank shall not be less than 51 per cent."

Further you say that State Government's shareholding will be reduced to 15 per cent only after a consultation. Kindly incorporate it in the Bill. Instead of

'consultation', 'consent' of the State Government is mandatory, if that can be taken care of. As our friend Shri T.G. Venkatesh Babu had said that a Director from the State Government also will be sustaining the interest of the State. Particularly when we are talking about *Swachch Bharat,* when we are talking about *Beti Bachao, Beti Parao* and emphasis on various other reasons, I would particularly ask you to look at *Kisan Bacho* because आज किसान के लिए बहुत मुश्किलें हैं। आप विशेषकर तेलंगाना राज्य में देखिए। आंध्र प्रदेश में तेलंगाना को इग्नोर किया गया है, बिजली नहीं दी गई है। इसके कारण बहुत आत्महत्याएं हो रही हैं। एक तो किसान को बिजली नहीं मिलती है, दूसरी तरफ क्रेडिट नहीं मिलता है, यूरिया नहीं मिलता है, समय पर बीज नहीं मिलता है। यह बिल कुछ भी एड्रैस नहीं कर रहा है। अगर आप बिल के जरिए बेसिक फंडामेंटल परिवर्तन करना चाहते हैं तो मेरा निवेदन है कि आप इस बिल को स्टैंडिंग कमेटी में भेजिए। स्टैंडिंग कमेटी ने जैसे बताया है, उसके हिसाब से परिवर्तन करने के बाद होलिस्टिक व्यू से किसान के हित में बिल लेकर आइए। धन्यवाद।

SHRI ANANDRAO ADSUL (AMRAVATI): Hon. Deputy Speaker, I rise to share my views on the Regional Rural Banks (Amendment) Bill, 2014. As per the prevailing circumstances, some of the amendments are suggested by the hon. Finance Minister Shri Arun Jaitleyji which are welcome and support subject to some of my suggestions.

The RRBs were established under the Regional Rural Banks Act, 1976 passed by this august House. The concept of the RRB is to give the financial help to the rural people, particularly small and marginal farmers, unemployed youth and self-help groups. I would bring to the notice one thing. Fortunately, MoS (Finance) is here. There are so many banks and financial institutions. Public sector banks are there; State cooperative banks are there; district central cooperative banks are there; and State Land Development and Rural Development Banks are also there. Along with that, so many cooperative credit societies and cooperative credit agricultural societies are also there. Apart from all those things, specifically for the development of rural area and the rural people, there was a need for Regional Rural Banks.

I can understand that the public sector banks are not having much more branches in the remote area. But in each and every region, there are some public sector banks and one of those banks is working as a leading bank in that region. That public sector bank is controlling all those banks which I have mentioned earlier. Whenever we are there in the DPC, we take their views. Whatever the Central Government's sponsored programmes are there for the youths, self-help groups and marginal and small farmers, but unfortunately, we are not satisfied with that.Ultimately, what is the reason behind it? I have seen the suggestions made and I welcome and support them and I have a particular suggestion to make.

There are many financial institutions and banks, some of them are controlled by State Governments and some of them are controlled by the Central Government. In all States there are State Land Development and Rural

Cooperative Banks which were established with the permission of the Central Government. All those State Land Development and Rural Cooperative Banks are on the path of liquidation now. Why? That is because proper regulatory authority is not there and there is mismanagement. It is the responsibility of the Central Government to see that public money is not wasted, whether it is in the cooperative sector or in the public sector. Particularly in the last seven, eight years I have seen this.

In 1998, the Vaidyanathan Committee was appointed by the then Agriculture Minister to review and survey the State Land Development and Rural Cooperative Banks. The Vaidyanathan Committee had suggested that a one time allocation of Rs.4,500 crore be given to all the State Land Development and Rural Cooperative Banks. I followed it up for years but unfortunately I have not got any response from the then Government.

This is our Government, the Government of the people, by the people and for the people. Therefore, I request the Government to look into this matter first and see how those institutions can be made to work effectively. For one time we have to help them financially. Then, those banks will definitely perform better than the Regional Rural Banks.

Thank you very much.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Mr. Deputy-Speaker, Sir, the Bill mostly deals with the authorized capital, issue capital, Directors and other things.

The main purpose for which the RRBs have been created has not been properly addressed in the Bill for the simple reason, as the earlier speaker was saying, that after bringing in private players the RRBs may become more commercial. Already the poor people are not able to approach the banks as the banks are insisting on security and all that. Therefore, unless a percentage of the quota is given to the weaker sections, the economic and the social gap between the rich and the poor can never be filled up.

In fact, the only banks serving the weaker sections in the villages are the RRBs. If the private players are again brought into this also, then they may not provide loans to the poorest of the poor people. So, I would request that a proper credit policy earmarking a certain percentage of the credit for the weaker sections should definitely be made.

The Reserve Bank of India in its report has clearly mentioned that 10 per cent of the population is enjoying 90 per cent of the credit in the country. Therefore, I would request that in order to address that problem a credit policy may be evolved to give preference to weaker sections.

Thank you very much.

HON. DEPUTY SPEAKER: Shri Jayadev Galla, now it is your turn.

SHRI JAYADEV GALLA (GUNTUR): Hon. Speaker Sir, I would rather speak tomorrow, because I am already out of my turn.

HON. DEPUTY SPEAKER: After you speak, the Minister is going to reply. There is no other person to speak.

18.00 hrs.

SHRI JAYADEV GALLA : Sir, Let me start with difficulties in deposit mobilization.

HON. DEPUTY SPEAKER: Now it is six o' clock. Shri Varaprasad Rao is the last speaker. After that, the Minister is going to reply. Then we are going to take up Zero Hour. We can extend the time till all this business is over.

SHRI JAYADEV GALLA : RRBs have encountered a number of practical difficulties in deposit mobilization. Due to a restrictive lending policy that excludes the richer section of the village society, the RRBs are not able to increase the deposits. These potential depositors show least interest in depositing their money with these banks. Further, State civic bodies and their agencies are also not helping RRBs by maintaining their deposits with the RRBs. This is the main reason for failing to mobilize deposits. I request the hon. Minister to please remove these restrictions so that the RRBs can grow more freely.

Sir, it is not a propounded theory but it is proven that if you shackle or control something, it cannot free or expand itself. That is exactly what is happening with the RRBs. The parent Act prescribed that RRBs will be sponsored by banks and the sponsor banks will subscribe share capital, train RRB personal and provide managerial and financial assistance for five years. I welcome that five year period has been removed by this Bill under clause 2 which proposes to amend section 3 of the parent Act. But under the shadow of sponsored banks, RRBs are not able to grow the way they are expected. It is because RRBs are controlled by NABARD, RBI, Central Government and sponsored banks. But in 1997, the Government removed control of NABARD and RBI but operational responsibilities of the RRBs are still kept with the sponsored banks. So I request the hon. Minister that it is high time to think of formation of a National Rural Bank of India with State level RRBs as its constituents and the branches in every village which will provide the RRBs the flexibility and improve their overall capabilities.

The RRBs pace of growth in disbursement of loans is slow. Some of the reasons for the slow progress include difficulty to identify potential small borrowers as bank staff has been required to make sincere and special efforts in this regard. Most of the small borrowers do not like bank formalities and prefer to borrow from the informal indigenous source of finance such as moneylenders.

There is also anomaly in rates of interest. The RRBs charge a rate of interest of 14 per cent whereas commercial banks are charging much less and there is a lack of coordination between the officials of District Credit Planning Committee and the RRBs. The objective of the Jan Dhan Yojana is to provide rural and urban poor the banking facilities and insurance benefits. Since the majority of the poor live in rural areas, RRBs are expected to play a major role in the scheme. But if one looks at the statistics, as on 18th December 2014 RRBs are behind public sector banks not only in opening accounts under Jan Dhan Yojana but also in issuing RuPay Cards. Out of 9.7 crore of accounts opened so far, RRBs contribution is just 1.68 crore, out of which 1.43 crore are in rural areas where 25 lakh are in urban areas. The number of RuPay Cards issued is just 49.75 lakh.

This clearly shows that RRBs are still not able to penetrate into poorer sections. It is primarily because their operations are limited to the area notified by the Government limiting them to just one or two districts. So my first point is that the area of RRBs needs to be expanded. Each RRB should be permitted to go wherever it wants. Hence I request hon. Minister to give RRBs a free hand for their operations so that their further operations reach out to as many poor people as possible. Coming to share capital of RRBs, clause 3 of the Bill aims to amend section 5 of the RRB Act 1976 by permitting the RRBs to raise the capital from market by keeping the combined share of Central Government and State Government and sponsored banks at 51 per cent. Now in the proposed amendment, the share capital of the RRBs can be split into 200 crore equity shares of Rs 10/- each. When compared to the present arrangement which is 5 crore

share capital of RRBs split into 5 lakh shares of Rs 100/- each, this move of the Government will help the RRBs to mop up funds from capital market. It is necessary since the financial constraints are being faced by the Central Government, State Governments and also sponsored banks are finding it difficult to provide financial assistance to RRBs.

Here again, the Government has done a good job by keeping the combined share of Central, State and the sponsored banks to be not less than 51 per cent. It is a part of the reform process; as we know, last month, the Government has allowed public sector banks to raise funds from the market, by keeping its share up to 52 per cent. It is primarily to meet the Basal-III norms by the banks.

Our ultimate objective is to ensure that RRBs to have more reach to the rural areas. The success of the rural credit in our country largely depends on the financial strength. There is no doubt that RRBs are the key financing institutions at the rural level, which shoulders the responsibility of meeting the credit needs of different types of rural areas.

At present, most of the RRBs are facing the problems of overdo, expansion, infrastructure, technology, recovery, NPAs and others. If we succeed in overcoming these difficulties, I am confident that we can bring the image of the RRBs as the common man's bank.

Thank you very much for giving me the time.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI JAYANT SINHA): Thank you very much, Mr. Deputy-Speaker, Sir, for giving me the opportunity to respond to the excellent debate that we have had so far about the amendments to the Regional Rural Banks (Amendment) Bill.

I will start off by saying that there were a lot of expressions of care and compassion for our farmers from my hon. colleagues. As far as this Government is concerned and as far as I am personally concerned, since I come from a very rural backward district, we are working and we will continue to work and do the utmost that we can to be able to provide facilities, resources and credit to our farmers, and to provide them all the services. So, they should not doubt our sincerity and they should not doubt our commitment to be able to provide all these facilities and services to our farmers.

Before I get into answering the specific concerns that they have, let me very quickly sketch out the way agricultural credit works in our country.

Agricultural credit is provided by a variety of institutions, which includes RRBs. Some of the hon. Members felt that it was RRBs that are providing the bulk of agricultural credit. That is a fallacy. The fact is that they provide about 11.6 per cent of the total agricultural credit of Rs.7 lakh crore that is going out every year. It has gone up from Rs. 4 lakh crore in 2009-10 to Rs.7 lakh crore now. So, it is growing well. In fact, the share of the RRBs has increased from nine per cent to 11.6 per cent. So, they are performing well.

But they are one among many other institutions that provide agricultural credit. So, when we talk about agricultural credit, when we talk about providing facilities, resources and support to our farmers, we have to look at the entire picture, not just look at the RRBs in isolation. Of course, in the Ministry and in our Government, we are looking at the entire picture. The RRBs play an important role and that is what we actually want to strengthen.

It is very important for us to continue to strengthen agricultural credit and credit to our farmers because they fall prey, often, to very unscrupulous chit funds and the Ponzi schemes that they defraud them and make it difficult for them to attain financial security. So, it is very important for us to be able to deepen financial inclusion in our rural areas. That is what this Bill is intended to do.

We have to understand that we have been working on the whole issue of RRBs – strengthening them and improving them over a long period of time. There was a time after 1976 when these RRBs were created, when we had 196 RRBs. They suffered from not having economies of scale; they suffered from poor management and they suffered from not having sufficient technology. So, over a period of time, which started from 2002 onwards, which was accelerated after 2005, we consolidated and amalgamated these 196 RRBs to 56 banks and these 56 banks, as the RBI, NABARD and other institutions have shown as, are actually doing quite well.

This has been a long-drawn process; it has gone through the Standing Committee; there have been many reports; the whole process of coming up with amendments to the 1976 Act has been underway since 2011. It has gone to the Standing Committee; this Amendment Bill was produced and put together by the previous Government. We made some changes and we brought it forward which we think will make it even more effective.

So, it is not as if we are rushing this Bill in any way. It has been in the works for a long time; it has gone through all the parliamentary vetting that it does require.

One of the important things that we have to remember in all of these is that when we think about agricultural credit, we have to think about it in terms of creating a flourishing eco-system. As I said, it is not just one institution. There are many institutions that are required to come together to provide agricultural credit and products and services of various kinds. So, we are looking at the entire picture and in particular, the RRBs are the ones that we are focusing on right now.

The Regional Rural Banks in the last 4-5 years particularly after the consolidation process has taken hold and have, in fact, performed quite well. The reason why we are moving this amendment, I would like to urge the hon. Members to consider is not because they are doing badly but we are doing it and we brought this set of amendments because they are doing well. So, we want to strengthen them, make them stronger and get to the needs that you have said which is to deepen financial inclusion and to be able to provide them credit. So, we are, in fact, pursuing those exact goals that you would like and which the country demands of us and that we needed at this stage. So, that is exactly what we are trying to do.

Let me tell you that right now we have 19000 branches of the Regional Rural Banks that are covering 42 districts. We represent 38 per cent of the total rural branches that exist in this country. Their total deposits in the Regional Rural Banks are quite sizeable. They are Rs. 2.4 lakh crore and their total loans are Rs. 1.6 lakh crore. Their priority sector lending which is supposed to be 40 per cent for a PSU bank that is what the RBI mandates, is 82 per cent and their profitability has been strong. Right now the net interest margins are running at 0.87 per cent. The net NPA of the public sector banks right now is running at about 4 per cent but the gross NPA of the Regional Rural Banks are running at 6 per cent. So, these banks are actually doing quite well and because they are doing well, because we want to expand financial inclusion; because we want to expand credit, therefore, we have to strengthen them.

This whole process of strengthening them has been, as I said, gone through a long consultative process. The Chakraborty Committee was constituted. It deliberated on this for two years. The NABARD came out with a report and it is on the basis of this report, that we put all of this together. There is a basic fact of banking which I would like the hon. Members to reflect on. There is a basic fact

of banking which is if they want to run their banks well and if they have to lend more, they have to provision against that. So for every Rs.100 that I lend, I have to provision Rs.9 for the Regional Rural Bank, for instance, of capital that stays on my balance sheet. So, if I want these banks to grow and if I want these banks to lend more, then I have to have the capital. That is the basic essence and nature of banking. So the Regional Rural Banks have been doing at 14 per cent a year, because they have been expanding their presence, because they have been successful, and because of the amalgamation, we have to provide them capital. That is what we are trying to do.

Now, there have been objections raised about the manner in which we are providing the capital. Certain hon. Members like my good friend, Shri Mahtabji has talked about this privatisation. Some other hon. Members have said that the States are being pushed out of this system. There is a very simple answer to that. We are providing flexibility on the capital structure. We are not mandating what the capital structure need be. It could be private capital and it could also be capital from your States. So, if you are concerned that in Tamil Nadu your share is going to go below 15 per cent and you are concerned about the welfare of your citizens as of course as you should be then, please put more money into your Regional Rural Banks, increase your share and capitalise them in that way. We are not necessarily saying that it should be private capital. We are just saying that we need more capital and in this Bill we are creating the opportunity to flexibly bring in the capital, whether it comes in from the States, the sponsor bank, the Central Government or from private capital, the idea here is flexibility. It is not necessarily privatisation. If you want to step up, I would urge you, hon. Members, put your money where you mouth is. Put more money into your Regional Rural Banks. You have two of them in Tamil Nadu. Put more money into them and provide them the services and facilities that you so eagerly want to provide them so that flexibility is there. This flexibility is what we have provided and therefore, I do not believe that we should be overly concerned about private capital coming

in and changing the public nature of these banks. It is because that is precisely what these banks are intended to do and that is precisely what they are doing very well right now.

The other concern that we had from the AIADMK was that we are tying these banks too long to the sponsor banks. You said that there is five year provision that we had and why are we taking away the resolution of that and why are we saying that sponsor banks should continue to be able to work with these banks. There is a simple fact that goes with shareholder ownership. The sponsor banks right now own 35 per cent of the Regional Rural Banks and because they own 35 per cent of the Regional Rural Banks, it is important for them to be able to understand what is happening there and to maintain that managerial assistance and the managerial control that they have. That reflects their 35 per cent ownership and we also understand that it is important for us to take the talent that exist in the PSU banks because of the good systems that they have, the good training programmes that they have and to bring their excellent managers into these Regional Rural Banks on a rotation basis so that we can strengthen the Regional Rural Banks. So, that is the reason why we would like them to continue to provide management assistance that they are providing. I do not believe that that should be a matter of great concern to us.

Finally, regarding our PSU banks, we have said it and the House has agreed that we can bring the Government shareholding down to 51 per cent. In this particular instance also, we are saying that the State Government share of 15 per cent will not be changed unless we agree on that and there is a consultation process associated with it. We are explicitly saying that the ownership of the Central Government and the sponsor banks should be greater than 51 per cent. So, in no way, based on these items that we have brought in the Bill, the public nature of these banks is going to be compromised as we all share the same goal which is to increase financial inclusion, to provide innovative and new products in services to our farmers and rural areas.

There was a final concern about 31st December. What we are trying to do with 31st December is to align them with the standard reporting and compliance process which all other banks, which are to be associated with the financial year, have in the country. This will help them in raising capital, help them in their tax filings and help them in running the banks. It is a way to make the banks more efficient which, I am sure, is something that you agree to.

With that, I would like to conclude what I am saying and I would ask the hon. Deputy-Speaker to move the Bill and pass it. Thank you very much.

HON. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the Regional Rural Banks Act, 1976, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill.

As Shri M.B. Rajesh and Prof. Saugata Roy are not present to move their amendments to Clauses 3 and 4, I shall now put Clauses 2 to 4 together to the vote of the House.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 5 Amendment of Section 9

HON. DEPUTY SPEAKER: Shri K. Suresh is not present. Shri Bhartruhari Mahtab.

SHRI BHARTRUHARI MAHTAB : I beg to move:

"Page 3, *for* lines 9 to 11, *insert*,--

"(3) The Central Government may, in consultation with the State Government, appoint an officer of the State Government on the Board of Regional Rural Banks, if the State Government recommends that it is necessary for the purpose of effective functioning of the Regional Rural Banks.". (11)

Sir, it was interesting to hear our young Minister advising or educating us relating to the State Governments investment in the share capital. Hearing this from the Union Government is nothing new on the part of the respective regional parties.

My amendment is, the Central Government may appoint an officer of the State Government on the Board of Regional Rural Banks, if it considers necessary, for the purpose of effective functioning of the Regional Rural Banks.

The onus of effective functioning of the RRBs lies with the Central Government, the State Government and also with the sponsoring banks. The ratio is divided as 15 per cent and 35 per cent. When the hon. Minister is suggesting that if the concerned States are so interested that their share should not come down, then how much should they maintain? Is it 15 per cent? But the major stake is with the Union Government and also with the sponsor banks that comes to 85 per cent. And this Bill clearly demonstrates that he will bring it down to 51 per cent even if the respective State Government gives 15 per cent. I would like to educate myself on this point. Even if the State Government invests upto 15 per cent, that is the maximum limit.

SHRI JAYANT SINHA: You can increase it and take the share.… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Then what for we have 50 per cent, 15 per cent and 35 per cent? This flexibility is our concern. The flexibility here is, if the Central Government or the Union Government wants to withdraw and give it to the private players, it can do it. That is our concern. The respective State Governments can protect their interests in the Regional Rural Banks. But the concern is, the Central Government withdraws and gives it to the private players. Whose interest is being compromised? … (*Interruptions*) I have to explain. I have to have my say. … (*Interruptions*) It is not so simple Shri Meghwal, because ultimately there were ten Reports on this. Why had the Finance Ministry considered ten Reports before taking a decision like this? Why, Governors and Deputy-Governors, had given Reports? Why was the Government unable to take a

decision? You have a mandate and you are taking this decision today and you say that the previous Government was also contemplating to move such amendments. But they did not move these amendments. It is your Government which is doing this. This Government is going to privatise the RRBs. That is my allegation. By this method, you are bringing in private players. You want money to be invested in the RRBs. It is well and good. But is it necessary to do this? Earlier, Rs. 2,200 crore were invested to lift up the RRBs. It is time this Government can also think of such a measure.

I am moving my amendment. Therefore, I am coming to my amendment. In clause 5, it is said: "Two directors shall be elected from the shareholders including the shareholders referred to in sub-clause (i)". It is also said: "Three directors shall be elected from the shareholders including shareholders referred to in sub-clauses (i) and (ii)." So, practically there are five directors. Over and above that, clause 3 of section 5 says, 'If the Government wishes to have one more director, it can do so". There my amendment is, allow the State Government on the Board of Regional Rural Banks if the State Government recommends that it is necessary for the purpose of effective functioning of the Regional Rural Banks. That is my amendment. I am moving my amendment.

SHRI JAYANT SINHA: Mr. Deputy-Speaker, Sir, responding to my senior colleague Shri Mahtab for his concern about privatization, I will just reiterate what I said earlier. What we are providing here is flexibility. We are not necessarily saying it should be private capital. In fact, what we are saying very clearly is that the Central Government and the sponsoring bank, which today have 85 per cent, 50 per cent plus 35 per cent, can come down to 51 per cent. Now, the 34 per cent that they have released can be taken up by any one. We are not saying that the State Government is capped at 15 per cent. We are saying the State Government can take that 34 per cent. Because the State Government is taking the 34 per cent in this, I would suggest, that it defeats the amendment that the hon. Member is presenting. As they increase it by 34 per cent, they have an opportunity to put

Independent Directors on the Board. So, both the things are taken care of. We are creating the flexibility. If the State Governments are so inclined and so supportive of their Regional Rural Banks, then they should step in and, as I said, put their money where their mouth is. Thank you.

HON. DEPUTY-SPEAKER: I shall now put amendment no. 11 to clause 5 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.
Clause 5 was added to the Bill.

Clause 6 Substitution of new section for section 10

HON. DEPUTY-SPEAKER: Prof. Saugata Roy – not present.

The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.
Clause 6 was added to the Bill.

Clause 7 was added to the Bill.
Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI JAYANT SINHA: I beg to move:

"That the Bill be passed.

HON. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. DEPUTY-SPEAKER: The motion is adopted and the Bill is passed.

HON. DEPUTY-SPEAKER: We are now taking up the 'Zero Hour."

Shri K. Parasuraman.

*SHRI K. PARASURAMAN (THANJAVUR): Hon'ble Deputy Speaker Sir. Vanakkam. I thank People's Chief Minister and beloved leader Hon'ble Puratchithalaivi Amma for making me the Member of Parliament representing Thanjavur constituency. The previous UPA government introduced Uzhavan Express train service between Chennai and Thanjavur. Since the commencement of this train service, only old bogies have been attached to this train. Moreover this Uzhavan Express train lacks cleanliness. There is a shortage of sanitary staff for upkeep of clean toilets in this train. Even at times there is no adequate supply of water for use in toilets. Train looks untidy with shabby curtains and rust filled curtain holders. Thanjavur, Nagappatinam and Tiruvarur are surrounded by many temples. Tourists and other people from different places use this Uzhavan Express train to go on pilgrimage. I therefore urge the railway authorities to look into the issue of cleanliness of Uzhavan Express. Railway line between Thanjavur and Pattukkottai has been kept pending for more than 50 years. The revenue survey with regard to the said railway line should be completed soon and Uzhavan Express train service should be extended up to Pattukkottai. Hon'ble Deputy Speaker Sir, Trains like Mannai Express, Rameswaram Express are also lacking in cleanliness and clean toilet facilities. I urge that the railway authorities should look into this issue. Thank you Sir.

* English translation of the Speech originally delivered in Tamil.

SHRI RATTAN LAL KATARIA (AMBALA): I would thank you, hon. Deputy-Speaker, Sir, for calling me to raise this important issue.

Due to the hard labour of our farmers, horticulture production has exceeded the combined production of food grains and oilseeds, which is an estimated 265 million tones. It is an increase of 8.6 per cent from food grains and oilseeds. But due to non-availability of facilities for aggregation, storage, transportation, cold chain and low level of processing of agrarian produce, high level of losses to the tune of 18 per cent are reported. If we are able to give supply chain to our farmers, these losses may be decreased. The hon. Prime Minister has given a slogan "Make In India." If the Food Processing Ministry encourages large scale private investment in agro-processing industry, the food processing industry may develop which is the next growth engine of our economy. Our Food Processing Industry has a huge potential to generate employment.

Even after 68 years of Independence, 38 per cent households in the country have no jobs. According to 2011 Census, 10.1 per cent women are the head of the family but they have no resources for income generation. I would like to request the hon. Minister to give top priority to food processing industry so that our villagers may progress and the rush towards urban areas may be stopped.

SHRI SIRAJUDDIN AJMAL (BARPETA): I would like to draw the attention of the House towards a very unfortunate incident that shocked Assam and rocked the political scenario of the State during the last week of October this year. On 28th Oct. 2014, a little known news channel named 'News X', without any authenticity, broadcast a news item accusing our party AIUDF and Jamiat-ulema-e-Hind as well as our party leader, Maulana Badruddin Ajmal of recruiting volunteers to be trained by Al-Qaeda.

This false and baseless news item has damaged the dignity and reputation of my brother, Maulana Badruddin Ajmal who is a second time member of this august House. He is not only President of AIUDF but also attached with several socio-economic, non-political organizations, including Jamiat, which has a golden

history of working for nation before and after Independence of the country.

Similarly, this news item tarnished the image of our party AIUDF, a democratically functioning party, which has been working for different sections of citizens irrespective of caste, creed and religion. Moreover, it created enmity and tension between different communities and triggered protests and shut down in the State.

The news channel claimed to have NIA report on which the news was based but the Assam Chief Minister and DGP of Assam openly denied such allegations. In addition to that, the Home Department of Assam Govt, made it clear in recently concluded Assembly session that it did not have any proof or intelligence report against our party chief or Jamiat. We see a deep conspiracy to malign the image of our party chief, Maulana Badaruddin Ajmal who is drawing appreciation across all sections of people because of his commitment for welfare of people, especially the poor and downtrodden people of India.

Through you, Sir, we request the Government of India to take stern action against the news channel for spreading false news items that disturbed the peace and tranquility of the state and also against those local political leaders who, despite denial of Assam CM and Home Department, continue making allegation against our party and its chief for their political and personal gains.

माननीय उपाध्यक्ष : एडवोकेट जोएस जॉर्ज (इडुक्की) - उपस्थित नहीं।

श्री लक्ष्मण गिलुवा (सिंहभूम) - उपस्थित नहीं।

श्री गजेन्द्र सिंह शेखावत (जोधपुर) : महोदय, मैं आपका ध्यान और आपके माध्यम से सरकार का ध्यान एक विषय के प्रति आकृष्ट कराना चाहता हूँ और आपने उसके लिए मुझे अवसर दिया, उसके लिए मैं आपको धन्यवाद ज्ञापित करता हूँ।

महोदय, देश भर में 15 राज्यों में राष्ट्रीय विधि विश्वविद्यालय काम कर रहे हैं। उन 15 राज्यों में जो राष्ट्रीय विधि विश्वविद्यालय काम कर रहे हैं, उसमें कुल मिलाकर 1685 सीट्स हैं। उनमें से 11 राष्ट्रीय विधि विश्वविद्यालयों में भोपाल से लेकर बंगलौर तक 11 राष्ट्रीय विधि विश्वविद्यालयों में 11 परसेंट से लेकर 66 परसेंट तक सीटें राज्य के स्थानीय विद्यार्थियों के लिए आरक्षित है। राजस्थान के जोधपुर में, मेरे

लोकसभा क्षेत्र में स्थित राष्ट्रीय विधि विश्वविद्यालय एकमात्र ऐसा विधि विश्वविद्यालय है, जहाँ राजस्थान के विद्यार्थियों के लिए एक भी सीट आरक्षित नहीं है।

महोदय, मैं आपके माध्यम से सदन और सरकार का इस बात की ओर ध्यान आकृष्ट करना चाहता हूँ कि स्थापना से लगभग 15 साल बीत जाने के बाद भी राजस्थान के विधि विश्वविद्यालय के स्टूडेंट्स के लिए, जो नेशनल लॉ यूनिवर्सिटी, जोधपुर में एडमीशन लेना चाहते हैं, राजस्थान के विद्यार्थियों के लिए यह सुविधा उपलब्ध नहीं कराई गयी है। शीघ्र ही यह सुविधा उपलब्ध कराई जानी चाहिए, इसके लिए मैं सरकार से माँग करता हूँ।

माननीय उपाध्यक्ष : श्री पी.पी.चौधरी और श्री देवजी एम. पटेल अपने आपको श्री गजेन्द्र सिंह शेखावत जी के विषय के साथ सम्बद्ध करते हैं।

श्री कपिल मोरेश्वर पाटील (भिवंडी) : उपाध्यक्ष महोदय, मेरे लोक सभा क्षेत्र भिवंडी में पावरलूम टैक्सटाइल का बहुत बड़ा कारोबार है जो 150 सालों से वहाँ चल रहा है। पहले तो वह हैंडलूम था लेकिन अभी पावरलूम में तब्दील हुआ है। इस व्यवसाय से कम से कम 7 लाख लोगों को वहाँ रोज़गार मिलता है। इस व्यवसाय में देश के अन्य राज्यों से, जैसे मेरे पीछे बैठे सांसद देवजी पटेल जी के जालौर लोक सभा क्षेत्र से, गुजरात, आंध्र प्रदेश, तेलंगाना, उत्तर प्रदेश और महाराष्ट्र में मालेगाँव, धुले, इचलकरंजी - यहाँ बहुत बड़े पैमाने पर यह कारोबार चलता है। जिन लोगों ने यह हैंडलूम का व्यापार शुरू किया था, वह अपने घरों में शुरू किया था, छोटे पैमाने पर शुरू किया था, लेकिन आज 150 साल होने के बावजूद भी वे अपना व्यापार घरों से निकालकर बाहर नहीं ला पाए और न उनका आधुनिकीकरण कर पाए। ये गरीब लोग हैं और हमारी जो टैक्सटाइल पॉलिसी है, वह हालांकि अच्छी है, लेकिन उनको उससे कुछ फायदा नहीं मिलता है। आपके माध्यम से मेरी टैक्सटाइल मिनिस्टर से तथा सरकार से विनती है कि देश के कोने-कोने में इस तरह का जो टैक्सटाइल का व्यापार होता है, उसका सर्वे कराकर इन लोगों को अगर इस व्यापार में हमें मुख्य प्रभाव में लाना है तो सर्वे कराकर इनके लिए ऐसी पॉलिसी लाई जाए कि इनको बैनिफिट मिले और इनका व्यापार बढ़े।

HON. DEPUTY SPEAKER: Shri Gajendra Singh Shekhawat, Shri Devji M.Patel and Shri Nana Patole are permitted to associate with the issue raised by Shri Kapil Moreshwar Patil.

श्री हरिनरायन राजभर (घोसी) : मान्यवर, मैं आपके माध्यम से भारत सरकार से कहना चाहूँगा कि पूर्वी उत्तर प्रदेश को पूर्वांचल राज्य के तौर पर स्थापित करने की मांग पहले से ही बार-बार उठती आ रही है

क्योंकि पश्चिमी उत्तर प्रदेश के मुकाबले पूर्वी उत्तर प्रदेश बहुत पिछड़ा हुआ है। उत्तर प्रदेश की जो भी सरकारें हुईं, उन्होंने पूर्वांचल के विकास को नज़रंदाज़ किया। इससे पूर्वांचल की जनता किसी न किसी रूप में पूर्वांचल राज्य बनाने की मांग करती आ रही है। क्या भारत सरकार के संज्ञान में यह है कि पूर्वांचल राज्य बनाया जाएगा? यदि है, तो यह कब तक बनेगा?

SHRI P. NAGARAJAN (COIMBATORE): Mr. Deputy Speaker, Sir, with the blessings of *Puratchi Thalaivi Makkal* Chief Minister *Amma,* I would like to raise an important matter pertaining to my constituency.

Coimbatore city is popularly known as the 'Manchester of South India' and the people of Coimbatore constituency are well known for their entrepreneurship and efficacy throughout India. It is famous for textile machinery production, manufacturing of industrial motors and engineering tools. We have developed a lot of technocrats in our excellent educational institutions and a lot of multinational companies are utilizing their knowledge. But there is inadequate high paying opportunities in Coimbatore for these people and there are not enough industries to use their entrepreneurial ability, skill and the best environmental factors available in my constituency.

Sir, under the able guidance of hon. *Puratchi Thalaivi Amma*, Coimbatore city has been awarded by India Today as the Best City for 2014 under the category of Investment, Transport, Public Services, Healthcare and overall Best Emerging City. Our hon. *Puratchi Thalaivi Amma* has also sanctioned Rs. 2,378 crore during this financial year for the overall further development including infrastructural development in this Manchester city to attract more NRI investment and MNCs so that more employment opportunities can be created.

Hence, I request the hon. Minister of Heavy Industries and Public Sector Enterprises to consider setting up a heavy industrial Public Sector Undertaking and multinational companies in my constituency.

श्री चामाकुरा मल्ला रेड्डी (मलकाजगिरी) : उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र मलकाजगिरी में बहुत सारे रेलवे अंडर ग्राउंड ब्रिजेज पुराने और कमजोर हो गए हैं। मलकाजगिरी रेलवे स्टेशन से सफिलगुडा रेलवे

स्टेशन तक डेढ़ किलोमीटर की दूरी है और चार लाख की जनसंख्या है। वहां दो रेलवे क्रासिंग गेट्स हैं। यहां से स्कूली बच्चे, जूनियर कालेज के बच्चे और रेलवे कर्मचारी निकलते हैं, जिसकी वजह से ट्रैफिक जाम हो जाता है। यहां आधे-एक घंटे में ट्रेन आती-जाती रहती है।

मेरा आपके माध्यम से रेलवे मंत्री जी से निवेदन है कि इस गंभीर समस्या से निजात दिलाने में हमारी मदद करें। मैं एक बात और कहना चाहता हूं कि नई एमएमटीसी की रेल लाइन बन रही है। उस जगह पर पांच हजार लोग, जो कि पच्चीस सालों से वहां रह रहे हैं, उन्हें निकाला जा रहा है। अगर उन्हें दूसरी जगह घर दे कर वहां से हटा कर नई रेल लाइन बनाई जाए, तो बहुत अच्छी बात होगी।

श्री भगवंत मान (संगरूर): उपाध्यक्ष जी, हमारे देश में लेबर कानून 1936 की क्लाज़ नः 6 में कहा गया है कि मजदूरों को उनकी मजदूरी सिक्के में या करंसी में दी जाए और मांगने पर ही चैक द्वारा भुगतान किया जाए।

महोदय, हमारे देश में अगर मजदूर बैंक द्वारा अपनी सैलरी मांगता है तो उसे नौकरी से निकालने का डर बना रहता है क्योंकि, उन्हें नगद पैसा कम दिया जाता है और हस्ताक्षर ज्यादा एमाउंट पर कराए जाते हैं चाहे कोई टैक्सी ड्राइवर है या भट्टा मजदूर हैं या किसी और तरह के भी काम करने वाले हों। कुछ मजदूर संगठनों ने मंत्री जी को इस संबंध में चिट्ठी लिखी थी। इस चिट्ठी के जबाव में कहा गया कि सभी मजदूरों के पास बैंक खाते नहीं हैं और लेबर कानून 1936 की क्लाज़ संख्या-6 को बदल नहीं सकते हैं। मैं मंत्री जी को कहना चाहता हूं कि जन-धन योजना के तहत सभी नागरिक अपना बैंक खाता खुलवा रहे हैं। मैं आपके माध्यम से सरकार से कहना चाहता हूं कि मजदूरों को उनकी मजदूरी बैंक के जरिए से दी जाए, चैक द्वारा दी जाए। इससे काले धन की समस्या पर भी रोक लगेगी और मजदूरों को भी उनकी पूरी मजदूरी मिलेगी।

माननीय उपाध्यक्ष : श्री गणेश सिंह - उपस्थित नहीं।

श्री प्रहलाद सिंह पटेल।

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, मैं भारत सरकार और सामाजिक न्याय मंत्रालय से महाराष्ट्र में रहने वाली लोधी जाति को पिछड़ी राष्ट्रीय अनुसूची में जोड़ने के विषय में निवेदन कर रहा हूं। देश के अनेक राज्यों में लोधी जाति के लोग हैं और ज्यादातर कृषि कार्य में लगे हुए हैं। मेरी जानकारी में लोधी जाति उत्तर प्रदेश, उत्तराखंड, हरियाणा, पंजाब, मध्य प्रदेश, छत्तीसगढ़, बिहार, झारखंड, पश्चिम बंगाल, असम, राजस्थान, जम्मू-कश्मीर, गुजरात और कर्नाटक में पिछड़ी जाति में आती है लेकिन महाराष्ट्र में यह जाति पिछड़ी जाति में नहीं है। महाराष्ट्र सरकार ने 18 अगस्त, 2004 को पत्र क्रमांक 1/14(11)/2004

आर.डब्ल्यू./एन.सी.बी.सी. से सूचीबद्ध करके भारत सरकार के पास प्रस्ताव भेजा है कि इसे राष्ट्रीय पिछड़ा वर्ग की सूची में डाला जाए।

महोदय, मैं आपके माध्यम से भारत सरकार से और सामाजिक न्याय मंत्रालय से निवेदन करता हूं कि महाराष्ट्र में लोधी जाति को पिछड़ी राष्ट्रीय सूची में डाला जाए।

श्री नाना पटोले (भंडारा-गोंदिया) : महोदय, मैं अपने आपको श्री प्रहलाद सिंह पटेल द्वारा उठाए गए मुद्दे से संबद्ध करता हूं।

श्री रामचरण बोहरा (जयपुर शहर): महोदय, जयपुर विश्व पर्यटन मानचित्र पर गुलाबी शहर (पिंक सिटी) के रूप में विख्यात है और दिल्ली-जयपुर-आगरा गोल्डन कोरीडोर के रूप में मशहूर है। जयपुर शहर पर्यटन की दृष्टि से देश की छोटी काशी के रूप में प्रसिद्ध है। भारत में आने वाला हर तीसरा विदेशी पर्यटक राजस्थान व जयपुर पिंक सिटी की यात्रा जरूर करता है। राजस्थान के जो प्रसिद्ध किले, दुर्ग, महल, हवेलियां, अभ्यारण्य और रेत का समुद्र है, ये सभी देशी-विदेशी पर्यटकों को आकर्षित करते हैं। प्रदेश की कला, संस्कृति, इतिहास और स्थापत्य कला, हस्तशिल्प की भी दुनिया में अलग ही पहचान है। जयपुर शहर वर्ल्ड क्लास एवं स्मार्ट सिटी की ओर अग्रसर हो रहा है। राजस्थान के आर्थिक विकास में पर्यटन की महत्वपूर्ण भूमिका है। राज्य का जयपुर-जोधपुर, जालौर-सांचोर, जैसलमेर-उदयपुर-अजमेर आदि अनेक ऐसे पर्यटन स्थल हैं, जिनमें देशी-विदेशी पर्यटकों की आवाजाही हमेशा बनी रहती है। दुर्भाग्य से पिछले कुछ वर्षों से जयपुर, जोधपुर, उदयपुर और आगरा के मध्य हवाई सेवाएं बंद होने से पर्यटकों को काफी असुविधा का सामना करना पड़ रहा है। इसके अभाव में पयर्टन से जुड़े व्यवसाय जैसे होटल, श्रमिक और हैंडीक्राफ्ट में काफी कमी हो रही है। प्रदेश के राजस्व पर भी इसका प्रभाव पड़ रहा है।

मेरा आपके माध्यम से भारत सरकार से निवेदन है कि इस गोल्डन कॉरिडोर में इंडियन एयरलाइंस एवं निजी एयरलाइंस की सेवाएं पुनः चालू की जाएं, जिससे व्यवसाय बढ़ेगा और प्रदेश को राजस्व प्राप्त होगा।

HON. DEPUTY SPEAKER: Shri Devji M. Patel, Shri Gajendra Singh Shekhawat and Shri P. P. Chaudhary are permitted to associate with the issue raised by Shri Ramcharan Bohra.

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष जी, यदि मेरी किसी भावना से आप आहत हुए होंगे, मैंने गलती नहीं की, लेकिन मैं क्षमा चाहता हूं।

उपाध्यक्ष जी, एक तरफ देश के प्रधानमंत्री 'मन की बात' में रेडियो के द्वारा पूरे देश को नशामुक्त करने की बात करते हैं। महोदय, यह नशा की ही बात है। ड्रग्स, अफ़ीम में देश के अरबों-खरबों रुपये बर्बाद हो रहे हैं। छः करोड़ 80 लाख आदमी सिर्फ़ तम्बाकू खाने से मर जाते हैं। आठ लाख लोग गुटखा खाने से होने वाली बीमारियों से पीड़ित हैं। छः करोड़ बीस लाख लोग शराब पीने से मर गए। बीस लाख लोग सालाना अफीम खाने से मर जाते हैं। इस देश के नौजवान शराब, अफीम और ड्रग्स खाने से बर्बाद हो जाते हैं।

उपाध्यक्ष महोदय, आज यह पेपर में रोज़ आ रहा है। पंजाब में ई.डी. के द्वारा पदाधिकारियों की इसमें संलिप्तता पायी गयी है। पंजाब प्रदेश के 90% नौजवानों का नाम देश की कुर्बानी के लिए लिया जाता था, वहीं आज 90% पंजाब के नौजवानों का नाम ड्रग्स से पीड़ित में गिना जाता है। पंजाब का पूरा का पूरा नौजवान और परिवार ड्रग्स से बर्बाद हो गए हैं। इसमें कुछ सेना के पदाधिकारियों का भी नाम आया है। इसमें एक मंत्री का नाम आया है, जिन्होंने रेजिग्नेशन भी दिया। आज कई मंत्रियों और उसमें से 40% नाम राजनीतिज्ञों के हैं।

मैं आपके माध्यम से प्रधान मंत्री से आग्रह करना चाहूंगा कि यदि आप नशा को बंद करना चाहते हैं तो आप देश के सबसे सशक्त इंसान हैं, आपने गुजरात में जिस तरह से नशा बंद किया, वैसे आप देश में भी नशा बंद कर सकते हैं।

मैं आपके माध्यम से यह कहना चाहता हूं कि वहां जो सरकार है, उसमें आपकी भागीदारी है। आप वहां के मंत्री को रैजिग्नेशन दिलाएं। वहां के राजनेताओं का जो उसमें इंवॉल्वमेंट है, उसकी जांच कराएं। इस देश में जो भी राजनीतिज्ञ इसमें इंवॉल्व हैं, उनकी जांच करा कर उन्हें अविलम्ब गिरफ़्तार करके जेल भेजें। ड्रग्स रैकेट माफिया का इस देश में अविलम्ब पर्दाफाश करके इस देश के नौजवानों को बचाएं। यह मैं आपके माध्यम से आग्रह करना चाहता हूं।

HON. DEPUTY SPEAKER: Shri Bhagwant Mann and Shrimati Ranjeet Ranjan are permitted to associate with the issue raised by Shri Rajesh Ranjan.

Yogi Adityanath – not present.

SHRI RAM PRASAD SARMAH (TEZPUR): Thank you, Sir. I would like to say that Tezpur is a tourist destination of Assam in the North East India region. We have got Switzerland of the East, that is Arunachal Pradesh. We have got religious tourism, water tourism, eco tourism, medicinal plant tourism etc. There is the highest rain prone area in Cherrapunji. Shillong is known as the "Scotland

of the East". Rukmini was married by Shri Krishna in Sadiya, a border area of Arunachal Pradesh. These places are neglected. Tourism has not been developed in these areas. Road connectivity is there but rail and air connectivity is very poor. As and when a man goes to tour those areas, he can visit all the eight States including Sikkim, Darjeeling, Shillong and Tawang. Tawang is the most beautiful place in India. It is better than any other tourist destination in India including the snow clad mountains of the Himalayan Range.

Sir, through you, I would like to request the Government of India as well as State Governments of North Eastern Region to take up the tourism cluster programme in the North Eastern Region.

श्री जय प्रकाश नारायण यादव (बाँका) : महोदय, मेरे संसदीय क्षेत्र बाँका, बिहार एवं बिहार के जिला जमुई तथा सीमावर्ती मुंगेर, झारखंड के पहाड़ी क्षेत्र से जुड़ा हुआ है। इन जिलों में नैय्या, खैरा एवं पुझाड़ जाति की अच्छी खासी आबादी है। आज की तिथि में उन्हें अत्यंत पिछड़ा वर्ग में रखा गया है। नैय्या, खैरा एवं पुझाड़ जाति का मुख्य कार्य मजदूरी, जैसे लकड़ी काटना, पत्तल बनाना, मिट्टी काटना, पत्ता बेचना आदि हैं। उनमें शिक्षा का घोर अभाव है। इन्दिरा आवास योजना के अन्तर्गत कुछ मकान उन्हें मिल भी जाएं, तो पारिवारिक सदस्य की आकस्मिक मृत्यु के उपरान्त ये आवास छोड़ देते हैं और नये आवास की तलाश में यत्र-तत्र चले जाते हैं। बिहार राज्य में अनुसूचित जनजाति या महादलित जाति की तरह इनकी अत्यंत दुःखदायी स्थिति बनी हुई है। नैय्या और पुझाड़ जाति का खासकर बाँका जिले में बहुत दुःखदायी जीवन है।

अतः मैं भारत सरकार से माँग करता हूँ कि बिहार राज्य के जिला बाँका, जमुई, मुंगेर और पहाड़ी क्षेत्रों में रहने वाली नैय्या, खैरा एवं पुझाड़ जाति को अनुसूचित जनजाति में शामिल किया जाए ताकि उनकी माली हालत में सुधार हो सके व उनकी आबादी बच सके। धीरे-धीरे उनकी आबादी लुप्त होती जा रही है, समाप्त होती जा रही है। सरकार की तरफ से भी सरकारी संसाधनों में इनकी हकमारी हो रही है। इसलिए मैंने अपने संसदीय क्षेत्र बाँका में अवस्थित नैय्या, खैरा व पुझाड़ जाति को मुख्य रूप से अनुसूचित जनजाति में शामिल करने का मैं आपके माध्यम से सरकार से आग्रह करता हूँ।

HON. DEPUTY SPEAKER: Shri Ravinder Kushawaha – not present.

Shri Rajan Vichare.

श्री राजन विचारे (ठाणे) : महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे सदन में बड़े ही महत्वपूर्ण विषय पर बोलने का अवसर दिया। इसका सम्बन्ध देश के ऐतिहासिक रेलवे स्टेशन महाराष्ट्र के ठाणे से है, जो मेरा संसदीय क्षेत्र है। देश की पहली ट्रेन मुम्बई तथा ठाणे के बीच चली थी।

कल्याण में रहने वाले यात्रियों को नवीं मुम्बई की तरफ जाने के लिए पहले ठाणे आकर वाशी हार्बर रेल लाईन में नवी मुंबई की तरफ जाने वाली ट्रेन पकड़ने के लिए लम्बा इंतजार करना पड़ता है, इसमें उनका समय एवं पैसे दोनों बर्बाद होते हैं। इसके लिए मुंबई रेलवे विकास कारपोरेशन लिमिटेड ने 2 किलोमीटर लम्बाई का नया एलिवेटेड रेल मार्ग बनाने का प्रस्ताव तैयार किया था। उस प्रस्ताव को महाराष्ट्र सरकार ने अपनी मंजूरी भी दे दी है। महाराष्ट्र सरकार इस प्रस्ताव को पूरा करने के लिए 50 प्रतिशत अनुदान एम.एम.आर.डी. के माध्यम से देने वाली है।

अतः मैं इस सदन के माध्यम से माननीय रेल मंत्री से अनुरोध करता हूं कि कलवा तथा एरौली के बीच 2 किलोमीटर लम्बाई का नया एलिवेटेड रेल मार्ग के लिए जल्दी से जल्दी राशि उपलब्ध करवाने एवं इसकी प्रक्रिया जल्द से जल्द शुरू करवाने का आदेश दे।

HON. DEPUTY SPEAKER: Now, I will be calling out certain names of Members whose names could not come in the ballot. I would request them to take only one minute and ask them to say what they want. If they go on making a lengthy speech, I will not allow the portion beyond one minute to go on record. Therefore, please be very brief.

Now, Shri Rajkumar Saini.

श्री राजकुमार सैनी (कुरुक्षेत्र) : उपाध्यक्ष महोदय, शून्य काल में आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मेरे पार्लियामेंट क्षेत्र कुरूक्षेत्र जिला कैथल में दिल्ली या चंडीगढ़ के अलावा कोई बड़ा हास्पिटल नहीं है। पिछले दस वर्षों में लगातार ट्रैफिक में हो रही वृद्धि से आए दिन अनेक एक्सीडेंट हुए, परन्तु उपचार के अभाव में बहुत सारे लोग अस्पताल पहुंचने से पहले दम तोड़ चुके हैं। अभी हाल ही में कल जो हादसा हुआ, वह बहुत ही दर्दनाक था। इसमें सिर्फ हास्पिटल से दूरी की वजह से दोनों बच्चों की मौत हुई।

महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि जो एम्स स्तर के आठ हास्पिटल बनाए जाने हैं, उनमें से एक कैथल में बनाया जाए।

*SHRI K. ASHOK KUMAR (KRISHNAGIRI):Hon'ble Deputy Speaker Sir. Vanakkam.I thank you for allowing me to speak in my mother tongue, Tamil. Hosur forest range is spread for about 1,496 sq.kms in Krishnagiri district. There are 117 reserve forests. As estimated there are as many as 131 elephants in this area. These elephants often come into contact with human beings living in and around villages of this area. There is human-animal conflict due to which from the year 2011 to 2014, 31 persons were killed. Tamil Nadu government under the able guidance of Puratchithalaivi Amma had provided Rs.3 lakh each as compensation to the families of persons died in such human-animal conflicts. A total of Rs. 93 lakh have been issued so far. As many as 3,110 applications were received and an amount of Rs.1,21,08,025/- has been provided. I want to mention this here because there is no fund allocation by the Union government in this regard. Even though there are trenches for a stretch of 146 km and electric fencing for a stretch of 125.14 km, elephants have come into villages causing trouble to villagers. I urge upon the Union government to identify areas of human-animal conflict and introduce a special insurance scheme for the benefit of victims and their families. I also urge that a compensation of Rs.10 lakh should be provided to the families of deceased. Thank you Sir.

* English translation of the speech originally delivered in Tamil.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Hon. Deputy-Speaker, Sir, I would like to draw the attention of the Central Government regarding delay in granting approval of Special Status Category to the State of Andhra Pradesh.

While bifurcating the United Andhra Pradesh State, the then Prime Minister, on 21st February, 2014, had assured in the Rajya Sabha that Special Category Status will be granted and extended for five years to the residual State of Andhra Pradesh comprising 13 districts. Further while announcing 6-point programme, he had also announced that the resource gap arising in the successor State of Andhra Pradesh in the very first year, will be compensated in the regular Union Budget for 2014-15. Although six months have already lapsed by now, the permission to accord Special Status Category to the State of Andhra Pradesh is still awaited.

I understand that proposal for granting of Special Status Category to Andhra Pradesh would have to be endorsed by the National Development Council headed by the Prime Minister with Cabinet Ministers and all Chief Ministers.

HON. DEPUTY-SPEAKER: You want a Special Status Category to Andhra Pradesh.

SHRI M. MURLI MOHAN : Yes, Sir. I would urge upon the Central Government to accord Special Status Category to the State of Andhra Pradesh by convening a meeting of the NDC without any further delay.

श्रीमती पूनम महाजन (उत्तर मध्य मुम्बई) : उपाध्यक्ष महोदय, मैं एक मिनट में अपना विषय सदन में रखना चाहती हूं। यह विषय कुछ महीनों से इस सदन के पटल पर बहुत अच्छी तरह से रखा जा रहा है। कुछ दिनों पहले मैंने एक प्रश्न पूछा था कि भारत की बहुत-सी भाषाएं लुप्त हो रही हैं। उन लुप्त होने वाली भाषाओं के लिए और अपनी प्राचीन संस्कृति के लिए हम क्या कर रहे हैं? हमें भारत सरकार से बहुत अच्छा उत्तर मिला है, सरकार ने अच्छा उत्तर दिया है। वही उत्तर के आधार पर मैं भाषा के बारे में कहना चाहती हूं कि आज हम अपने देश में कुछ भाषाओं को अभिजात्य भाषा का दर्जा देते हैं, उनको क्लासिकल लैंग्वेज स्टेटस देते हैं। अभी-अभी उनमें उड़िया भाषा को वह दर्जा मिला है, मैं उसका अभिनंदन करती हूं। उसके पहले संस्कृत, तमिल, तेलगु, कन्नड़ और मलयालम, भाषाओं को सम्मान मिल चुका है। मैं मराठी भाषा के लिए

इसलिए कहना चाहती हूं कि महाराष्ट्र में 7 करोड़ लोग मराठी भाषा बोलते हैं, इसका मतलब है कि देश की 7 प्रतिशत जनता मराठी भाषा बोलती है। उसको राज्य मान्यता की जरूरत है और उस के लिए 10 जनवरी, 2012 में प्रोफेसर रंगनाथ पठारे की अध्यक्षता एक समिति का गठन किया गया था। 31 मार्च, 2013 में हमने उस समिति की रिपोर्ट केन्द्र सरकार को दी है। जब भाषा प्राचीन हो तो 1500-2000 वर्ष से पहले उस भाषा की स्क्रीप्ट दिखाई देनी चाहिए। 2219 साल पहले ब्राह्मणी स्क्रीप्ट जो मूल रूप से मराठी का स्क्रीप्ट है, पुणे के जुन्नर तालुका के पत्थर पर उस स्क्रीप्ट को लिखा गया था।...(व्यवधान)

HON. DEPUTY-SPEAKER: You want Marathi to be a classical language status to Marathi.

SHRIMATI POONAM MAHAJAN (NORTH CENTRAL MUMBAI): I would request the Government of India to take Marathi language as the classical anguage. उसे अभिजात्य भाषा का दर्जा बहुत ही जल्द दिया जाए।

SHRI G. HARI (ARAKKONAM): Hon. Deputy-Speaker, Sir, first of all, I would thank our hon. Leader Paratchi Thalaivi Amma.

Sir, the Railway Engineering Workshop set up in 1905 in Arakkonam has provided a place for this town in the railway map of India. This workshop had been manufacturing and producing railway equipment required in points and crossing, permanent way materials like lifting barrier gates, girders and material needed for platform shelters and railway over-bridges.

There was a time when more then 5,000 men were working in this workshop. Now, the employees' strength has come down to 800. Just 41 engineering trade activities are being carried out now. Every other engineering work is being shifted to contract system. Recently, the foundry shop has also been closed rendering 120 workers jobless. This engineering workshop that provided job opportunities and livelihood to a large number of workers is facing closure. The technical excellence of the railway workers was such that the famous Pamban Bridge was supplied with required girders and materials manufactured from this workshop.

19.00 hrs.

It is shocking that no fresh recruitment has been made right from 1983. The economic activity of Arakkonam town is dependent on this workshop. Considering both the human and economic factors, I urge upon the Railway Ministry to rejuvenate the engineering workshop which has a vast potential still with about 20 hectares of land to set up a modern engineering workshop.

श्री अरविंद सावंत (मुम्बई दक्षिण) : उपाध्यक्ष महोदय, हमारे पूर्व प्रधान मंत्री परम श्रद्धेय अटल बिहारी वाजपेयी जी का जन्म दिन 25 दिसम्बर को है। पूरा भारतवर्ष उसे मनाने जा रहा है। आज भी उनके भाषण, विचार, उनकी आवाज कानों में घूमती है। उन्होंने कहा था कि जिस दिन मेरी सरकार बहुमत में आएगी उस दिन मैं धारा 370 इस संविधान से हटाऊंगा। समान नागरिक संहिता शुरू करूंगा और राम मंदिर भी पूर्ण करूंगा। दुर्भाग्यवश आज वे प्रधान मंत्री नहीं हैं लेकिन हमारी सरकार बहुमत में आई है।

उपाध्यक्ष महोदय जी, मैं आपके समक्ष यह बात लाना चाहता हूं कि आज सरकार बहुमत में आई है, जम्मू कश्मीर की प्रगति नहीं हो रही है। वहां भी उनका मुख्य धारा में समावेश नहीं किया जा रहा है। हमारे पंडित जो जम्मू कश्मीर से आज भी दूर हैं, उन्हें भी जम्मू कश्मीर में लाना है। आज ऐसी सुहानी घड़ी आई है कि हमारे नसीब से एक बलवान, ताकतवर प्रधान मंत्री इस देश को मिले हैं। मैं आपके माध्यम से कहना चाहता हूं कि पूर्व प्रधान मंत्री माननीय वाजपेयी जी का सपना साकार करने की सुहानी घड़ी आई है। हमारी सरकार इस सुहानी घड़ी पर धारा 370 रद्द करे और समान नागरिक कानून लागू करे, ऐसी मैं आपके माध्यम से प्रार्थना करता हूं।

श्रीमती प्रियंका सिंह रावत (बाराबंकी) : उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद करती हूं। मेरे संसदीय क्षेत्र बाराबंकी प्रधान मंत्री सड़क योजना के संबंध में कुछ महत्वपूर्ण तथ्य हैं जो मैं आपके समक्ष रखना चाहती हूं। वर्ष 2007 में योजना के दिशा निर्देशों में संशोधित किया गया जिसके अनुसार देश के मैदानी क्षेत्र जिनकी आबादी 500 है और पर्वतीय क्षेत्र जिनकी आबादी 250 है। प्रधान मंत्री सड़क योजना के संबंध में मैंने अपने संसदीय क्षेत्र बाराबंकी में भ्रमण के दौरान देखा कि केन्द्र सरकार की यह योजना पूर्ण रूप से सफल नहीं हो रही है और यह चिन्ता का विषय है। यह मेरे संसदीय क्षेत्र में ही नहीं बल्कि पूरे उत्तर प्रदेश की ऐसी स्थिति है। मैंने भ्रमण के दौरान कुछ ऐसे तथ्य पाए जो मैं आपके सामने रखना चाहती हूं। जनपद में शासन के स्तर से निर्धारित मानकों एवं गाइडलाइन का पालन नहीं किया जा रहा है। किसी भी सड़क को हॉट मिक्स प्लांट से निर्मित नहीं किया जा रहा है। किसी

भी निर्माणधीन सड़क पर मानक बोर्ड नहीं लगाए जा रहे हैं। लेपन कार्य मार्ग एक कोट करके छोड़ दिया जाता है। और तो और निर्माण कार्य की गति अत्यंत धीमी है।...(व्यवधान)

HON. DEPUTY SPEAKER: You do not read all of them. What you want, you submit that.

श्रीमती प्रियंका सिंह रावत : अत: मेरा आपके माध्यम से सरकार से निवेदन है कि ऐसी स्थिति को संज्ञान में लेते हुए उच्च स्तरीय केन्द्रीय तकनीकी टीम से सत्यापन करवाकर उचित आवश्यक कार्यवाही कराने की कृपा करें।

SHRI A. ARUNMOZHITHEVAN (CUDDALORE): Hon. Deputy Speaker, Sir, many thanks to hon. Makkal Mudhalvar Puratchi Thalaivi, Amma. I thank you for giving me this opportunity to raise an important issue regarding establishment of temporary rescue centres for stray crocodiles in Neyveli, Tamil Nadu.

Stray crocodiles are found in large numbers in Kollidam river, Veeranam lake and its canals. Due to the aggressive attack of these stray crocodiles found in water bodies, there have been a number of incidents of loss of precious human lives and that of animals. There is an urgent need to control this crocodile menace. I have sent a proposal regarding immediate establishment of temporary rescue centre, to the hon. Minister of Environment and Forests, Government of India. The District Collector, Cuddalore has also represented the matter.

I, therefore, urge upon the Union Government to immediately set up a temporary rescue centre for stray crocodiles in my constituency, Neyveli and protect the precious lives of human beings and animals. Thank you.

DR. UDIT RAJ (NORTH WEST DELHI): Mr. Deputy Speaker Sir, thank you so much for giving me this opportunity to say about the Scheduled Caste and Scheduled Tribe Component Plan. In every Budget, budgetary allocation is made under the Head, 'Special Component Plan and Tribal Sub-Plan'. However, the budget amount is already less than what it should be, as per the philosophy of Special Component Plan and Tribal Sub-Plan, but through you, I want to urge upon the hon. Finance Minister that in the next year's Budget, there should be a

mechanism so that budget under these heads, which is transferred to the States, should be properly applied. There should be a mechanism to check that.

Thank you so much.

साध्वी सावित्री बाई फूले (बहराइच) : माननीय उपाध्यक्ष महोदय, मेरे संसदीय क्षेत्र बहराइच के अंतर्गत घसियारिपुर सालों-साल बरसात के पानी में डूबा रहता है। हर गली में पानी भरा रहता है, पानी का निकास कहीं नहीं है, पानी के निकास न होने के कारण छात्र-छात्राओं को स्कूल आने जाने में दिक्कत होती है। बीमारियों का प्रकोप बना रहता है। करोड़ों रुपये का खर्च है, इसलिए धन के अभाव के कारण जिला प्रशासन, सांसद व विधायक पानी निकालने में अक्षम हैं। ऐसी स्थिति में सिवर के माध्यम से इन मोहल्लों का पानी निकाला जा सकता है। यही स्थिति विकासखंड मैनपुरवा के मैनपुरवा बाजार की है। बगैर सिविर लगाए पानी का निकास नहीं हो सकता है। मैं घसियारिपुर, बक्शीपुर, मिहिनपुरवा बाजार का पानी निकालने के लिए जिला प्रशासन से कार्य योजना तैयार कराकर, विशेष पैकेज देकर, सिविर के माध्यम से पानी निकालने की मैं सरकार से मांग करती हूं।

श्रीमती अनुप्रिया पटेल (मिर्ज़ापुर): धन्यवाद उपाध्यक्ष महोदय, पिछले 12 वर्षों से मेरे संसदीय क्षेत्र मिर्जापुर की जनता द्वारा रावर्टसंगज से मुद्धुपुर, सुकृत, अहरौरा होते हुए मुगलसराय तक रेलवे लाइन की मांग की जा रही है। 10 वर्ष पूर्व रेलवे विभाग द्वारा इसका सर्वे करा कर नक्शा भी उपलब्ध कराया गया था, जिसमें रेलवे लाइन की दूरी 80 किलोमीटर थी। इसके साथ ही इसकी कुल अनुमानित लागत 500 करोड़ रुपये बताई गई थी। यह क्षेत्र नक्सल प्रभावित है और विकास से पूरी तरह से वंचित है। जिस हिस्से में रेलवे लाइन की निर्माण की बात की जा रही है। वहां बहुत ही प्राचीन मां भंडारी देवी, बेचूबीर बाबा धाम, सम्राट अशोक का शिलान्यास पट्ट भी लगा हुआ है। इसी हिस्से में 300 साल का पुरानी अहरौरा की बाजार है, जहां लाखों की संख्या में पर्यटक आते-जाते रहते हैं। सरकार द्वारा पिछले 10 वर्षों से इस कार्ययोजना को पूरा नहीं किया जा जा रहा है, इस पर विचार नहीं किया जा रहा है, क्योंकि इसकी लागत 500 करोड़ रुपये है।

मेरा सरकार से अनुरोध है कि इस क्षेत्र में अगर रेलवे लाइन बन जाए तो विन्धयाचल, मैहर देवी धाम की तरह अहरौरा क्षेत्र का पूर्ण विकास हो जाएगा। दशर्नार्थियों, यात्रियों और व्यापारियों को आने-जाने में सुविधा हो जाएगी।

श्रीमती अंजू बाला (मिश्रिख) : उप सभापति महोदय, मेरे संसदीय क्षेत्र मिश्रिख के कस्बा बालामऊ से होकर लखनऊ-नई दिल्ली मुख्य रेल मार्ग से गुजरता है, जिस पर काफी रेलगाड़ियों का आवागमन रहता है तथा

कस्बा बालामऊ में रेलवे ओवरब्रिज न होने के कारण कभी-कभी यहां के रेलवे फाटक एक घंटे तक बंद रहता है। जिसके कारण यहां पर हमेशा जाम की स्थिति बनी रहती है। ऐसी स्थिति में जब किसी गर्भवती महिला या अन्य मरीजों को अस्पताल ले जाना होता है लेकिन वह समय से अस्पताल नहीं पहुंच पातीं तथा कई बार लोग रास्ते में दम तोड़ देते हैं।

मैं आपके माध्यम से केन्द्र सरकार से मांग करती हूं कि वहां पर ओवरब्रिज बनाने की अतिशीघ्रता करें।

SHRI V. PANNEERSELVAM (SALEM): Respected Deputy Speaker, Sir, our hon. Prime Minister has announced that every Member of Parliament must adopt a village and provide all the facilities to the people. A similar scheme is already implemented by *Makkal Mudalvar Amma* for providing all the facilities to the people of Tamil Nadu, who are getting water supply, flexible roads, 24-hour electricity, old-age pension, *thaliku thangam*. She is also meeting all needs for students' education with laptop. *Amma* is also providing facilities to meet all the basic needs of the people and facilities for pregnant ladies from beginning to end. The newborn babies are also getting free feeding bottles, mosquito nets and sweaters. In addition, the Below Poverty Line people are getting free of cost cows, goats etc. in order to be able to meet the needs of their lives. These are all given by our hon. *Amma*.

So, I humbly pray to our hon. Prime Minister, on his part, to allot more funds for MPLADS or to provide funds from the Prime Minister's Special fund so that this scheme is successfully implemented. Thank you.

श्री चन्द्रकांत खैरे (औरंगाबाद) : धन्यवाद उपाध्यक्ष महोदय, मैं आपके माध्यम से भारत सरकार का ध्यान समान नागरिक संहिता (कॉमन सिविल कोड) को पूरे देश में जल्द से जल्द लागू कराने के संबंध में दिलाना चाहता हूं। समान नागरिक संहिता (कॉमन सिविल कोड) के लिए हमारे संविधान में भी प्रावधान है, आर्टिकल 44 में समान नागरिक संहिता में स्पष्ट प्रावधान किया गया है।

देश की अखंडता और एकता के लिए समान नागरिक संहिता जरूरी है, इसलिए इसे तुरंत लागू कराने की जरूरत है। हमारी पार्टी शिवसेना और हमारे अन्य साथी भी इसे लागू करने के पक्ष में हैं। हमारी मांग है कि हिन्दुस्तान में हर धर्म, सम्प्रदाय के लोगों के लिए एक कानून होना चाहिए, इसलिए एक समान

नागरिक संहिता जरूरी है। कानून के रास्ते धर्म और सम्प्रदाय विशेष को समान नजर से देखा जाना चाहिए। वर्ष 1986 में शाहबानो मामले में ...(व्यवधान)

HON. DEPUTY SPEAKER: Hon. Member, you have already stated all that you wanted to mention here.

… (*Interruptions*)

श्री चन्द्रकांत खैरे : मैं आधे मिनट में अपनी बात समाप्त कर रहा हूं। वर्ष 1986 में शाहबानो के मामले में सुप्रीम कोर्ट ने एक स्पष्ट और ऐतिहासिक फैसला दिया है, परन्तु तत्कालीन राजीव गांधी सरकार ने ...(व्यवधान)

KUMARI SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): Sir, Konkan Railway is considered to be the lifeline of West-Coast Region of the nation. Konkan Railway is consistently making operational losses every year, and the accumulated loss is more than Rs. 3,500 crore. One of the reasons for the poor financial health of Konkan Railway is because of the non-connectivity of this project with any of the major ports under its jurisdiction. Mangalore Railway network from Thokur to Mangalore inclusive of Panambur Port come under the jurisdiction of the Southern Railway.

Establishment of Mangalore Division will provide more facilities and benefits to the passengers and goods traffic, and will boost the economic and social development of the entire West-Coast area. Establishment of the Mangalore Division is possible by bringing together the existing areas of Mangalore Central, Mangalore Junction, New Mangalore Port, Palaghat stretch and Konkan Railway jurisdiction and by giving control to the Konkan Railway.

The Panambur Port connectivity with Konkan Railway will boost its financial conditions to such an extent that doubling and electrification of the entire section can be taken care of without raising much funds from the market. The construction and operation of Konkan Railway line has provided substantial boost to the industrial, agricultural, economic and social development of the entire Konkan Region.

Through you, Sir, I would urge the Railway Ministry to take immediate decisions to establish Mangalore Division under the control of Konkan Railway. Thank you, Sir.

SHRIMATI R. VANAROJA (TIRUVANNAMALAI): Thank you, hon. Deputy-Speaker, Sir. As the spreading smell of the effervescence of a sweet-scented flower, I am now raising an important issue on behalf of the people of my Tiruvannamalai Constituency and on behalf of our AIADMK Party led by our beloved leader, Dr. Puratchi Thalaivi Amma.

The road connectivity between Saanipoondi and Chetpet *via* Kilpennathur - Avalurpettai with a stretch of 13.40 kms. classified as SH4A needs to be revamped at the earliest. Similarly, SH6 connecting Kallakurichi and Tiruvannamalai may also be revamped for a length of 9.4 kms. SH64 road between Tiruvannamalai and Arur *via* Thanipadi for a length of 12.4 kms. is also in a damaged condition. These works have to be taken up by the Centre with liberal release of funds under the revamped Central Road Fund Scheme.

I would urge upon the hon. Union Road, Transport and Highways Minister to release the funds immediately. Thank you very much.

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : उपाध्यक्ष महोदय, आपने मुझे शून्यकाल में बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। अभी 25 दिसम्बर को पंडित मदन मोहन मालवीय जी की 153वीं जयंती है। सौभाग्य है कि हमारे आदरणीय नेता श्री अटल बिहारी वाजपेयी जी का भी उसी दिन जन्मदिन है, जिसे हम सुशासन दिवस के रूप में मना रहे हैं। इस अवसर पर मैं आपको बताना चाहता हूं कि पंडित मदन मोहन मालवीय जी जहां राष्ट्रवादी और देश के स्वतंत्रता आंदोलन के अग्रणी नेता रहे, वहीं काशी हिन्दू विश्वविद्यालय की स्थापना उनके जीवन का उल्लेखनीय कार्य है, जो देश और दुनिया में मशहूर है। वहां पर उन्होंने अपने नाम से कुछ भी नहीं किया। केवल मालवीय स्मृति भवन ही उनके नाम से है, जो उनके दिवंगत होने के बाद रहा। उनकी प्रेरणा से मिर्जापुर जिले में 1200 एकड़ जमीन पर हिन्दू विश्वविद्यालय का दक्षिणी परिसर, साउथ कैम्प्स बना। उस समय भी यह बात उठी थी कि वह कैम्प्स उनके नाम पर बनाया जाये, लेकिन पूर्ववर्ती सरकार के समय में वहां के तत्कालीन कुलपति ने केवल ...* वहां

* Not recorded.

कभी जाना भी नहीं हुआ और न ही दर्शन ही हुआ होगा। जिस मदन मोहन मालवीय जी ने देश और दुनिया में इतनी बड़ी कीर्ति बनायी ...(व्यवधान) सबकी मांग है कि मदन मोहन मालवीय जी के नाम पर उस दक्षिणी परिसर का नाम रखा जाये। ...(व्यवधान)

HON. DEPUTY-SPEAKER: That is an allegation that will be expunged. I cannot allow that. The names are to be expunged.

श्री बलभद्र माझी (नबरंगपुर): माननीय उपाध्यक्ष जी, सरकार आदिवासी, हरिजनों, पिछड़े वर्ग के लोगों के विकास के लिए बहुत सी योजनाएं बनाती है। शैड्यूल ट्राइब और अदर ट्रेडीशनल फोरेस्ट डवैलर्स रिकोगनिशन आफ फोरेस्ट राइट एक्ट, 2007 में बना था, लेकिन दुर्भाग्य की बात है कि अभी पता चला है कि कई राज्यों में यह कानून लागू ही नहीं हुआ है। मैं गर्व से कह सकता हूं कि मुख्यमंत्री नवीन पटनायक जी ने ओडिशा में इसे लागू किया है। वहां जमीन का पट्टा बहुत से लोगों को दिया गया है।

मैं आपके माध्यम से सरकार से निवेदन करता हूं कि यह कानून सभी राज्यों में लागू हो। केंद्र सरकार के मंत्रालय को इसकी निगरानी रखनी चाहिए, वह भी अपना काम नहीं कर रहा है। कृपया इस ओर ध्यान दिया जाए।

श्री नाना पटोले : माननीय उपाध्यक्ष जी, देश में बौद्ध धर्म स्वातंत्र्य, समता, बंधुता तथा न्याय तत्व पर आधारित है। हिंदू विवाह कानून, पारसी मैरिज एंड डाइवोर्स कानून, क्रिश्चियन मैरिज वैलीडेशन कानून, मुस्लिम पर्सनल लॉ (शरियत कानून) इत्यादि सात मान्यता प्राप्त धर्मों के आधारित कानून अस्तित्व में हैं। देश में बौद्ध धर्म के लोगों के लिए बुद्धिष्ट पर्सनल लॉ कानून लागू करने के संबंध में दि लॉर्ड बुद्धा फाउंडेशन द्वारा केंद्र एवं राज्य सरकार से कई सालों से पत्र व्यवहार करने के बावजूद भी अभी तक यह मांग लंबित है। बुद्धिस्ट लॉ को मान्यता न मिलने के कारण बौद्ध धर्म में हो रही शादियों के मामले में माननीय उच्चतम न्यायलय द्वारा समय-समय पर आदेश दिए हैं और निर्णय में शादियों को अवैध ठहराया है। इससे बुद्धिष्ट समाज को इससे पैदा हुई परेशानियों एवं समस्याओं के संकट को झेलना पड़ रहा है। मेरी मांग है कि इस सार्वजनिक महत्वपूर्ण विषय पर केंद्र सरकार बुद्धिष्ट लॉ बनाने के संबंध में शीघ्रता से कार्रवाई करे।

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): Sir, I thank you for giving me time to speak on this important matter pertaining to fresh tenders for four-laning of NH-63.

I wish to humbly bring to the kind notice of the Government the pathetic state of NH-63, which needs to be repaired on an urgent basis. This NH-63 has been divided into two parts: one section relates to Hubli-Hospet covering a distance of 143 kilometres; and the second section relates to Hospet-Bellary covering a distance of 95 kilometres.

Therefore, I would request you to kindly approve the fresh tender for upgradation to four-laning of NH-63, particularly of Hubli-Hospet section by EPC mode. As far as Hospet-Bellary is concerned, tender has already been issued and work on 25 per cent of the stretch has already started. As far as Hubli-Hospet section is concerned, tenders have been issued several times, but due to some or the other problem, it has not been executed. I would also like to bring to your notice that PPPAC has been forwarded by PIU, Hospet.

At the end, I would only say that a quick perusal of the project would benefit crores of people. Thank you.

श्री अजय मिश्रा टेनी (खीरी) : माननीय उपाध्यक्ष जी, एक अनुमान के मुताबिक भारत के घरों में लगभग 22 हजार टन सोना निष्प्रयोज्य हुआ है। इसके अतिरिक्त कई हजार टन सोना मंदिरों एवं अन्य संस्थानों में भी है। अपने देश में शुरु से सोने के जेवरों का प्रचलन व शौक रहा है तथा कई मौकों पर सोने के जेवरों के आदान-प्रदान के साथ उपहार व मंदिरों में दान व सजावट के रूप में सोने का प्रयोग होता है। लोग बचत के लिए भी सोने का भंडारण करते हैं। निश्चित रूप से कहा जा सकता है कि भारत में सोने का ऐसा बड़ा भंडार है जो निष्प्रयोज्य है। राष्ट्रीय स्वर्ण नीति के माध्यम से उक्त स्वर्ण भंडार को बाजार में लाकर आर्थिक प्रगति की रफ्तार बढ़ाई जा सकती है। राष्ट्रीय स्वर्ण नीति के माध्यम से सरकार को गोल्ड एक्सचेंज, गोल्ड सेविंग एकाउंट, आयात निर्यात पर प्रतिबंध के साथ गोल्ड रिफाइनरी, गोल्ड बोर्ड की स्थापना करनी चाहिए। इसके जरिए घरों की तिजोरियों में बंद हजारों टन सोना बाजार में लाया जा सकता है और आर्थिक प्रगति की रफ्तार बढ़ सकती है। यदि बैंक अपने मुद्रा भंडार में सोने को शामिल करने में सफल हो सकें तो पूरे देश की आर्थिक स्थिति मजबूत होगी।

SHRI BADRUDDIN AJMAL (DHUBRI): Sir, the regulations of Army issued in 1964 and 1982 allows Muslims to keep their beards, and several courts have also given verdict in favour of it. However, the practice in the Army and in the Air

Force is against it. According to a newspaper report, just two days before, several Muslims in Air Force and Army, who kept beard, alleged that they were pressed by higher officers to shave their beards, otherwise they would be terminated.

Sir, this is a very serious matter. This is my request.

श्रीमती वीणा देवी (मुंगेर): माननीय उपाध्यक्ष महोदय, हमारे संसदीय क्षेत्र मुंगेर के अंतर्गत जमालपुर रेल खंड है। मैं चाहती हूं कि मुंगेर के जमालपुर रेल खंड और मोकामा में भारत वैगन एंड इंजीनियरिंग कंपनी लिमिटेड को जोड़ा जाए। हमारा संसदीय क्षेत्र बहुत पिछड़ा है, वहाँ रोड भी नहीं है, हॉस्पीटल भी नहीं है, यदि है भी, तो टूटा-फूटा है और वहाँ डाक्टर्स नहीं हैं। धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Thank you Sir for giving me this opportunity.

In the Finance Ministry, there is a CBEC department which is now celebrating jubilation because it has undergone with a lot of restructuring and created many posts. There were many promotions from inspectors to superintendents, superintendents to Assistant Commissioners and so on. Everyone is happy except one cadre namely sepoy cadre who are in the lowest rung of the hierarchy. Nobody is hearing their pleas. They are asking that they should be recognized as sepoys of military and other services. They have also undergone arms training. They should also be given promotion from the post of sepoy/*havildar* to inspector's post. This is my request Sir.

श्रीमती कृष्णा राज (शाहजहाँपुर): माननीय उपाध्यक्ष महोदय, आपने मुझे किसानों के एक ज्वलंत मुद्दे पर बोलने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करती हूँ। आज उत्तर प्रदेश में हमारे किसानों को यूरिया की बहुत ही आवश्यकता है, लेकिन हमारा पूरा प्रदेश खाली पड़ा हुआ है। किसान बारिश के बाद परेशान हैं कि वे खाद कहाँ से लाएं। एक तरफ पूरे प्रदेश में खाद की किल्लत है, दूसरी तरफ कालाबाजारी जोरों पर है।

मैं आपके माध्यम से कहना चाहती हूँ कि भारत सरकार उत्तर प्रदेश सरकार से कहे कि वहाँ पर कालाबाजारी तुरंत बंद की जाए और उत्तर प्रदेश के किसानों को यूरिया खाद मुहैया कराए, यह मेरा आपसे विशेष आग्रह है।

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Hon. Deputy Speaker, thank you very much for giving me an opportunity to speak in the august House today.

I would like to bring to your kind notice regarding the dire need to sanction financial assistance for the development of Koulas fort situated in Jukkal, Nizamabad district in Telangana State.

The oval shaped fort is situated on the Sangareddy-Nanded highway on the border of Telangana, near Bidar in Karnataka and Nanded in Maharashtra State, 180 kilometres away from Hyderabad and 100 kilometres from the district headquarters town of Nizamabad. The Koulas fort can be a tourist delight.

The history of Koulas dates back to the 15th century. During the rule of the Kakatiya kings spread across six square kilometres and trucked away in a corner of backward Jukkal mandal.

It is constructed in the semi-Dravidian style and the fort has the potential of becoming a much sought after tourist destination.

The Koulas dam is about 20 kilometres away from the fort and attracts a large number of migratory birds during the winter season.

Keeping in view the pathetic condition of Koulas Fort, I request the hon. Minister of Tourism and Culture through the Chair to take immediate steps for sanction of financial assistance to promote the tourism in that area.

श्री शरद त्रिपाठी (संत कबीर नगर): माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से कॉलेजों में रैगिंग जैसी समस्या पर सदन का ध्यान आकृष्ट करना चाहूंगा। आज रैगिंग की वजह से यह स्थिति हो गयी है कि बहुत से कॉलेजों के छात्र भयभीत हैं। वहाँ छात्रों के साथ बुरा बर्ताव किया जा रहा है, निश्चित ही उसके लिए बहुत से नियम-कानून बनाये गये हैं, लेकिन वे नियम-कानून इतने निष्प्रभावी हो चुके हैं कि असलियत में उनका क्रियान्वयन नहीं हो पा रहा है। मेरे ही संसदीय क्षेत्र का एक मामला है। महाराष्ट्र इंस्टीट्यूट ऑफ टैक्नोलॉजी में एक छात्र के साथ रैगिंग द्वारा इतना बुरा बर्ताव किया गया कि वह छात्र आत्महत्या करने पर मजबूर हो गया, इसलिए मैं आपसे निवेदन करना चाहूंगा कि ऐसे कार्यों में संलिप्त लोगों के खिलाफ सदन के माध्यम से सरकार को निर्देशित किया जाए, ताकि ऐसे मामलों में कठोर कार्रवाई की जाए।

*SHRI P.R. SUNDARAM (NAMAKKAL) Hon'ble Deputy Speaker Sir. The domestic and International terminals at Chennai Meenambakkam airport were constructed during the previous UPA regime in which the then minority DMK government of State of Tamil Nadu was an ally. During the last two years there were as many as 31 incidents of accidental falling of roof, glass doors and windowpanes injuring 4 persons. Union government should take corrective steps in order to ensure the safety of air passengers and prevent such accidents in future. In addition to Anna and Kamaraj airport terminals, the construction work is being undertaken for the third new terminal in Chennai airport. This work should be completed with care and concern. Hon'ble Deputy Speaker Sir. After being elected as the Chief Minister of Tamil Nadu for the third term, Puratchithalaivi Amma passed a resolution in the Tamil Nadu Legislative Assembly for naming the new terminal of Chennai airport after former Chief Minister of Tamil Nadu, *Bharat Ratna,* Puratchithalaivar Dr. M.G.R. Puratchithalaivi Amma had demanded the Union government to name the new terminal after Dr. M.G.R. I therefore urge the Union government to name the new terminal of Chennai Meenambakkam airport after Makkal Thilagam Puratchithalaivar Dr. M.G.R, as demanded by People's Chief Minister Puratchithalaivi Amma. Thank you.

* English translation of the Speech originally delivered in Tamil.

श्री जगदम्बिका पाल (डुमरियागंज): उपाध्यक्ष महोदय, उत्तर प्रदेश का एक अत्यंत महत्वपूर्ण प्रश्न मैं उठाना चाहता हूं। देश के 73 प्रतिशत किसान आज भी गांवों में रहते हैं, उन किसानों के उत्पादन और उत्पादकता से देश की जी.डी.पी. में आज 18 प्रतिशत योगदान हो रहा है। मैं आपके माध्यम से सरकार का ध्यान आकृष्ट करना चाहता हूं कि आज उत्तर प्रदेश में रबी की बुवाई के समय किसानों को राज्य की मांग के अनुसार 20.39 लाख मीट्रिक टन यूरिया खाद की जरूरत है, लेकिन केवल 14.50 लाख मीट्रिक टन यूरिया खाद अभी तक मिली है। छः लाख मीट्रिक टन यूरिया की कमी होने के कारण जो यूरिया खाद बाजार में 334 रुपये के भाव में है, वह 550 रुपये के भाव पर किसानों को खरीदने के लिए बाध्य होना पड़ रहा है। पूरे उत्तर प्रदेश के किसानों को इस समय बुवाई की उत्पादकता के लिए यूरिया की जरूरत है। राज्य की सहकारी समितियों के पास यूरिया खाद उपलब्ध नहीं है।

मैं आपके माध्यम से सरकार का ध्यान आकृष्ट करना चाहता हूं कि अभी यह बात माननीय सदस्या कृष्णा राज जी ने भी उठाई है। यह बात उत्तर प्रदेश के सभी सम्मानित सदस्यों के क्षेत्रों की है, उनकी परेशानी है। यहां सरकार के मंत्री बैठे हैं, मैं चाहूंगा कि रिस्पांड करें। आखिर उत्तर प्रदेश के 80 प्रतिशत किसानों को यूरिया खाद नहीं मिल रही है, उनको ब्लैक में खाद लेनी पड़ रही है। इसके संबंध में राज्य सरकार कोई न कोई कदम उठाए और केन्द्र सरकार वहां पर खाद की सप्लाई सुनिश्चित करे।

HON. DEPUTY SPEAKER: Shrimati Veena Devi, Shrimati Priyanka Singh Rawat, Shrimati Anju Bala, Sadhvi Savitri Bai Phule, Shri Harinarayan Rajbhar are permitted to associate with the issue raised by Shri Jagdambika Pal.

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, this is an important issue in Secundrabad area. Nearly, 30 lakh inhabitants in and around Secundrabad Cantonment area are facing an alarming situation. The Army officers had issued a notice to the Greater Municipal Corporation of Hyderabad stating that they would close all the roads in the cantonment area. The colonies of these inhabitants in and around this cantonment area have come up for the last fifty years. After a Public Interest Litigation in the High Court, the Greater Municipal Corporation of Hyderabad had studied about how to make new roads. Now the Greater Municipal Corporation of Hyderabad wants two more years. In the meanwhile, they will lay the new roads. In the name of security, the cantonments are now stopping the

vehicles. I would request the hon. Minister to take necessary steps to see that the cantonment area does not stop the plying of the vehicles in these areas.

*SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI):Hon'ble Deputy Speaker Sir. Thank you for this opportunity. Union government should take necessary steps to prevent construction of new dams across river Cauvery by Karnataka at a place called Megedatu. Hon'ble Chief Minister of Tamil Nadu has written letters in this regard. A resolution to this effect was also passed in Tamil Nadu Legislative Assembly. Due to the continuous efforts made by People's Chief Minister Puratchithalaivi Amma in the legal front, the final verdict of the Cauvery River Water Tribunal was published in Union Gazette in the year 2013. As per the verdict, a total of 740 TMC of water is received from the catchments areas of river Cauvery. Out of which 419 TMC should be provided for Tamil Nadu as per the allocation. Karnataka, Kerala and Puducherry should share 270 TMC, 30 TMC and 7 TMC of Cauvery river water, respectively. I urge upon the Union government to immediately come forward to protect the water resources meant for Tamil Nadu. Thank you.

* English translation of the Speech originally delivered in Tamil.

SHRI RABINDRA KUMAR JENA (BALASORE): Mr. Deputy-Speaker, Sir, thank you very much for giving me an opportunity to raise this issue which is of primary importance to the whole of eastern India.

There is a place called Bhusandeswar in Bhograi Block of my Parliamentary Constituency of Balasore which is home to the largest Shivling in the whole of Asia. Made of granite, it is 14 feet high and 14 feet wide. Lots of devotees throng this place every year not only from Odisha and rest of India but from several countries across Asia. However, unfortunately this place has not been developed for a long time and there is no infrastructure. My demand before the Union Government is that this Bhusandeswar temple which houses the largest Shivling in Asia be declared as a place of national and historic importance and the infrastructure necessary be created there. Thank you.

SHRI C. GOPALAKRISHNAN (NILGIRIS): Hon. Deputy-Speaker, Sir, with the blessings of my leader Amma I appeal to the Government to start helicopter services to Ooty.

Ooty is famous for its tea. The tea and tourism festival is one of the major tourist attractions in Ooty and so is the Mudumalai wildlife sanctuary. There is competition between the film units from the South and the Bollywood to shoot films in Ooty. The Queen of the Nilgiris, Ooty, has become filmdom's new Mecca with the Hindi film makers now shifting locations from Mumbai to Ooty.

Ooty has one helipad at Theettukal. The Theettukal helipad, the closest to the town approved by the Airports Authority of India long ago, is used for defence purposes and VIP services. Pawan Hans was supposed to start its service with Bell 407 helicopters.

I urge upon the Government to remove hurdles behind starting commercial operation of helicopter service to Ooty. Thank you.

SHRI V. ELUMALAI (ARANI): Hon. Deputy-Speaker, Sir, in Tamil Nadu social security pensions are provided under eight schemes while the Government of India supports three pension schemes. In May 2011, the Government of Tamil Nadu

raised the monthly pension from Rs.500 to Rs.1000. The Government of India's support extends only from Rs.200 to Rs.500 per beneficiary per month. The total financial commitment to the State Government for a year is Rs.4,491 crore, whereas the Government of India contributes only around Rs.600 crore a year.

Our beloved leader Puratchi Thalaivi Amma had already requested the hon. Prime Minister to consider the following suggestions: (1) to enhance the Central Government pension amount to Rs.1000 per month; (2) to cover more categories of pensioners like in Tamil Nadu; and (3) to remove the ceiling on the number of beneficiaries under the Central schemes.

Thank you.

SHRIMATI V. SATHYABAMA (TIRUPPUR): Hon. Deputy-Speaker, Sir, textiles is the second largest industry in the country and Tirupur contributes about Rs.18,000 crore to exports and provides employment for about twenty lakh people directly and indirectly. Tirupur is set to reach an export turnover of Rs.1 lakh crore in the next five years for which I request the Government of India to help in the following areas. A separate chapter in banking for garment exporters is required in monetary policy to enhance the competitiveness of products and thereby the export sector should be de-linked with the base rate system being followed.

The new foreign trade policy for 2014-2019 must carry the following points to increase competitiveness in the global market: market linked focus product scheme, focus market scheme, focus product scheme, incremental export incentivisation scheme, and free trade agreement with European Union and Canada. Thank you.

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Deputy-Speaker, Sir, I would like to bring to the notice of the House the issue highlighted in the Memorandum submitted by hon. Puratchi Thalaivi Amma to hon. Prime Minister.

Hon. Deputy-Speaker, Sir, Chennai Peripheral Ring Road (CPRR) has been proposed to connect Mamalapuram to Ennore Port covering a distance of 162 kms. The CPRR would connect the ECR, IT highway, NH-45, NH-205 and NH-5 with

Ennore and Kattupalli ports. The project would not only benefit the Chennai city but also improve port connectivity for Puducherry, Karnataka and Andhra Pradesh. The project cost is around Rs.12000 crore including land acquisition. The Government of India should provide at least 40 per cent of the project cost in an appropriate form which could greatly enhance the project viability.

Thank you.

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Hon. Deputy-Speaker, Sir, many thanks to our leader Puratchi Thalaivi Amma for reviving the funds-starved cooperative societies which help the poor agriculturists. The revival package for short-term cooperative credit sector was recommended by the Vaidyanathan Committee. The Government of Tamil Nadu entered into an MoU with the Union Government and NABARD. The Government of Tamil Nadu led by our beloved leader Puratchi Thalaivi Amma released the State's share of Rs.385 crore fully. The Union Government has so far not released its share, Rs.597 crore is still pending as arrears with the Centre.

Tamil Nadu Chief Minister Amma has already requested the Centre to release this fund for reviving cooperative societies. I urge upon the Union Government to release immediately the balance amount of Rs 597 crore at the earliest.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Hon. Deputy Speaker, during the festival of Christmas the whole world welcomes New Year. Many families from my home state are spend time brooding about their future. On the other hand, numerous families from the fishermen community in Tamil Nadu are worried about the fate of their kith and kin who have been imprisoned in Sri Lanka. I would like to share with the House the humility shown by the Tamil Nadu Government. Under the Chiefministership of Amma, an initiative has been taken by Tamil Nadu Government to get fishermen released alongwith their boats and fishing equipments on 22nd December to enable these folks to celebrate Christmas with their families. Tamil Nadu Government has collaborated with the

Central Government taking up the request of release of 66 fishermen lodged in Sri Lankan jails while the External Affairs Ministry has taken up the matter with Sri Lankan Government. There is lack of clarity on release of boats and other fishing materials which had been seized. I again request the Central Government to take all the necessary action through proper channel to facilitate the release of these fishermen alongwith their boats and other materials.

HON. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow, the 23rd December, 2014 at 11.00 a.m.

19.36 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 23, 2014/Pausa 2, 1936 (Saka).